Vol. 255
No. 9

Thursday,
9th December, 2021
18 Agrahayana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary Reference (pages 1 - 2)

Papers Laid on the Table (pages 2 - 12)

Reports of the Department-related Parliamentary Standing Committee on Commerce - *Presented* (page 13)

Report of the Committee on Empowerment of Women - *Laid on the Table* (page 13)

Statements of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel - *Laid on the Table* (pages 13 - 15)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Matters raised with Permission —

Boundary dispute between revenue land and forest land in Madhya Pradesh (pages 15 - 16)

Need to constitute All India Judicial Services (pages 18 - 20)

Need to make national competitive exams inclusive for students from underprivileged backgrounds (pages 20 - 21)

Construction of large number of dams at source of river Brahmaputra by China (pages 21 - 22)

Need to repeal the Places of Worship (Special Provision) Act, 1991 (pages 22 - 24)

India's rank in Global Hunger Index and severe malnutrition in children, particularly amongst girls in tribal areas (pages 24 - 25)

Need for creation of Integrated Tri Service Theatre Command to secure international borders (pages 25 - 27)

Need for introduction of proportionality system and revision of quota for Rajya Sabha members for admissions in Kendriya Vidyalayas (pages 27 - 29)

Need to ensure representation of OBCs in local bodies of Maharashtra (pages 29 - 30)

Need to include the contribution of tribal leaders of freedom struggle in the curriculum of schools and universities (pages 30 - 31)

Need for giving interim financial assistance to Puducherry in view of damages caused there due to heavy floods (pages 31 - 32)

Need for legislation to control Jat/Khap Panchayats (pages 33 - 34)

Statement by Minister —

Unfortunate crash of the military helicopter with General Bipin Rawat, Chief of Defence Staff, his spouse and other Armed Forces personnel onboared on the 8th of December, 2021 in Tamil Nadu (pages 1 6 - 18)

Special Mentions —

Demand for adequate health facilities for the tribal Community of Attapadi in Kerala (pages 34 - 35)

[P.T.O

Demand for re-demarcation of development blocks in the country for better administration (pages 35)

Demand for expansion of Bijli Bamba Bypass road and construction of a flyover connecting Hapur Road to Delhi Road near Railway Crossing in Meerut (pages 35 - 36)

Demand for disaster resilient power infrastructure for coastal areas prone to cyclonic disruptions (pages 36- 37)

Need for Uniform Civil Code (pages 37 - 38)

Demand to enact a legislation to ensure MSP to farmers (pages 39 - 40)

Demand to Maintain Public Sector Status of HLL Biotech Limited (pages 40)

Demand for relaxation in rules for additional borrowing of 0.5 per cent of Gross State Domestic Product (GSDP) of Andhra Pradesh by the State (pages 147-148)

Demand to renew the contract period of 'Prerak Sikshaks' and payment of their dues (pages 148)

Demand for sanction of funds for acquisition of land for Jodhpur civil airport (pages 148-149)

Demand to develop a funding mechanism for the treatment of patients suffering from Group 3 (a) disorders, classified under the National Policy for Rare Diseases, 2021 (pages149)

Demand to ensure fire safety in hospitals (pages 150)

Oral Answers to Questions (pages 41 - 90)

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

GOVERNMENT BILL - *Passed*

The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 (pages 90 - 147)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Thursday, the 9 th December, 2021/18 Agrahayana, 1943(saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. DEPUTY CHAIRMAN: Hon. Members, I refer with profound sorrow to a tragic incident of a helicopter crash yesterday, the 8th of December, 2021, at Nilgiri District of Tamil Nadu in which India's first Chief of Defence Staff **General Bipin Rawat**, his wife, Shrimati Madhulika Rawat and 11 other defence personnel lost their lives.

Born in March, 1958, at Pauri in Garhwal District of Uttarakhand, in a family of army veterans, General Rawat was commissioned on 16th December, 1978, into the Fifth Battalion of the Eleventh Gorkha Rifles. General Rawat had a vast operational experience, having served across a wide spectrum of combat and conflict situations in India and abroad. Not only did he serve on the various frontiers of the country but also went on to command a Multinational Brigade in UN Peace-Keeping Mission in the Democratic Republic of Congo.

Equipped with more than four decades of distinguished military service, General Rawat also held several important instructional and staff positions. He also served as the Vice Chief of the Army Staff, from 1st September, 2016 to 31st December, 2016 and as the Chief of the Army Staff, from 31st December, 2016 to 31st December, 2019.

General Bipin Rawat had the distinction of being appointed as the country's first Chief of Defence Staff, an office which he had been serving since 31st December, 2019 till his sad demise. In the last two years, General Rawat, tried to bring in transformative reforms in the security architecture of our country. As an individual, he will always be remembered for his commitment to the nation as well as his troops.

General Bipin Rawat was the recipient of several medals and honours including the Param Vishisht Seva Medal, Uttam Yudh Seva Medal, Sena Medal and the Chief of Army Staff Commendation on two occasions. He was also awarded the Force Commander's Commendation twice while serving in the UN Peace-Keeping Forces.

In the passing away of General Bipin Rawat, the country has lost an outstanding soldier and an exceptional and distinguished military leader.

We deeply mourn the passing away of General Bipin Rawat, Shrimati Madhulika Rawat, and 11 other Defence personnel who lost their lives in the tragic incident. The loss of precious lives is indeed painful and unfortunate.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. DEPUTY CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table; Shri Anurag Singh Thakur.

Notifications of the Ministry of Information and Broadcasting

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, a copy each (in English and Hindi) of the following Notifications of the Ministry of Information and Broadcasting:-

(1) No. N-10/12/2013-PPC/PBRB, dated the 10th September, 2021, publishing the Prasar Bharati (Broadcasting Corporation of India) (Senior Administrative and Allied Posts) Recruitment Regulations, 2021.

(2) No. N-10/10/2013-PPC/PBRB, dated the 1st October, 2021, publishing the Prasar Bharati (Broadcasting Corporation of India) Official Language Posts Recruitment Regulations, 2021.

(3) No. N-10/001(4)/2015-PBRB, dated the 10th September, 2021, publishing the Prasar Bharati (Broadcasting Corporation of India) Junior Administrative Posts Recruitment Regulations, 2021.

[Placed in Library. For (1) to (3) *See* No. L.T. 5268/17/21]

I. Notifications of the Ministry of Personnel, Public Grievances and Pensions

II. Reports and Accounts of various Corporations, Centres, Councils, Institutes for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), Notification No. G.S.R. 634 (E), dated the 15th September, 2021, publishing the All India Services (Conduct) Amendment, Rules, 2021, under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library. *See* No. L.T. 5322/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under clause (5) of Article 320 of the Constitution of India:-

(1) G.S.R. 515 (E), dated the 29th July, 2021, publishing the Union Public Service Commission (Exemption from Consultation), Third Amendment, Regulations, 2021.

(2) G.S.R. 678 (E), dated the 30th September, 2021, publishing the Union Public Service Commission (Exemption from Consultation), Fourth Amendment, Regulations, 2021.

(3) G.S.R. 834 (E), dated the 24th November, 2021, publishing the Union Public Service Commission (Exemption from Consultation), Fifth Amendment, Regulations, 2021.

[Placed in Library. For (1) to (3) *See* No. L.T. 5323/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Notification No. G.S.R. 319 (E), dated the 4th May, 2021, amending the Second Schedule to the Right to Information Act, 2005, under sub-section (3) of Section 24 of the said Act.

[Placed in Library. *See* No. L.T. 5324/17/21]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Antrix Corporation Limited

(ANTRIX), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5321/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the North Eastern Space Applications Centre (NE-SAC), Umiam, Meghalaya, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5320/17/21]

(ii) (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5315/17/21]

(iii) (a) Annual Report and Accounts of the National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5319/17/21]

(iv) (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5317/17/21]

(v) (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5318/17/21]

(vi) (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5316/17/21]

(vii) (a) Annual Report of the Council of Scientific and Industrial Research (CSIR), New Delhi, for the year 2018-19.

(b) Annual Accounts of the Council of Scientific and Industrial Research (CSIR), New Delhi, for the year 2018-19, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 5079/17/21]

(viii) (a) Annual Report of the Council of Scientific and Industrial Research (CSIR), New Delhi, for the year 2019-20.

(b) Annual Accounts of the Council of Scientific and Industrial Research (CSIR), New Delhi, for the year 2019-20, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 5565/17/21]

(ix) (a) Annual Report and Accounts of the Institute of Life Sciences (ILS), Bhubaneswar, Odisha, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5532/17/21]

(x) (a) Annual Report and Accounts of the National Institute of Plant Genome Research (NIPGR), New Delhi, for the year 2020-21,

together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5533/17/21]

(xi) (a) Annual Report and Accounts of the Institute of Bioresources and Sustainable Development (IBSD), Imphal, Manipur, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5534/17/21]

(xii) (a) Annual Report of the Rajiv Gandhi Centre for Biotechnology (RGCB), Thiruvananthapuram, Kerala, for the year 2020-21.

(b) Annual Accounts of the Rajiv Gandhi Centre for Biotechnology (RGCB), Thiruvananthapuram, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts.

(c) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5535/17/21]

(xiii) (a) Annual Report and Accounts of the Institute for Stem Cell Science and Regenerative Medicine, (inStem), Bengaluru, Karnataka, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5538/17/21]

(xiv) (a) Annual Report and Accounts of the Translational Health Science and Technology Institute (THSTI), Faridabad, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5539/17/21]

(xv) (a) Annual Report and Accounts of the National Centre for Cell Science (NCCS), Pune, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5536/17/21]

(xvi) (a) Annual Report and Accounts of the National Institute of Immunology (NII), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5540/17/21]

(xvii) (a) Annual Report and Accounts of the National Agri-Food Biotechnology Institute (NABI), Mohali, Punjab, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5527/17/21]

(xviii) (a) Annual Report and Accounts of the Centre of Innovative and Applied Bioprocessing (CIAB), Mohali, Punjab, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5530/17/21]

(xix) (a) Annual Report and Accounts of the National Brain Research Centre (NBRC), Manesar, Haryana for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5541/17/21]

(xx) (a) Annual Report and Accounts of the National Institute of Animal Biotechnology (NIAB), Hyderabad, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5537/17/21]

(xxi) (a) Annual Report and Accounts of the Centre for DNA Fingerprinting and Diagnostics (CDFD), Hyderabad, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5528/17/21]

(xxii) (a) Annual Report and Accounts of the National Institute of

Biomedical Genomics (NIBMG), Kalyani, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5531/17/21]

Notifications of the Ministry of Environment, Forest and Climate Change

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 34 (E), dated the 15th January, 2020, in supersession of Notification No. GSR 606 (E) dated the 16th June, 2016, reappointing the United India Insurance Company Limited as a Fund Manager under the Environment Relief Fund Scheme, 2008, for a period upto 15th August, 2024, under sub-section (3) of Section 23 of the Public Liability Insurance Act, 1991, alongwith Delay Statement.

[Placed in Library. *See* No. L.T. 4915/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 3 of the Environment (Protection) Act, 1986, alongwith Delay Statement :-

(1) S.O. 2 (E), dated the 1st January, 2021, seeking to further amend the Island Coastal Regulation Zone (ICRZ) Notification, 2019, to substitute certain entries therein.

[Placed in Library. *See* No. L.T. 5872/17/21]

(2) S.O. 124 (E), dated the 9th January, 2020, publishing the reconstitution of the Daman and Diu Coastal Zone Management Authority and its members, for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

(3) S.O. 125 (E), dated the 9th January, 2020, declaring certain activities and facilities that are permitted in the Coastal Regulation Zone (CRZ), including Islands, for the purpose of Blue Flag Certification in such identified beaches, subject to maintaining a minimum distance of 10 meters from HTL.

(4) S.O. 1422 (E), dated the 5th May, 2020, seeking to further amend the Coastal Regulation Notification, 2011 to insert/substitute certain entries therein.

(5) S.O. 1423 (E), dated the 5th May, 2020 publishing the constitution of the Andhra Pradesh Coastal Zone Management Authority and its members for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

(6) S.O. 1424 (E), dated the 5th May, 2020, publishing the constitution of the National Coastal Zone Management Authority and its members for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

[Placed in Library. For (2) to (6) *See* No. L.T. 4914/17/21]

(7) S.O. 3248 (E), dated the 11th September, 2019, publishing the constitution of the Gujarat Coastal Zone Management Authority and its members, for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

(8) S.O. 3903 (E), dated the 30th October, 2019, publishing the constitution of Kerala Coastal Zone Management Authority and its members, for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

[Placed in Library. For (7) and (8) *See* No. L.T. 5872/17/21]

(9) S.O. 3975 (E), dated the 1st November, 2019, publishing the constitution of the Goa Coastal Zone Management Authority and its members, for a period of three years *w.e.f.* the date of publication of the order in the Official Gazette.

[Placed in Library. *See* No. L.T. 4914/17/21]

Reports and Accounts of various organizations for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Arjun Ram Meghwal, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5427/17/21]

(ii) (a) Fifty-second Annual Report and Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Fifty-third Annual Report and Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iv) (a) Fifty-fourth Annual Report and Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (ii) to (iv) *See* No. L.T. 5425/17/21]

(v) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5426/17/21]

(vi) (a) Annual Report and Accounts of the National School of Drama (NSD), for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5429/17/21]

(vii) (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Akademi.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5428/17/21]

Notification of the Ministry of Law and Justice

विधि और न्याय मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल): महोदय, मैं उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) अधिनियम, 1958 की धारा 24 की उप धारा (3) के अधीन उच्चतम न्यायालय न्यायाधीश (दूसरा संशोधन) नियम, 2021 को प्रकाशित करने वाली विधि और न्याय मंत्रालय (न्याय विभाग) की अधिसूचना सा.का.नि. 531 (अ), दिनांक 4 अगस्त, 2021 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L.T. 5155/17/21]

Reports and Accounts (2019-20) of LTWA, Dharamsala, Himachal Pradesh and CIHTS, Sarnath, Varanasi, Uttar Pradesh and related papers

संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती मीनाक्षी लेखी): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं:-

(i) (a) Annual Report and Accounts of the Library of Tibetan Works and Archives (LTWA), Dharamsala, Himachal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Library.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5431/17/21]

(ii) (a) Annual Report of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2019-20.

(b) Annual Accounts of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 5430/17/21]

Reports and Accounts (2019-20) of NYKS, New Delhi and LNIPE, Gwalior, Madhya Pradesh and related papers

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्री निसिथ प्रामाणिक): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) (a) Annual Report and Accounts of the Nehru Yuva Kendra Sangathan (NYKS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sangathan.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5308/17/21]

(ii) (a) Annual Report and Accounts of the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 5309/17/21]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

श्री दीपक प्रकाश (झारखंड): महोदय, मैं विभाग संबंधित वाणिज्य संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी और अंग्रेज़ी में) सभा पटल पर रखता हूं:-

(i) 165th Report on Action taken by Government on the recommendations/ observations contained in its One Hundred and Fifty Ninth Report on Demands for Grants (2021-22) pertaining to Department of Commerce, Ministry of Commerce and Industry; and

(ii) 166th Report on Action taken by Government on the recommendations/ observations contained in its One Hundred and Sixtieth Report on Demands for Grants (2021-22) pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

REPORT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I lay on the Table, a copy (in English and Hindi) of the Fifth Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2021-22) on "Empowerment of Women through Education with Special Reference to 'Beti Bachao – Beti Padhao' Scheme".

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री दीपक प्रकाश (झारखंड): महोदय, मैं विभाग संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूं:-

(i) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the First Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Forty-eighth Report (Sixteenth Lok Sabha) on "CSR Activities in Steel PSUs" relating to the Ministry of Steel;

(ii) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Second Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Forty-ninth Report (Sixteenth Lok Sabha) on "CSR Activities by PSUs under Ministry of Mines";

(iii) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Tenth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' relating to the Ministry of Coal;

(iv) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Twelfth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' relating to the Ministry of Steel;

(v) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Thirteenth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' relating to the Ministry of Coal;

(vi) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Fifteenth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' relating to the Ministry of Steel.

(vii) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-second Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Sixteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Coal;

(viii) Statement showing Action Taken by the Government on the

Observations/Recommendations contained in Chapters I and V of the Twenty-third Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Seventeenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Mines;

(ix) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Twenty-fourth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Steel;

(x) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-fifth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Nineteenth Report (Seventeenth Lok Sabha) on "Coal Conservation and Development of Infrastructure for Transportation of Coal Across the Country" relating to the Ministry of Coal; and

(xi) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-sixth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations contained in its Twentieth Report (Seventeenth Lok Sabha) on "Development of Leased Out Iron Ore Mines and Optimum Capacity Utilization" relating to the Ministry of Steel.

MR. DEPUTY CHAIRMAN: Now, Zero Hour.

MATTERS RAISED WITH PERMISSION

Boundary dispute between revenue land and forest land in Madhya Pradesh

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, मैं सदन का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। वह विषय मध्य प्रदेश में नारंगी भूमि से संबंधित है। नारंगी भूमि उसे कहते हैं, जिस पर वन विभाग भी अपने आधिपत्य का दावा करता है और राजस्व विभाग भी अपने आधिपत्य का दावा करता है। ये तमाम वन सीमा से लगे हुए क्षेत्र हैं।

इन भूमियों पर किसान काबिज़ काश्त हैं। इन भूमियों के आधार पर उन्हें शासन की विभिन्न योजनाओं का लाभ मिल रहा है। इन भूमियों का क्रय-विक्रय भी हो रहा है और सरकार स्टैम्प शुल्क और रजिस्ट्री शुल्क भी एकत्रित कर रही है। इन भूमियों के आधार पर अनेक किसानों ने ट्रैक्टर जैसे कृषि यंत्र भी फाइनेंस करवाए हैं और किश्त न चुकाने के कारण उनकी इन जमीनों की नीलामी भी सरकार के माध्यम से हुई है। वन विभाग समय-समय पर इन भूमियों पर अपना आधिपत्य जताता है। वह न केवल अपना आधिपत्य जताता है, बल्कि वहां पर काबिज़ काश्त किसानों को बेदखल भी करता है और बिगड़े वनों के सुधार के नाम पर वहां पर जबरन वृक्षारोपण कर देता है। ऐसे ही पूरे मध्य प्रदेश में लाखों हैक्टेयर जमीन है और वहां पर लाखों किसान प्रभावित हैं।

उपसभापति महोदय, इस सदन के माध्यम से मेरी मध्य प्रदेश सरकार और केन्द्र सरकार से मांग है कि एक कमीशन बनाया जाए अथवा एक कमेटी का गठन किया जाए, जो इन भूमियों का चिन्हांकन करे और इस विवाद को सुलझाए। मैं केन्द्र सरकार से विशेष रूप से इसलिए आग्रह करना चाहता हूं कि जो वन क्षेत्र है, उसका मालिकाना हक एक तरीके से केन्द्र के पास है। केन्द्र की अनुमति के बिना वनों से छेड़छाड़ नहीं की जा सकती है। राजस्व विभाग का मालिकाना हक राज्य सरकार के पास है, इसलिए दोनों सरकारों को विशेष रूप से इसका संज्ञान लेना पड़ेगा, तभी इस विवाद का हल हो पाएगा और मध्य प्रदेश के लाखों किसानों को इस विवाद से मुक्ति मिल पाएगी, जिससे वे निश्चित रूप से खेती-किसानी का कार्य कर पाएंगे, धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Statement by माननीय रक्षा मंत्री जी in Rajya Sabha.

STATEMENT BY MINISTER

Unfortunate crash of the military helicopter with General Bipin Rawat, Chief of Defence Staff, his spouse and other Armed Forces personnel onboared on the 8th of December, 2021 in Tamil Nadu

रक्षा मंत्री (श्री राजनाथ सिंह): उपसभापति महोदय, मैं आज बड़े दुख और भारी मन से 8 दिसंबर, 2021 की दोपहर में हुई military helicopter, जिसमें भारत के प्रथम Chief of Defence Staff जनरल बिपिन रावत, उनकी धर्मपत्नी एवं 12 अन्य लोग सवार थे, की दुर्घटना के दुर्भाग्यपूर्ण समाचार से अवगत कराने के लिए आप सभी के बीच खड़ा हुआ हूं।

उपसभापति महोदय, जनरल बिपिन रावत, Defence Services Staff College, Wellington के student officers से interact करने के लिए अपनी एक scheduled visit पर थे। Air Force के Mi-17 V-5 हेलीकॉप्टर ने कल 11 बजकर 48 मिनट पर सुलूर एयरबेस से अपनी उड़ान भरी, जिसे 12 बजकर 15 मिनट पर वेलिंगटन में land करना था। सुलूर एयरबेस के Air Traffic Control ने लगभग 12 बजकर 08 मिनट पर हेलीकॉप्टर से अपना contact खो दिया। बाद में कुन्नूर के पास जंगल में कुछ स्थानीय लोगों ने आग लगी हुई देखी। जब वे भागकर उस स्थान पर पहुंचे, तो उन्होंने military helicopter के अवशेष को आग की लपटों से घिरा हुआ देखा। स्थानीय प्रशासन से एक बचाव दल उस जगह पर पहुंचा। उन्होंने crash site से survivors को recover करने का भी प्रयास किया।

उस अवशेष से जितने भी लोगों को निकाला जा सका, उन सबको यथाशीघ्र वेलिंगटन के मिलिट्री हॉस्पिटल पहुंचाया गया। प्राप्त जानकारी के अनुसार, उस हेलीकॉप्टर में सवार कुल 14 लोगों में से 13 लोगों की मृत्यु हो गई है। जिन लोगों की दुर्भाग्यपूर्ण मौतें हुईं, उनमें Chief of Defence Staff की धर्मपत्नी श्रीमती मधुलिका रावत, उनके रक्षा सलाहकार ब्रिगेडियर लखविंदर सिंह लिड्डर, स्टाफ़ ऑफ़िसर, Lt. Col. हरजिंदर सिंह और Air Force Helicopter crew समेत Armed Forces के 9 अन्य लोग शामिल हैं। उनके नाम हैं - Wing Commander Prithvi Singh Chauhan, Squadron Leader Kuldeep Singh, Junior Warrant Officer Rana Pratap Das, Junior Warrant Officer Arakkal Pradeep, Havildar Satpal Rai, Naik Gursewak Singh, Naik Jitendra Kumar, Lance Naik Vivek Kumar और Lance Naik B Sai Teja. सभी के पार्थिव शरीर को आज शाम तक इंडियन एयरफोर्स प्लेन से दिल्ली लाया जाएगा। ग्रुप कैप्टन वरुण सिंह, वेलिंगटन के मिलिट्री हॉस्पिटल में life support पर हैं और उन्हें बचाने के हर संभव प्रयास किए जा रहे हैं।

एयर चीफ मार्शल श्री वी.आर. चौधरी को दुर्घटना की सूचना प्राप्त होने पर कल ही घटनास्थल पर भेज दिया गया है। उन्होंने घटनास्थल एवं वेलिंगटन हॉस्पिटल जाकर स्थिति का जायज़ा लिया। इस दुर्घटना के संबंध में Indian Air Force द्वारा, एयर मार्शल मानवेंद्र सिंह की अध्यक्षता में एक Tri Service enquiry के आदेश दे दिए गए हैं। इंक्वायरी टीम के ऑफ़िसर्स ने कल ही वेलिंगटन पहुंचकर अपना कार्य प्रारंभ कर दिया है।

Chief of Defence Staff का अंतिम संस्कार full Military honours के साथ किया जाएगा और अन्य सभी मिलिट्री personnel का अंतिम संस्कार भी appropriate Military honours के साथ ही किया जाएगा।

उपसभापति महोदय, मैं देश की ओर से उन सभी दिवंगतों को श्रद्धांजलि अर्पित करता हूं और उनके परिवारजनों के प्रति संवेदना भी व्यक्त करता हूं।

श्री उपसभापति : हम सभी लोगों ने इस पर सामूहिक संवेदना व्यक्त की है, इसलिए मेरी दृष्टि में इस पर अलग से चर्चा करने की कोई जरूरत नहीं है। ..(**व्यवधान**)..प्लीज़..(**व्यवधान**)..

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : उपसभापति जी..(**व्यवधान**)..

श्री उपसभापति : माननीय एलओपी साहब, हम सभी लोगों ने सामूहिक संवेदना व्यक्त की है, यह राष्ट्रीय शोक का विषय है, इसलिए प्लीज़..(**व्यवधान**)..

श्री मल्लिकार्जुन खरगे : उपसभापति जी, यह उनके प्रति अपनी भावना अर्पित करने का समय है और एकता के साथ सभी लोग मिलकर, फ्लोर लीडर्स दो-दो मिनट में अपनी बात कह लें। ..(**व्यवधान**)..सभी ने श्रद्धांजलि व्यक्त की है। ..(**व्यवधान**)..यह एक दुखद घटना है। ..(**व्यवधान**)..राष्ट्रीय..(**व्यवधान**)..विपत्ति है। ..(**व्यवधान**)..आप हमें समय दीजिए। ..(**व्यवधान**)..

श्री उपसभापति : हम सभी ने सामूहिक संवेदना व्यक्त की है। यह परंपरा नहीं है। ..(**व्यवधान**)..मैं ज़ीरो ऑवर पर आता हूं। डा. नरेन्द्र जाधव जी, आप बोलिए। ..(**व्यवधान**)..

श्री आनन्द शर्मा (हिमाचल प्रदेश) **:** मैं आपकी अनुमति से सदन के नेता से भी आग्रह करता हूं कि यह एक ऐसा राष्ट्रीय शोक का अवसर है, इसमें बाकी सभी दलों के नेताओं की भी भावनाएं जुड़ी हैं...

श्री उपसभापति : माननीय आनन्द जी, हम सबने सामूहिक रूप से श्रद्धांजलि दे दी है। कृपया आप बैठ जाएं। डा. नरेन्द्र जाधव जी, आप अपनी बात कहें, सिर्फ आपकी बात ही रिकॉर्ड पर जाएगी।...(**व्यवधान**)... डा. नरेन्द्र जाधव जी की बात के अलावा और कोई बात रिकॉर्ड पर नहीं जा रही है।...(**व्यवधान**)...

MATTERS RAISED WITH PERMISSION - *Contd.*

Need to constitute All India Judicial Services

DR. NARENDRA JADHAV (Nominated)**:** Sir, I would like to propose constitution of All India Judicial Services on the lines of IAS and other Allied Services. Sir, in 1958, 14th report of the Law Commission proposed All-India Judicial Services (AIJS). *...(Interruptions)....* Thereafter, with 42nd Constitutional Amendment, Article 312 was amended to confer powers on the Rajya Sabha to initiate the process for setting up an All India Judicial Services. *...(Interruptions)....*

श्री उपसभापति : माननीय नरेन्द्र जी, आप अपनी बात कहें। नरेन्द्र जी की बात के अलावा और कोई बात रिकॉर्ड पर नहीं जा रही है।...(**व्यवधान**)...

DR. NARENDRA JADHAV: In 1991, the Supreme Court in a landmark judgement of "All India Judges Association vs. Union of India" also laid down that AIJS should be set up. *...(Interruptions)....* Regrettably, however, Sir, the All India Judicial Services has not seen the light of the day. *...(Interruptions)....* With all the humility at my command, Sir, I urge the Government to kindly consider setting up the following proposals: (1) To constitute All India Judicial Services. *...(Interruptions)....* (2) To form a 'Judicial Consortium' comprising of Chief Justices and two senior-most Judges of each High Court and 5 senior-most Judges of Supreme Court, including the Chief Justice of India. *...(Interruptions)....* The Judicial Consortium shall be the supervising body. (3) To form Union Judicial Service Commission (UJSC). It is proposed that the Commission be vested with power to conduct exams, interviews, recruitment to the AIJS on the directions of Judicial Consortium. *...(Interruptions)....* The Chairperson of the UJSC should be the retired Chief Justice of India.

MR. DEPUTY CHAIRMAN: Please conclude. *...(Interruptions)....*

DR. NARENDRA JADHAV: Sir, once the candidates are recruited, they should be guided by the rules and regulations of the High Court of their allocated cadre, till the time they will be serving in their allocated cadre. *...(Interruptions)....* Thank you, Sir.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the matter raised by the hon. Member.

श्री उपसभापति : डा. पटनायक, सिर्फ आपकी बात रिकॉर्ड पर जा रही है, कोई और बात रिकॉर्ड पर नहीं जा रही है।...(**व्यवधान**)... कृपया सीट से अन्यत्र खड़े होकर न बोलें। यह राज्य सभा के rules and procedures के अनुकूल नहीं है।...(**व्यवधान**)...

Need to make national competitive exams inclusive for students from underprivileged backgrounds

DR. AMAR PATNAIK (Odisha): Sir, India's competitive testing culture has given rise to a competitive exam coaching industry and EdTech giants that are growing over 15 per cent per year. *...(Interruptions)....* The technical preparation provided by these institutions are expensive in nature and often inaccessible to students from rural and underprivileged backgrounds. Sir, as per the Report of the Committee to examine the JEE system in 2015, around 12 lakh students attend coaching for two years and pay Rs. 1 lakh or more per year. *...(Interruptions)....* A rough estimate puts the revenues of the coaching industry at Rs. 24,000 crores per year. *...(Interruptions)....*

The Standing Committee on Education, Women, Children, Youth and Sports in its Report also found that the Gross Enrolment Ratio (GER) of SC and ST students at the undergraduate level was found to be 23 per cent and 17.2 per cent respectively as against the national average of 26.3 per cent and had requested the UGC to adopt outcome based measures to ensure equity. So Sir, you can see gross inequity in the entire system.

Hon. Chief Minister of Odisha realised this and therefore wanted that the NEET Examination must be harmonised keeping in mind the syllabus of State high schools and CBSE in order to provide a level playing field to all aspirants. While addressing the NITI Aayog, in Governing Council meeting, Shri Naveen Patnaik had suggested a critical revaluation of common entrance examinations, like NEET and JEE as the number of students from Government schools and colleges getting selected in these courses is considerably low. Sir, with the onset of pandemic and the digital divide that we have had, I think, the situation has been extremely exacerbated from what the position was. In fact, he says that 'should not we have exams that focus on equality and attracting merit as opposed to exam patterns heavily dependent on highly paid coaching classes.' This will truly eliminate merit in the long run and deny justice to lakhs of our children. Therefore, Sir, I demand that the entire examination pattern of NEET and JEE should be made more inclusive keeping in mind the suggestions given by the hon. Chief Minister of Odisha. Thank you, Sir.

DR. FAUZIA KHAN: Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN: Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR: Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

Construction of large number of dams at the source of river Brahmaputra by China

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I thank you very much for giving me this opportunity to speak during Zero Hour. Through you, Sir, I draw the attention of the concerned Ministry in the public interest to a very, very serious problem faced by the Brahmaputra Valley civilization. Brahmaputra Valley civilization is the ancient civilization of our country. But our Brahmaputra Valley civilization today is facing a very serious threat from China. Sir, the Brahmaputra is our lifeline. More than fifty per cent of water of this Valley, we obtain from the river Brahmaputra. The source of river Brahmaputra is in China. China has constructed many, many big dams at the source of the river Brahmaputra and is diverting water, which is flowing to downstream. Due to construction OF big dams, the water in the river Brahmaputra has declined. The Brahmaputra Valley civilization is an ancient civilization, which grew along the river Brahmaputra, and if it is dried due to decline of water, our civilization will also dry. I would like to mention here that the water of Mekong river is shared by six countries, but they have a water-sharing agreement. So, through you, Sir, I request the concerned Ministry to have an agreement or stop China from diverting water of river Brahmaputra, otherwise, Sir, the Brahmaputra Valley civilization will die. It will be very unfortunate. So, through you, Sir, I would like to request the concerned hon. Minister to take up the issue with China immediately and save the Brahmaputra Valley civilization. Thank you.

DR. SASMIT PATRA: Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the Zero Hour mention by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN: Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

Need to repeal the Places of Worship (Special Provision) Act, 1991

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय उपसभापति जी, मैं केन्द्र सरकार के पूजा स्थल कानून, 1991 के मनमाने और असंवैधानिक प्रावधानों की ओर आपका, सदन का और सरकार का ध्यान आकर्षित करता हूँ। महोदय, सरकार द्वारा पूजा स्थल कानून, 1991 में प्रावधानित किया गया है कि पूजा स्थलों की जो स्थिति 15 अगस्त, 1947 को थी, उसमें कोई बदलाव नहीं किया जाएगा। इस कानून में अयोध्या में श्री राम जन्मभूमि को अलग रखा गया है। महोदय, यह प्रावधान न केवल संविधान में प्राप्त समानता और जीवन के अधिकार का उल्लंघन करता है, बल्कि यह धर्मनिरपेक्षता के सिद्धांतों का भी उल्लंघन है, जो संविधान की प्रस्तावना और मूल संरचना का एक अभिन्न अंग है। महोदय, इस कानून में कहा गया है कि श्री राम जन्मभूमि मुकदमे के अतिरिक्त अदालतों में लंबित ऐसे सभी मुकदमे समाप्त माने जाएँगे। महोदय, आश्चर्य का विषय तो यह है कि इस कानून में प्रावधान किया गया है कि इस कानून के खिलाफ कोई नागरिक अदालत में भी नहीं जा सकता है, न ही इस कानून को चुनौती दे सकता है। इस कानून का स्पष्ट अर्थ यह है कि विदेशी आक्रांताओं द्वारा तलवार की नोक पर सम्पूर्ण कलाधारी भगवान श्रीकृष्ण की जन्मभूमि सहित अन्य पूजा स्थलों पर जो बलात् कब्जा किया गया, ...(**व्यवधान**)... उसे तत्कालीन सरकार ने कानूनी रूप दे दिया है। ...(**व्यवधान**)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, it should not be allowed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seats. ...*(Interruptions)*...

श्री हरनाथ सिंह यादव: महोदय, इस मनमाने, अतार्किक व असंवैधानिक कानून के द्वारा हिन्दू, जैन, सिख और बौद्धों के धर्म पालन और उनके प्रचार को मिले अधिकार से वंचित कर दिया गया

है। ...(**व्यवधान**)... यह कानून मर्यादा पुरुषोत्तम श्री राम और योगीराज श्री कृष्ण के बीच भेदभाव पैदा करता है, जबकि दोनों भगवान विष्णु के अवतार हैं। समान कृत्यों और समान परिस्थितियों के लिए दो कानून नहीं हो सकते।...(**व्यवधान**)...

दूसरा, केन्द्र अथवा कोई अन्य सरकार किसी भी नागरिक के लिए न्यायालय के दरवाज़े बन्द नहीं कर सकती है।...(**व्यवधान**)...

श्री उपसभापति : यह विषय माननीय चेयरमैन ने approve किया है। यह मैटर माननीय चेयरमैन द्वारा approved है।...(**व्यवधान**)...

श्री हरनाथ सिंह यादव: महोदय, यह पूजा स्थल कानून पूर्णतः अतार्किक और असंवैधानिक तो है ही, हिन्दू, सिख, जैन, बौद्धों की धार्मिक भावनाओं के साथ क्रूरता भी है।...(**व्यवधान**)... अतः मैं आपके माध्यम से सरकार से इस कानून को अविलम्ब समाप्त करने की मांग करता हूं। जय हिन्द।...(**व्यवधान**)...

PROF. MANOJ KUMAR JHA: Sir, who allowed this Zero Hour Mention? *...(Interruptions)....*

MR. DEPUTY CHAIRMAN: Shri Prasanna Acharya, please. *...(Interruptions)....* Please allow Shri Prasanna Acharya to speak. *...(Interruptions)....*

SHRI ANAND SHARMA (Himachal Pradesh): Sir, how was this allowed?

श्री उपसभापति: ये मैटर्स माननीय चेयरमैन द्वारा allowed हैं।...(**व्यवधान**)... प्लीज़ ...(**व्यवधान**)...

श्री महेश पोद्दार (झारखंड): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री रामकुमार वर्मा (राजस्थान): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

श्री उपसभापति : मैं किसी को इज़ाज़त नहीं दूंगा, प्लीज़।...(**व्यवधान**)... प्रसन्न आचार्य जी, आप बोलिए, सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है, किसी और की बात रिकॉर्ड पर नहीं जा रही।...(**व्यवधान**)...

India's rank in Global Hunger Index and severe malnutrition in children, particularly amongst girls in tribal areas

SHRI PRASANNA ACHARYA (Odisha): Sir, the recently released Global Hunger Index of 2021 presents a very alarming picture of our country. *...(Interruptions)....* Sir, this is about *nara* and *narayana* of our country. Please listen. *...(Interruptions)....* Of the total of 116 countries analysed, India is also among Asia's countries where hunger has been identified as serious. Only 15 countries in the world are worse than India which includes most backward countries like Papua New Guinea, Afghanistan, Nigeria, Congo, Mozambique, etc. India is also behind most of our neighbouring countries--Pakistan, whose rank is 92; Nepal, whose rank is 76; Bangladesh, whose rank is 76. India's rank is 101 in the Global Hunger Index. It is a very alarming position, Sir. India's rank in the Global Hunger Index has consistently been worsening in the last ten years. If you take a comparative picture, in 2018, India's rank was 103 out of 132 countries analysed. In 2019, it was 102; in 2020, it was 94. As I said earlier, in 2021, in the Global Hunger Index, India's rank is 101 out of 116 countries analysed. Sir, it is a very, very alarming condition. The immediate impact of hunger and malnutrition is child mortality. Globally, malnutrition is the cause of at least 45 per cent of child mortality while, in India, the number of child mortality is 69 per cent. This is from a report of the UNICEF. Sir, different categories of *adivasis, banavasis,* or tribal people, are mostly suffering from acute malnutrition in great numbers than most of the people in other communities. The lack of accountability of many Government officials in remote and inaccessible areas is responsible for the delivery of State programmes, like POSHAN and other schemes. The Mid-Day Meal programme in Government schools to check malnutrition of teenage boys and girls often fails to meet the standard of nutritious values. Under-nutrition among adolescent girls is more alarming. About 44 per cent of India's adolescent girls are under-weight. The proportion of adolescent girls with anemia is alarmingly high. It is between 76 and 93 per cent...

MR. DEPUTY CHAIRMAN: Mr. Prasanna Acharya, your time is over and the mike is off. ...*(Interruptions)*.... प्रसन्न आचार्य जी, अब आपकी कोई बात रिकॉर्ड पर नहीं जा रही है।...(**व्यवधान**)...

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR: Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Dr. Ashok Bajpai, please.

Need for creation of Integrated Tri Service Theatre Command to secure international borders

डा. अशोक बाजपेयी (उत्तर प्रदेश): माननीय उपसभापति महोदय, आज जब मैं Zero Hour में यह प्रश्न उपस्थित कर रहा हूं, तो मुझे बड़ा दुख है कि हमारे देश के रक्षा प्रमुख, CDS का निधन हो गया है।

मान्यवर, भारत सरकार ने जिस तरह से CDS की स्थापना की थी, उसके पीछे उद्देश्य यह था कि कैसे हम तीनों सेनाओं को integrate करके, हमारे देश की जो सैन्य शक्ति है, उसको और अधिक मज़बूत कर सकें। बड़े दिनों से इस बात पर चर्चा होती रही, कई कमेटियों का भी गठन

हुआ कि तीनों सेनाओं को मिलाकर एक इंटिग्रेटेड थियेटर कमांड का गठन हो, जिससे कि प्रभावी नियंत्रण हो सके। आज दुनिया के तमाम बड़े देश, चाहे अमरीका हो या चाइना हो, वहां सेना के तीनों विंग्ज़ को मिलाकर इंटिग्रेटेड थियेटर कमांड का गठन करने का काम किया गया है।

मान्यवर, इस विषय के माध्यम से मेरा अनुरोध है कि आज सेना की 17 कमांड्ज़ हैं, जिनमें सात आर्मी की हैं, सात एयरफोर्स की हैं और तीन नेवी की हैं, इस तरह कुल मिलाकर 17 कमांड्ज़ हैं। हमारी यह परिकल्पना है कि हमारे यहां तीन से लेकर पांच तक थियेटर कमांड्ज़ का गठन करके इंटिग्रेटेड थियेटर कमांड का गठन हो, जिसमें नेवी, आर्मी और एयरफोर्स, तीनों सेनाएं एक कमांड के अधीन हों। जहां हमारे स्ट्रेटेजिकल प्वाइंट्स हैं, वहां इस तरह की कम-से-कम तीन थियेटर कमांड्ज़ गठित होनी चाहिए। यह देश की सुरक्षा के हित में होगा, देश की सीमाओं के हित में होगा। इन थियेटर कमांड्ज़ के अंतर्गत आने वाली एयरफोर्स, आर्मी, नेवी के साथ-साथ पैरा मिलिट्री फोर्सेज़ भी इसके अधीन होंगी और सारी जिम्मेदारी, जो उस समय इंटिग्रेटेड थिएटर कमांड का चीफ होगा, उसके अधीन होगी और उसके निर्देशों पर ही वह काम करेगी। कई बार ऐसी स्थितियां बनती हैं कि जिस समय हमें अलग-अलग सेनाओं से निर्देश लेने में विलम्ब भी होता है और प्रभावी नियंत्रण भी नहीं हो पाता है। इसलिए देश की सीमाओं की मजबूत सुरक्षा के लिए आज समय की आवश्यकता है कि इंटिग्रेटेड थियेटर कमांड का गठन करके कम से कम तीन ऐसी इंटिग्रेटेड थियेटर कमांड्ज़ बनाई जाएं - इनमें एक ईस्टर्न कमांड, नॉर्दर्न कमांड और वैस्टर्न कमांड, कम-से-कम ये तीन कमांड्ज़ तो होनी ही चाहिए, जिस तरह से एक्सपर्ट्स की ओपिनियन भी आयी है।

महोदय, आज मैं सदन के माध्यम से इस गम्भीर विषय पर बोल रहा हूं और भारत सरकार की मंशा भी यही थी। जब सीडीएस की स्थापना की गई थी, तो उस समय भी यह अपेक्षा की गई थी कि इसके बाद हम इंटिग्रेटेड थिएटर कमांड का गठन करेंगे, लेकिन आज सीडीएस चीफ का हमारे बीच से जाना दुखद है।

मान्यवर, मैं कहना चाहता हूं कि कारगिल युद्ध के बाद 1999 में एक कमिटी गठित की गई थी, उसने भी जो अपनी रिपोर्ट दी थी, उसमें सीडीएस की स्थापना और इंटिग्रेटेड थियेटर कमांड के गठन की बात कही थी। ज़ीरो ऑवर में इस विषय के माध्यम से मैं सदन का ध्यान इस ओर आकर्षित करता हूं और सदन के माध्यम से सरकार से अपेक्षा करता हूं कि प्राथमिकता के आधार पर देश की रक्षा के लिए इंटिग्रेटेड थियेटर कमांड का गठन किया जाए, धन्यवाद।

SHRI SUJEET KUMAR: Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the issue raised by the hon. Member.

श्री उपसभापति: श्रीमती रूपा गांगुली। ...(**व्यवधान**).. आप बोलिये।

PROF. MANOJ KUMAR JHA: Sir, I have a point of order. Please allow me to raise it.

MR. DEPUTY CHAIRMAN: Come to your point of order. I am allowing you.

PROF. MANOJ KUMAR JHA: Sir, I am quoting from Rule 238 (i) until the Explanation. The 1991 Act was passed by this Parliament itself to protect the idea of cordiality and harmony. Now, my learned friend has opened the Pandora's box. The nation has suffered in the name of religious conflict.

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha, there is no point of order in this. Please take your seat. There is no point of order, Mr. Jha. ...*(Interruptions)*.... I would like to make it clear ये जो सारे नोटिसेज़ आते हैं, राज्य सभा के रूल्स के तहत ही माननीय चेयरमैन उन्हें एडमिट करते हैं, अगर आप उससे असंतुष्ट हैं तो you can write to the hon. Chairman. That is all. सारी चीजें रूल्स के तहत हैं।

पर्यावरण, वन और जलवायु परिवर्तन मंत्री ; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव): महोदय, सदन की एक परम्परा रही है, रूल 258 के अंतर्गत प्वाइंट ऑफ ऑर्डर है। प्रोविज़न-1, प्वाइंट ऑफ ऑर्डर उठाने का है, प्रोविज़न-2 उसे मानने का है, तो जो प्वाइंट ऑफ ऑर्डर उठाया है, उसमें रूलिंग को मानना भी है।

श्री उपसभापति: थैंक यू। श्रीमती रूपा गांगुली।

Need for introduction of proportionality system and revision of quota for Rajya Sabha members for admissions in Kendriya Vidyalayas

श्रीमती रूपा गांगुली (नाम निर्देशित): माननीय उपसभापति महोदय, मैं ज़ीरो ऑवर के इस विषय को सदन के सामने रखना चाहती हूं। 10 बच्चों को पढ़ने का मौका मिलना, मतलब उससे दस परिवारों का भविष्य बनता है। हर एक एमपी को यह मौका मिलता है - लोक सभा एमपी अपने क्षेत्र के दस बच्चों का केन्द्रीय विद्यालयों में पढ़ने के लिए चयन कर सकते हैं और राज्य सभा के एमपी, हालांकि वह एक पूरे राज्य के रिप्रेज़ेन्टेटिव हैं, उनके पास भी संख्या में दस बच्चों को केन्द्रीय विद्यालयों में पढ़ाने की अनुमति है, लेकिन हम जैसे जो नॉमिनेटेड मेम्बर्स हैं, हमारे पास पूरे देश से बहुत सारी रिक्वेस्ट्स आती हैं। मुझे लगता है कि इसमें प्राइमरी बात यह है कि प्रपोर्शन के हिसाब से, पॉपुलेशन और एरिया के हिसाब से इनकी संख्या होनी चाहिए। महोदय, हम सभी जानते हैं

और मैं मानती हूँ कि 'Primary Education' is a State responsibility and in Concurrent List. केन्द्रीय विद्यालयों की स्थिति कुछ सालों से बहुत अच्छी तरह से सुधर रही है। जिन परिवारों से हम expect भी करते हैं कि वे खुद online फॉर्म जमा करें, उनमें से ज्यादातर आज ऐसा करने की हालत में नहीं हैं। उनमें से कोई टेम्पो चलाता है, तो कोई ठेला चलाता है। मुझे 4 सालों में यह एहसास हुआ है कि उन माता-पिता को अच्छी तरह से लिखना-पढ़ना भी नहीं आता, लेकिन वे सपना देखते हैं कि उनका बच्चा अंग्रेज़ी सीखेगा, हिन्दी सीखेगा, सारी बातें सीखेगा, अपनी regional language सीखेगा, संस्कृत भी optional है, तो वह जिन्दगी में आगे बढ़ेगा। इतना अच्छा मौका बच्चों के हाथ से कभी नहीं छिनना चाहिए। मैं आपके माध्यम से सदन से और सरकार से भी यही रिक्वेस्ट करूँगी कि यह संख्या बढ़ायी जाए और इसमें जो transparency है, इसका भी डेटा प्रस्तुत किया जाए कि कैसे और किस तरह से बच्चों के लिए यह transparent हो। चार लोग गलत करते हैं, ऐसा कहने से इतने सारे लोग गलत नहीं करते। ऐसे किसी भी बड़े विद्यालय या किसी युनिवर्सिटी में -- मैं किसी भी quota system के पक्ष में नहीं बोलूँगी, कभी नहीं बोलूँगी -- वह merit basis पर होना चाहिए, लेकिन primary education द्वारा एक बच्चे के भविष्य के साथ-साथ, पूरे परिवार की ज़िन्दगी का सपना और भविष्य बना रहता है, धन्यवाद।

श्रीमती जया बच्चन: महोदय, मैं माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूँ।

श्री राकेश सिन्हा (नाम निर्देशित): महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव: महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री राम नाथ ठाकुर (बिहार): महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री बृजलाल (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

DR. FAUZIA KHAN: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to ensure representation of OBCs in local bodies of Maharashtra

डा. विकास महात्मे (महाराष्ट्र): उपसभापति महोदय, मैं आपके जरिए सभी का ध्यान इस बात की ओर आकर्षित करना चाहूँगा कि महाराष्ट्र में एक दुर्भाग्यपूर्ण घटना हुई है, जो कि बहुत अन्यायपूर्ण भी है। महाराष्ट्र में अभी फिलहाल municipal corporation और municipalities के तथा वैसे ही स्थानीय नगर निगम, जिला परिषद् और जिला पंचायत के इलेक्शंस हैं, लेकिन दुर्भाग्यवश इन सभी में जो Other Backward Classes हैं, उनका प्रतिनिधित्व खत्म किया गया है।

महोदय, ऐसा पहली बार हुआ है। इसकी वजह यह है कि 2019 में सुप्रीम कोर्ट ने महाराष्ट्र सरकार को कहा था कि वह 3 मुद्दों पर काम करे। पहला यह था कि वह पिछड़ा वर्ग आयोग (OBC Commission) बनाये और दूसरा, इस कमीशन के जरिए वह empirical data collect करे। Empirical data का मतलब अनुभवजन्य डेटा होता है। जैसे हमारा exit poll होता है, उसमें भी हम data collect करते हैं और वह टीवी पर सबको दिखाया जाता है, उसी तरह से यह data मराठा आरक्षण के वक्त भी महाराष्ट्र सरकार ने collect किया था। वैसे ही यह empirical data collect करने का काम था, जो कि possible था, लेकिन उसके बाद इन दोनों मुद्दों पर कुछ भी काम नहीं हुआ। इसमें सुप्रीम कोर्ट ने जो OBC Commission स्थापित करने का निर्देश दिया था, वह OBC Commission डेढ़ साल तक स्थापित नहीं हुआ और उसके जरिए जो empirical data collect करना था, वह काम भी नहीं हुआ। OBC Commission की स्थापना भी 5 महीने पहले हुई, लेकिन उसको ऑफिस के लिए जगह भी नहीं दी गयी और उसी प्रकार उसे फंड भी आवंटित नहीं किया गया। इसकी वजह से उसमें जो दो सदस्य थे, उन्होंने भी उसका बहिष्कार किया या उन्होंने इस कमीशन से resignation दे दिया, क्योंकि उनके खयाल में आया कि OBC का आरक्षण बचा रहे इसके लिए सरकार की तरफ से कोई मदद नहीं हो रही है। इसकी वजह से 50 परसेंट से भी ज्यादा OBC जो महाराष्ट्र में हैं, पहली बार उनके ऊपर एक प्रकार से अन्याय हो रहा है और राजकीय प्रतिनिधित्व हमेशा के लिए खत्म हो रहा है। इसके लिए कोई डिपार्टमेंट भी जवाबदेह नहीं है। इसकी जवाबदेही तय करना सरकार की जिम्मेदारी थी, लेकिन वह पूरी नहीं की गयी। अभी पुणे, नागपुर, मुम्बई और औरंगाबाद, इन सभी बड़े महानगरों के कॉरपोरेशंस के इलेक्शंस हैं और 50 परसेंट से भी ज्यादा इलेक्शंस में OBC की सीट्स हैं। इसमें पूरी तरह अगले 5 साल के लिए, OBC आरक्षण करीब-करीब नहीं रहेगा। तो मेरा सरकार से निवेदन है कि जो Central OBC Commission है, वह *suo motu*, अपने आप इसके ऊपर संज्ञान ले और इसके ऊपर कार्रवाई करे तथा केन्द्र सरकार भी महाराष्ट्र सरकार को उचित निर्देश दे, धन्यवाद।

श्रीमती वंदना चव्हाणः महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूँ।

DR. FAUZIA KHAN: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्री उपसभापति : श्रीमती सम्पतिया उइके जी।

Need to include the contribution of tribal leaders of freedom struggle in curriculum of schools and universities

श्रीमती सम्पतिया उइके (मध्य प्रदेश): माननीय उपसभापति महोदय, मैं देश के यशस्वी प्रधान मंत्री जी और हमारे गृह मंत्री श्री अमित शाह जी को विशेष धन्यवाद देती हूं कि उन्होंने धरती की आभा भगवान बिरसा मुण्डा के जन्म दिवस को 'गौरव दिवस' के रूप में घोषित किया और हमारे जनजातीय समाज का गौरव बढ़ाया। इस संबंध में मध्य प्रदेश के यशस्वी मुख्य मंत्री जी ने भी बहुत बड़ा कार्यक्रम किया, जिसमें वहाँ लाखों की तादाद में हमारे जनजातीय समाज के लोग उपस्थित हुए। मैं सदन के माध्यम से यह आग्रह करती हूँ कि 'आज़ादी के अमृत महोत्सव' वर्ष में हमारे जनजाति के आंदोलन से जुड़े तथा आदिवासी समाज के उत्थान और कल्याण से जुड़े हमारे जननायकों को अलग-अलग स्तर पर हमारी स्कूली शिक्षा तथा university के स्तर पर पाठ्यक्रम में शामिल किया जाए, यही उनके प्रति सच्ची श्रद्धांजलि होगी। मैं पूरे देश के जनजातीय समाज के माध्यम से आपसे मांग करती हूं और साथ ही सरकार से आग्रह करती हूं कि एक कमेटी बनाकर इस काम को अतिशीघ्र किया जाए, बहुत-बहुत धन्यवाद।

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री रामकुमार वर्माः महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री कामाख्या प्रसाद तासा (असम): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

DR. SASMIT PATRA: Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR: Sir, I also associate myself with the issue raised by the hon. Member.

Need for giving interim financial assistance to Puducherry in view of damages caused there due to heavy floods

SHRI S. SELVAGANABATHY (Puducherry): Mr. Deputy Chairman, Sir, Puducherry and Karaikal regions have been battered by the recent heavy rains and consequent flooding during the last one month. Incessant rains, often down pouring, made drainage of storm water more difficult. The stagnated water has invaded low-lying residential areas and agricultural fields. Roads and bridges have been completely damaged, bed-dams have been breached, and several buildings have collapsed. For days together, fishermen could not venture into the sea; daily labourers could not earn their livelihood and people have been confined to their houses. In short, life of people has become very miserable.

The Union Territory of Puducherry normally receives an average of 76.7 cm of rainfall during the North-East monsoon from October to December. But, as much as 83.4 cm of rain has been recorded this year in the month of November alone, which accounts for 15.3 per cent more rain this year.

Sir, agriculture is the most affected sector. Out of 10,172 hectares of land under cultivation, about 3,950 hectares of cultivated crops have been inundated, affecting about 12,000 farmers. The total crops have been perished. The roads measuring to an extent of 583 kms have become unfit for transportation and have to be completely re-laid. About 223 small bridges and 38 irrigation canals have also been very badly damaged. Already demands for flood relief and compensation have been raised by various sections of people.

The Government of India had, last week, deputed a Central team of officers to estimate the damage caused in Puducherry. After the visit of the Central team, the intensity of the rain had further worsened, posing a threat to the life of the people of Puducherry. I, once again, appeal to the Government of India to send another team of officers to assess the quantum of damage. The Government of Puducherry has also estimated the damages as Rs. 300 crores. Presently, the Government of Puducherry is reeling under severe financial crisis and it would be extremely difficult for the Government to divert funds for managing the damages caused by unprecedented rainfall in the month of November 2021.

Weathermen forecast more rainy days as the North-East monsoon may last for another one month. Forthcoming cyclonic storms and depressions would only further escalate the estimated damages. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Thank you. Your time is over. *...(Interruptions)...* Nothing is going on record now. *...(Interruptions)...*It is not going on record. *...(Interruptions)...* Please sit down. It is not going on record. *...(Interruptions)...*

DR. SASMIT PATRA: Sir, I associate myself with what the hon. Member has said.

DR. AMAR PATNAIK: Sir, I also associate myself with what the hon. Member has said.

DR. FAUZIA KHAN: Sir, I also associate myself with what the hon. Member has said.

MR. DEPUTY CHAIRMAN: Now, hon. Member, Shri Vaiko to make his submission on the need to ensure better working conditions for Tamil workers of tea estates Sri Lanka. *...(Interruptions)...* You had given Zero Hour notice on this issue. *...(Interruptions)...* Need to ensure better working conditions for Tamil workers of tea estates in Sri Lanka. *...(Interruptions)...*

SHRI VAIKO (Tamil Nadu): But, today, I want to pay my homage to Shri Bipin Rawat.

MR. DEPUTY CHAIRMAN: We have already paid the homage.

SHRI VAIKO: Allow me to speak tomorrow.

MR. DEPUTY CHAIRMAN: Okay, give a fresh notice for that. Now, Dr. Fauzia Khan.

Need for legislation to control Jat/Khap Panchayats

DR. FAUZIA KHAN (Maharashtra): Sir, I want to bring this up that these caste-based panchayats are arbitrarily taking law into their own hands; they are ostracizing the people, humiliating them and making social boycotts. We have to pay attention to this arbitrariness because if this is not allowed by law, I think, we should come up with a legislation. In Maharashtra, we enacted this in 2017 to control the arbitrariness of caste based Panchayats. They should be abolished completely because they are going against the Constitution of India. For no reason, they are making a social boycott against the people who are just breaking social traditions or religious traditions. So, Sir, I request this House that we should come up with a legislation to abolish this system. Like we have abolished the social evils of *sati* or child marriages or the dowry system, in the same way, abolishing this caste system is also necessary.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I associate myself with the issue raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, I also associate myself with the issue raised by the hon. Member.

श्री नीरज डांगी (राजस्थान): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री रामचंद्र जांगड़ाः महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Special Mentions, Shri Rewati Raman Singh; not present. Then, Shri Suresh Gopi.

SPECIAL MENTIONS

Demand for adequate health facilities for the tribal Community of Attapadi in Kerala

SHRI SURESH GOPI (Nominated): Mr. Deputy Chairman, Sir, it is with concern that I wish to raise certain challenges and hardships of the *adivasis*. I have picked Attapadi tribal hamlet in the Palakkad district of Kerala as a module.

One of the highest priorities in Indian democracy should be attending to the tribal problems. The Centre must take necessary steps for a rightful intervention into the tribal affairs. It is a hard reality that even after 74 years of independence, the community is struggling to sustain. If a community has to sustain, then, they have to remain healthy and deliver healthy babies.

From the various reports and interactions with those closely working with the Attapadi tribal hamlet, I understand that *adivasis'* healthy birth rate is decreasing tremendously. Very recently, there was an instance of three infant deaths in a week that has added to the total deaths of 12 infants in this year. We need to take urgent measures to reduce the Infant Mortality Rate and improve the health of people especially pregnant women in the tribal hamlets. I wish to suggest that the Centre takes the onus of the protection and development of the adivasi community rather than leaving the responsibility to the States alone. I request the Union Tribal Ministry, through you, Sir, to have a Tribal Protection Bill like the National Dam Safety Bill.

If the adivasi tribal community is not safeguarded from malnutrition and ill health, this would pose a threat to their very existence. Hence, I humbly request that the matter be seen as a serious one. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri Kailash Soni.

Demand for re-demarcation of development blocks in the country for better administration

श्री कैलाश सोनी (मध्य प्रदेश): माननीय उपसभापति जी, मैं आपके माध्यम से लोकहित के अत्यंत महत्वपूर्ण विषय पर सरकार का ध्यान आकर्षित कराना चाहता हूँ। इस देश में विकास खंडों और उनकी सीमाओं का निर्माण 1955 में हुआ। इसके बाद सभी जगह परिस्थितियाँ बदल चुकी हैं। नई सड़कों का निर्माण, पुलों का निर्माण, कॉलेज, स्कूल, बाजार, मंडियाँ निर्मित हो चुकी हैं। क्षेत्रीय सुविधा संतुलन की दृष्टि से विकास खंडों की सीमाएं अनुपयोगी हो चुकी हैं। लोगों के आने-जाने एवं लोक प्रशासन की दृष्टि से भी संपूर्ण देश में विकास खंडों का पुनर्गठन अत्यंत आवश्यक है। जिस तरह से तहसीलों का पुनर्गठन राज्यों को दे दिया गया है, उसी तरह से विकास खंडों की सीमाओं का पुनर्निर्धारण राज्यों को दिया जा सकता है अथवा भारत सरकार शीघ्रातिशीघ्र विकास खंडों का पुनर्निर्धारण करे। आपके द्वारा भारत सरकार को जनहित में तत्संबंधी निर्देश दिए जाने आवश्यक हैं।

DR. AMAR PATNAIK: Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Demand for expansion of Bijli Bamba Bypass road and construction of a flyover connecting Hapur Road to Delhi Road near Railway Crossing in Meerut

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद। मैं उत्तर प्रदेश के मेरठ जिले से आती हूँ। हमारी सरकार ने जमीनी स्तर पर सड़क निर्माण का कार्य किया है। जब से हमारी सरकार आई है, तब से हमने "प्रधानमंत्री ग्राम सड़क योजना" के तहत छोटे-से-छोटे गाँव को सड़कों के माध्यम से शहरों से जोड़ा है।

महोदय, मेरठ में हापुड़ रोड को दिल्ली रोड से जोड़ने वाली बिजली बंबा बायपास रोड है, जो लगभग सात किलोमीटर लंबी है, जिससे हर दिन हजारों वाहन गुजरते हैं। इस रोड पर रेलवे क्रॉसिंग भी है, परंतु इस रोड की चौड़ाई कम होने के कारण तथा सड़क के किनारे बंबा होने की वजह से इस पर घंटों जाम लगा रहता है, जिसके कारण इस पर आए दिन सड़क दुर्घटना होती है और लोगों को कठिनाई का सामना करना पड़ता है। अतः आपके माध्यम से मेरी सरकार से माँग है कि इस रोड का चौड़ीकरण किया जाए तथा रेलवे क्रॉसिंग पर फ्लाईओवर का निर्माण किया जाए, जिससे लोगों को आवागमन में सुविधा हो सके तथा दुर्घटना से बचा जा सके।

DR. SASMIT PATRA: Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy; not present. Shri Prashanta Nanda.

Demand for disaster resilient power infrastructure for coastal areas prone to cyclonic disruptions

SHRI PRASHANTA NANDA (Odisha): Sir, the topic of my Special Mention is, 'Precautionary measure for after-effects of severe cyclone disruption.'

Tropical cyclones and high-impact tropical storms are associated with heavy rain and strong winds that often cause devastation in coastal areas. India is a country in the North Indian Ocean that is the most vulnerable to getting hit by tropical cyclones in the basin, from the east or from the west. On an average, 2-3 tropical cyclones make landfall in India each year, with about one being a severe tropical cyclone or greater. This year, extremely severe Cyclonic Storm 'Tauktae', Cyclone 'Gulab', Cyclone 'Jawad' hit coastal States, including Odisha severely. The most intense tropical cyclone to make landfall was the 1999 Odisha Super Cyclone which hit the State of Odisha. Its maximum wind speed was 260 km/hour. In India, cyclone disrupts power supply systems, damages power infra particularly low tension (LT) network, and electric poles get uprooted due to the high speed winds.

Due to failure of power, the city almost gets paralysed for want of power. Drinking water crisis occurs due to which the city dwellers face immense problems to lead a normal life.

The offices and banks become inoperative. The restoration of power takes about 1 or 2 months during which time, the citizens of affected areas continue to live without water and light.

I urge upon the Government to build a disaster-resilient power infrastructure and to develop a calamity-proof power network in the coastal districts, prone to cyclones, including the State of Odisha.

DR. SASMIT PATRA: Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Need for Uniform Civil Code

SHRI K.C. RAMAMURTHY (Karnataka): Sir, India has been striving hard for gender equality and to provide equal status to women irrespective of religion or community. Article 44 of the Constitution says, "The State shall endeavour to provide for its citizens a uniform civil code throughout the territory of India." The Supreme Court observed in the *Shah Bano* case, "There is no evidence of any official activity for framing a common civil code for the country. A common civil code will help the cause of national integration by removing disparate loyalties to laws which have conflicting ideologies." *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please... *...(Interruptions)...*

SHRI K.C. RAMAMURTHY: In the *Sarla Mudgal* case, Justice Kuldip Singh emphasized the need for Parliament to frame a uniform civil code to remove ideological contradictions. *...(Interruptions)...* The objective of a uniform civil code is to unify fragmented personal laws for marriage, divorce, custody, adoption, inheritance, etc., and cover civil and human rights issues, because personal laws of different religions are dissimilar and hence violate article 14 of the Constitution which guarantees equality before law. A uniform civil code is needed because age of

marriage is not uniform and is not religion-neutral and gender-neutral, divorce is not uniform even though it is a civil and human rights issue, alimony is not religion and gender-neutral, inheritance of property is not equal among all religions and adoption is also different in different religions.

Sir, the US, UK and many European countries have a uniform civil code. Even Goa is implementing the uniform civil code. There are misconceptions about a uniform civil code, which needs to be explained to all religions. *...(Interruptions)...* Hence, I appeal to the Government of India to analyze the best features from all religions, compile and adopt them in the form of a code called the Uniform Civil Code, which would be in public interest.

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR: Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI RAKESH SINHA (Nominated): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI HARSHVARDHAN SINGH DUNGARPUR (Rajasthan): Sir, I too associate myself with the Special Mention made by the hon. Member.

श्री राम विचार नेताम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री रामकुमार वर्मा (राजस्थान): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

Demand to enact a legislation to ensure MSP to farmers

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): उपसभापति महोदय, आज पूरे देश में किसान घाटे की खेती कर रहा है। खाद, बीज, सिंचाई, डीज़ल के दाम बढ़ने से किसान की कमर टूट गई है। उत्तर प्रदेश सहित कई राज्यों में डी.ए.पी. खाद की कमी के कारण किसान अपनी रबी की फसल की बुआई नहीं कर पा रहा है। दूसरी तरफ, उत्तर प्रदेश में किसान का धान औने-पौने दाम पर बिचौलियों के माध्यम से खरीदा जा रहा है। जनपद-फतेहपुर के ब्लॉक - असोथर, बहुआ, तेलियानी, धाता, विजयीपुर सहित सभी धान-क्रय केन्द्रों में किसानों से घटतौली की जा रही है, प्रति कुन्तल 10-20 किलो काटा जा रहा है तथा एम.एस.पी. रेट पर धान नहीं खरीदा जा रहा है, जिसके कारण किसानों में भारी आक्रोश है। किसान घाटे की खेती, पशुओं की अन्ना-प्रथा तथा महँगे खाद, बीज, सिंचाई, डीज़ल के कारण हताश व निराश हैं तथा बुन्देलखंड में किसान आत्महत्याएँ कर रहे हैं। इसलिए किसानों की उपज के लिए एम.एस.पी. कानून बनाना आवश्यक है।

अतः मैं सदन के माध्यम से यह माँग करता हूँ कि पूरे देश के किसानों को उनकी उपज का उचित मूल्य दिलाने हेतु एम.एस.पी. कानून बनाकर कृषि को बढ़ावा दिया जाए, जिससे किसानों की लागत का उचित मूल्य मिल सके।

श्री मुजीबुल्ला खान (ओडिशा): महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR: Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan; not present. Shri Sanjay Singh; not present. Dr. M. Shanmugam.

Demand to maintain Public Sector Status of HLL Biotech Limited

SHRI M. SHANMUGAM (Tamil Nadu): Sir, the HLL Biotech Limited vaccine manufacturing company located at Chengalpattu, Tamil Nadu, is a public sector unit under the Ministry of Health and Family Welfare, which is also the biggest public sector vaccine manufacturing unit in Asia. The Government of India mandated establishment of a state-of-the-art vaccine manufacturing unit termed an 'Integrated Vaccine Complex' at Chengalpattu to produce life-saving and cost effective vaccines, primarily to minimize the demand-supply gap and support the Government in the Universal Immunization progamme.

Sir, the IVC came into existence at an estimated cost of Rs. 594 crores and was declared as a project of national importance. It is understood that the Government has decided to sell it to private parties. The hon. Chief Minister of Tamil Nadu has requested the Government to either run the Biotech Lab on a full scale for production of vaccines for Coronavirus or to hand it over to the State Government, so that the State could run it in public interest.

It is, therefore, urged that the Central Government may desist from privatizing the Biotech Lab and continue to run it in public interest.

SHRI VAIKO (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I too associate myself with the Special Mention made by the hon. Member.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Development work in centres of pilgrimage in Chhattisgarh

†*121. SHRI RAM VICHAR NETAM: Will the Minister of CULTURE be pleased to state:

(a) the details of development work being done regarding the centres of pilgrimage like temples and ancient monuments in the State of Chhattisgarh;

(b) whether any steps are being taken for beautification of these places; and

(c) if so, the details thereof and the amount of funds allocated along with the funds spent out of that for the development of these temples and centres of pilgrimage during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): (a) to (c) A statement is laid on the table of the House.

Statement

(a) and (b) There are 46 centrally protected monuments and sites, including temples, under Archaeological Survey of India (ASI) in Chhattisgarh. Necessary conservation works are carried out by the ASI as per requirement and availability of funds. Details of various conservation and development works undertaken in the last three years are given in **Annexure**.

Under Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASHAD) Scheme of Ministry of Tourism, Development of Maa Bambleswari Devi Temple (Unprotected) in Chhatisgarh has been sanctioned in October, 2020 which includes following components:

a) Development of Maa Bambleshwari Devi Temple
b) Development of Pragyagiri
c) Development of Pilgrimage facilitation centre

† Original notice of the question was received in Hindi.

(c) Details regarding funds allocated for the conservation and development of centrally protected monuments, including temples, in Chhattisgarh in the last three years and current year are as under:

Year	Allocation Amount in Lacs in INR	Expenditure Amount in Lacs in INR
2018-19	210.00	209.08
2019-20	300.00	300.00
2020-21	290.00	289.05
2021-22	300.00	218.00 (Expenditure up to 30.11.2021)

Annexure

Sl. No.	Name of the monument with locality and District	Item of works executed 2018-19	Item of works executed 2019-20	Item of works executed 2020-21
1	Sita Devi & Sati pillar at Deorbija, Dist: Durg	General maintenance and upkeep, repairing of lights etc	General maintenance and upkeep	General maintenance and upkeep, painting works,
2	Laxman temple at Sirpur, Dist: Mahasamund	General maintenance and upkeep, stacking of good earth, providing cist stone pathway, construction of guard wall, providing CNB signage, dustbins, wheel bins & benches, repairing of lights, Besides observation of swacchta	General maintenance and upkeep. Providing cist stone pathway, construction of coarse rubble stone guard wall, providing & fixing sitting bench, providing concertina wire for safety of the monument, taking out damage sunmica from the existing pedestal, providing laying cement based waterproofing treatment, painting the existing grill works, racking out damaged pointing from boundary wall and recess pointing using traditional mortar	General maintenance and upkeep, construction of sculpture shed, providing and laying kota stone and cist stone flooring repairing of bore well, generator repairing of CCTV camera,

		pakhwada at the site being Adarsh monument, access auditing was also conducted,	providing dustbin made of red stone matching with the monument, providing and laying tactile pathway by cutting red sand stone flooring for physically challenged persons repairing of the existing bore well, etc.,	
3	Ratanpur Fort at Ratanpur, Dist: Bilaspur	General maintenance and upkeep, providing flag stone flooring, removal of wild vegetation, debris clearness & laying lime mortar.	General maintenance and upkeep providing and laying rubbed red sand stone and pointing,	General maintenance and upkeep providing and laying rubbed red sand stone pathway and pointing, providing lime concreting, water tightening and crack repairing, repairing of water cooler,
4	Brick mound at Gardhanora, Dist: Kanker	General maintenance and upkeep, vegetation clearance & pointing of the structure	General maintenance and upkeep painting of grill work	General maintenance and upkeep
5	Danteswari temple at Dantewada, Dist: Dantewada	General maintenance and upkeep, Laying pathway, grill fixing, repairing of wall etc. vegetation clearance, flag stone flooring,	General maintenance and upkeep laying 75mm thick rubbed sand stone pathway, repairing of boundary wall and flooring work, painting work, vegetation clearance,	General maintenance and upkeep resetting of old ancient stone flooring, providing and laying 40 to 50 mm stone plates, painting work to
6	Bhairamdev temple at Bhairamgarh, Dist: Dantewada	General maintenance and upkeep, Vegetation clearance, repair of boundary	General maintenance and upkeep painting of MS Grill	General maintenance and upkeep

		wall & distempering of the inner wall of shed.		
7	Kotagarh Fort at Bargaon, Dist: Janjgir-Champa	General maintenance and upkeep, Laying CR stone pathway.	General maintenance and upkeep, laying CR stone pathway, recess pointing, water tightening, and repair of missing part of parapet wall.	General maintenance and upkeep
8	The area around Sirpur village of mound to the east of village Sirpur dist Mahasamund	General maintenance and upkeep, Providing and laying thick cist stone plate flooring, taking out and resetting of sunken ancient floor at Surang tila, surface dressing, cist stone flooring, RR stone masonry guard wall at SRP-32 cist stone flooring, taking out damaged out of plumb and its resetting, taking out the old sunken ancient stone and cist stone flooring at SRP-25, Repairing of lights,	General maintenance and upkeep, providing and laying cist stone plate flooring, taking out and resetting of sunken ancient floor at Surang tila, surface dressing, cist stone flooring, construction of RR stone masonry guard wall at SRP-32, taking out the old sunken, out of plumb ancient stone and resetting the same with cist stone flooring at SRP-25, vegetation clearance, supply and filling good earth, vegetation clearance palace complex etc,	General maintenance and upkeep, supply and filling with good earth, providing and laying rubbed red sand stone, construction of guard wall at Palace complex, providing and laying cist stone flooring, construction of guard wall at Shiva temple No. 2, painting to existing grill works, clearing of jungle including uprooting of rank vegetation, repairing of drinking water facilities, taking out non-technically conserved/damaged, out of plumb brick work and resetting as per original in Shiva temple No. 2 and palace complex
9	Mahadev temple,Narayan	General maintenance and	General maintenance and upkeep	General maintenance and

	pur, Dist: Raipur	upkeep		upkeep, repairing of borewell, painting of grill works,
10	Mahadev temple at Gandai, Dist: Rajnandgaon	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, painting to grill works
11	Old Shiva temple at Deobaloda, Dist: Durg	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, repairing of borewell, repairing of CCTV camera, painting to grill works,
12	Bhand Deul at Arang, Dist: Raipur	General maintenance and upkeep	General maintenance and upkeep grouting of shikara of the temple,	General maintenance and upkeep, painting works,
13	Ramchandra temple at Rajim, Dist: Raipur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, painting to grill works
14	Sitabaree at Rajim, Dist: Raipur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, painting to grill works, vegetation clearance works,
15	Rajiv Lochan temple at Rajim, Dist: Raipur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, painting to grill works
16	Pataleswar Mahadev temple including all	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep, repairing of

	ancient remains of temples close by at Malhar, Dist: Bilaspur			submersible pump,
17	Sitabhengra & Jogimara Caves,Udaipur, Dist: Sarguja	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
18	Large Vishnu temple at Janjgir, Dist: Janjgir-Champa	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
19	Small Vishnu temple at Janjgir, Dist: Janjgir-Champa	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
20	Chhaiturgarh fort at Lapha, Dist: Korba	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
21	Mahadev temple at Tuman, Dist: Korba	General maintenance and upkeep	General maintenance and upkeep, lifting and shifting of stone architectural members, pcc, and laying pathway,	General maintenance and upkeep, laying pathway
22	Mahadev temple at Pali, Dist: Korba	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
23	Shiva temple at Adhbhar, Dist: Janjgir-Champa	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
24	Pali Inscription at Samarsal, Dist: Bilaspur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
25	Savari temple at Kharod, Dist: Janjgir-Champa	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
26	Kanthi Deul at	General	General maintenance and	General

	Ratanpur, Dist: Bilaspur	maintenance and upkeep	upkeep	maintenance and upkeep, repairing of water cooler,
27	Ancient sculpture of Danteshwari at Barsoor, Dist: Dantewada	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep, repairing of electrical works,
28	Mamabhanja temple at Barsoor, Dist: Dantewada	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep, electrical repairing, repairing of borewell,
29	Chandraditya temple at Barsoor, Dist: Dantewada	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
30	Ganesh statue at Barsoor, Dist: Dantewada	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
31	Narayan temple at Narayanpal, Dist: Bastar	General maintenance and upkeep	General maintenance and upkeep painting of grill	General maintenance and upkeep, repairing of flood light
32	Kama memorial hall at Dhilmili, Dist: Dantewada	General maintenance and upkeep	General maintenance and upkeep painting of grill	General maintenance and upkeep
33	Mahadev temple at Bastar, Dist: Bastar	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
34	Karli Mahadev temple at Samloor, Dist: Dantewada	General maintenance and upkeep	General maintenance and upkeep repairing of gate,	General maintenance and upkeep
35	Megalithic site at Gamewada, Dist:	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep

	Dantewada			
36	Temple at Belpan, Dist: Bilaspur	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
37	Andal Deol at Kharod, Dist: Janjgir-Champa	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
38	Keshav Narayan temple at Sheorinarayan, Dist: Janjgir-Champa	• General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
39	Shiva temple Gatora, Distt. Bilaspur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
40	Malhar fort Malhar Dist: Bilaspur	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
41.	Kotmi Fort at Kotmi,Janjgir Champa	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
42.	Kashigarh Fort,Bewanbadi,Janjgir,Champa	General maintenance and upkeep	• General maintenance and upkeep	General maintenance and upkeep
43	The temple of Mahadeo including the math of Bairagi and Mandap, Narainpur, Balodabazar Bhatapara	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
44	The temple belonging to Mahant Laldass of Sheorinaray, Narainpur, Balodabazar Bhatapara	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep

45	Old temple of Sita Devi and Sati pillar, Deorbijla, Bemetara	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep
46	Ardhanariswara Image Bhairam Deo Gudi	General maintenance and upkeep	General maintenance and upkeep	General maintenance and upkeep

श्री राम विचार नेताम : महोदय, मेरा प्रश्न छत्तीसगढ़ में संस्कृति विभाग की ओर से किए जा रहे कार्यों के संदर्भ में था। मेरा पूरक प्रश्न यह है कि छत्तीसगढ़ राज्य हमेशा से ही अपनी जनजातीय संस्कृति के लिए जाना जाता है, लेकिन राज्य में कई ऐसे स्थान हैं जो आज भी मुख्य धारा से कहीं दूर हैं। ऐसा ही एक स्थान महासमुंद जिले में सिरपुर है, जिसे प्राचीन काल में सिरपुर कहा जाता था। पौराणिक भूमि सिरपुर में कई देव स्थानों के अंश मिलते हैं, जो सदियों पुराने माने जाते हैं। इन्हीं देव स्थानों में से एक स्थान सिरपुर का लक्ष्मण मंदिर है। महोदय, लक्ष्मण मंदिर का निर्माण वर्ष 525 से वर्ष 540 के बीच में हुआ था।

MR. DEPUTY CHAIRMAN: Please put your question. नेताम जी, कृपया सवाल पूछिए।

श्री राम विचार नेताम : महोदय, राज्य में पूर्व में ही सरकार द्वारा इसे वर्ल्ड हैरिटेज साइट घोषित करने हेतु केन्द्र सरकार से निवेदन किया गया था, किंतु अभी तक यह वर्ल्ड हैरिटेज घोषित नहीं हो पाया है।

श्री उपसभापति : प्लीज़, आप सवाल पूछिए।

श्री राम विचार नेताम : महोदय, मेरा यही आग्रह है कि क्या आप इसे वर्ल्ड हैरिटेज के रूप में मान्यता देंगे, ऐसा घोषित करेंगे?

श्री उपसभापति : यह आपका आग्रह है या सवाल है?

श्री राम विचार नेताम : महोदय, यह मेरा सवाल है।

श्री उपसभापति : ठीक है।

श्रीमती मीनाक्षी लेखी : माननीय उपसभापति महोदय, लक्ष्मण मंदिर हमारी ticketed sites में से प्रमुख मंदिर है। वर्ष 1972 में भारत यूनेस्को का हिस्सा बना और वहां पर ऑलरेडी एक लिस्ट चल रही है। अगर माननीय सदस्य का यह कहना है कि लक्ष्मण मंदिर को उसमें ऐड किया जाए तो हम

उस पर विचार करेंगे, लेकिन जो कागज़ात आने चाहिए, अभी तक वे कागज़ात नहीं आए हैं और अभी वह उसमें शामिल नहीं है। ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्य, आप दूसरा सप्लीमेंटरी सवाल पूछिए। आप सिर्फ स्पेसिफिक और संक्षिप्त सवाल पूछिए। ...(**व्यवधान**)... माननीय सदस्य की बात के अलावा कोई अन्य बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

श्री राम विचार नेताम : महोदय, इसी तरह से सीताबेंगरा, जोगीमारा गुफाएं, जो सरगुजा जिले में स्थित हैं, ...(**व्यवधान**)... इसे रामगढ़ के नाम से जाना जाता है। ...(**व्यवधान**)...

श्री उपसभापति : सवाल-जवाब चल रहे हैं। सवाल-जवाब महत्वपूर्ण हैं, यह प्रश्न-काल सदस्यों और हाउस की प्रॉपर्टी है। ...(**व्यवधान**)...

श्री राम विचार नेताम : महोदय, प्रत्येक वर्ष वहां रामगढ़ महोत्सव का आयोजन किया जाता है। इसी प्रकार से वहां भी जो स्थान है, क्या उसे भी वर्ल्ड हैरिटेज के रूप में विकसित करेंगे, क्या उसे विकसित करने के लिए आपके यहां कोई कार्य-योजना है? यदि है तो कृपा करके यह बताएं कि आप इसकी शुरुआत कब तक करेंगे? ...(**व्यवधान**)...

श्रीमती मीनाक्षी लेखी : माननीय उपसभापति महोदय, जो सीता का मंदिर है और जो पिलर है, ...(**व्यवधान**)... उसको लेकर भी एएसआई कार्यरत है और लगातार उसका maintenance करता है। जहां तक वर्ल्ड हैरिटेज साइट का सवाल है, वे कागज़ात पेरिस में स्थित यूनेस्को दफ्तर में जमा किए जाते हैं, और वहां से उनका selection होता है। अतः इस पर भी विचार किया जाएगा। ...(**व्यवधान**)...

SHRI ABDUL WAHAB: Hon. Minister, have you got any letter from Shahi Imam of Jama Masjid for repairing the Masjid? If yes, has any action been taken? If no action is taken, I would like to know as to what you are going to do as it needs immediate repairs. Earlier, it used to be done under special provision.

SHRIMATI MEENAKASHI LEKHI: Hon. Member, I must explain that we are not in receipt of any letter. Secondly, if it is not a protected site and it falls under the unprotected monuments, then there is a separate fund out of which we keep taking up repairs. Finally, if a letter is not received, I cannot make any comment.

SHRI P. WILSON: Hon. Minister may kindly inform this House about the funds allocated for the conservation and development of heritage sites, monuments and temples in Tamil Nadu for 2021. Have any new sites been identified in Tamil Nadu

under the Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD) in Tamil Nadu?

SHRIMATI MEENAKASHI LEKHI: Sir, about Tamil Nadu, for the Chennai Circle, Puducherry Circle, the allocation of funds is about Rs.800 crores, and this money is already allocated out of which some amount has been spent. On the question of whether a particular site, a fresh site, has been identified or added to the circle, the request has to come from the State Government and we have not, so far, received any such request.

श्रीमती रमिलाबेन बेचारभाई बारा: माननीय उपसभापति जी, छत्तीसगढ़ राज्य में मंदिरों, प्राचीन स्मारकों और तीर्थ स्मारकों के लिए सरकार ने बहुत ठोस कदम उठाये हैं। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि देश भर में प्रत्येक राज्य में, पर्टिकुलरली ट्राइबल एरियाज़ में प्राचीन मंदिर हों, स्मारक हों या तीर्थस्थल हों, जो बिखरे हुए पड़े हों, तो उनके विकास के लिए क्या सरकार की तरफ से कोई योजना है?

श्रीमती मीनाक्षी लेखी: मान्यवर, मैं यह बताना चाहती हूं कि देश में विभिन्न स्थानों पर जो भी इस प्रकार के मंदिर या हमारे अन्य monuments हैं, ASI ऐसे 3,693 monuments की देखभाल करता है और 'प्रसाद' नाम की एक नई स्कीम टूरिज्म मिनिस्ट्री द्वारा चलाई गई है। इसमें 61 ऐसे मंदिर और ऐसे स्थल हैं, जो कि लोगों की धार्मिक भावनाओं से जुड़े हैं, उनके पुनर्निर्माण से लेकर उनकी देख-रेख का आयोजन इस स्कीम में किया गया है, जो 29 राज्यों और यूनियन टैरीटरीज़ में स्थापित किये जा रहे हैं।

श्री उपसभापति: प्रश्न संख्या 122.

Implementation of National Child Labour Project

*122. SHRI RAMKUMAR VERMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of districts in which the National Child Labour Project (NCLP) is being implemented, State-wise, especially in the State of Rajasthan;
(b) the extent to which the implementation of NCLP has been successful during the last five years; and
(c) the fresh steps taken by Government to provide education to the children of the families engaged in various industries near the place of their residences?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The State-wise (including Rajasthan) details of the functional districts, as on 31.03.2021, under the National Child Labour Project (NCLP) Scheme is annexed.

(b) 2,42,081number of children were rescued/withdrawn from work, rehabilitated and mainstreamed under NCLP Scheme from 2016-17 to 2020-21.

(c) Under SamagraShikshaAbhiyan (SSA) Scheme, special training for age appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels/ residential camps, special training centres at worksites, transport/ escort facility are provided to bring out of school children to the formal schooling system. Also, mid-day meal is provided to the students at the elementary level of education.

Annexure

State-wise Status (as on 31.03.2021) of the functional districts under NCLP Scheme:

Sl. No.	Name of State	No. of functional Districts
1.	Andhra Pradesh	6
2.	Assam	2
3.	Jammu and Kashmir	1
4.	Jharkhand	2
5.	Karnataka	1
6.	Madhya Pradesh	6
7.	Maharashtra	6
8.	Odisha	3
9.	Rajasthan	3
10.	Tamil Nadu	15
11.	Telangana	4
12.	Uttar Pradesh	3
13.	West Bengal	7
	Total	59

श्री रामकुमार वर्मा: उपसभापति जी, मैंने National Child Labour Project स्कीम के तहत माननीय मंत्री जी से जो सूचनाएं प्राप्त कीं, सप्लीमेंटरी क्वेश्चन पूछने से पहले जो इस प्रश्न के उत्तर में मुझे मिली हैं, उनके अनुसार दो साल पहले हमने कितने बच्चों को rescue किया, तो उनका 1 लाख, 44 हजार के करीब का फिगर दिया गया था। ..(**व्यवधान**)...

श्री उपसभापति: आप सवाल पूछिये।

श्री रामकुमार वर्मा: मैं उसी पर आ रहा हूं। लेकिन इस बार 2 लाख, 42 हजार..(**व्यवधान**)...

श्री उपसभापति: सवाल पूछने में बहुत समय न लें, नहीं तो आगे समय नहीं रहेगा।

श्री रामकुमार वर्मा: मैं मंत्री जी को धन्यवाद देता हूं। साथ ही मैं जानना चाहूंगा, क्योंकि यह स्कीम 1988 से चालू थी, लेकिन इसकी प्रोग्रेस नहीं हो रही थी, तो इसके लिए ..(**व्यवधान**)...मैं प्रश्न पर आ रहा हूं, सर। ..(**व्यवधान**)...

श्री उपसभापति: कृपया अपना सवाल जल्दी पूछिये। अगर आप व्याख्या करने लगेंगे तो बाकी सवालों के लिए आपको समय नहीं मिलेगा।..(**व्यवधान**)...

श्री रामकुमार वर्मा: 2017 के अन्दर एक पोर्टल प्लेटफॉर्म क्रिएट किया गया, जिससे इस तरह के बाल श्रमिकों की जानकारी मिले। तो मैं माननीय मंत्री महोदय से जानना चाहूंगा कि पोर्टल के द्वारा जो 'PENCiL' portal था, उसमें क्या स्टेटस है, उसके द्वारा कितनी जानकारी मिल रही है?

श्री उपसभापति: धन्यवाद। मंत्री जी, आप सिर्फ एक सवाल का उत्तर दें।

श्री भूपेन्द्र यादव: माननीय उपसभापति महोदय, 2008 के एक्ट को 2016 में संशोधित किया गया था और संशोधित करने के बाद में बाल श्रम में जो बच्चे काम करते हैं, उनको पूर्णतया प्रतिबंधित किया था। जहां तक सदस्य महोदय का पोर्टल के सम्बन्ध में प्रश्न है, जो online 'PENCiL' portal है, वह मंत्रालय के द्वारा विकसित किया गया है और इस पोर्टल के साथ मंत्रालय के द्वारा एक SOP भी लागू की गई है। इस SOP को लागू करने के साथ ही दिल्ली में 26.09.2017 को एक कार्यक्रम भी आयोजित किया गया था।

जहां तक 'PENCiL' portal का विषय है, इसमें District Nodal Officer है, Child Tracking System है और monitor and implementation करने के साथ ही साथ State Resource Centre भी है और convergence के लिए यह जो पोर्टल है, इसको Ministry of Human Resource Development, Ministry of Women and Child Development, and Ministry of Skill Development के साथ जोड़ कर बाल श्रमिकों का जो पूरे देश में विषय रहता

है, उसकी पूरी जानकारी तथा उसकी monitoring, tackling और effective measures जमीनी स्तर पर करने के लिए कार्य किये जाते हैं।

श्री रामकुमार वर्मा: आदरणीय उपसभापति जी, माननीय मंत्री जी से दूसरे सप्लीमेंटरी के रूप में मैं जानना चाहूंगा कि इस स्कीम के तहत 100 परसेंट फंडिंग है, जो सैंट्रल गवर्नमेंट के द्वारा की जाती है। मैं चूंकि राजस्थान से आता हूं, इसलिए मैं यह जानना चाहूंगा कि राजस्थान में पिछले दो या तीन वर्षों में कितनी फंडिंग हुई है? इसके अलावा तीन जिलों के अन्दर, जैसा माननीय मंत्री जी ने बताया कि वहां पर केन्द्र हैं, तो उनके भी नाम बतायें।

श्री भूपेन्द्र यादव: जहां तक grant-in-aid की बात है, जो 2016 से बजटरी एलोकेशन हुआ है, वह मेरे पास उपलब्ध है। वर्ष 2016-17 में यह 105 करोड़ रुपये था, 2017-18 में 95 करोड़ रुपये था, 2018-19 में 89 करोड़ रुपये था। मैं यह सारा budgetary allocation सदन के पटल पर रख दूंगा। उपसभापति महोदय, हमारे सदस्य साथी ने उनके प्रांत के बारे में पूछा है, तो मैं उनको अलग से उसके बारे में जानकारी उपलब्ध करवा दूंगा।

MR. DEPUTY CHAIRMAN: Now, Vaiko ji. ...*(Interruptions)*... One second please. The Leader of the Opposition wants to speak.

SHRI VAIKO: Sir, you called my name.

MR. DEPUTY CHAIRMAN: Yes, I am coming to you. Let the Leader of the Opposition speak.

श्री मल्लिकार्जुन खरगे: उपसभापति महोदय, आपने लेबर लॉज़ में बहुत से reforms लाने की कोशिश की है। आपने यह कहा कि अगर हम लेबर लॉज़ लाएंगे, तो लेबर्स की भलाई होगी। यादव जी, आप तो जानते हैं कि...(**व्यवधान**)...

श्री उपसभापति : माननीय एलओपी, प्रश्न संख्या 123 लेबर लॉज़ के बारे में है। अभी हम प्रश्न संख्या 122 पर बात कर रहे हैं, इसलिए अगले प्रश्न पर आप यह सवाल उठाएं। Now, we are at Question No. 122 relating to child labour.

SHRI MALLIKARJUN KHARGE: I am sorry.

MR. DEPUTY CHAIRMAN: Now, Mr. Vaiko. Please put the question.

SHRI VAIKO: Sir, the whole country was shocked by the news, a bolt from the blue, that General Bipin Rawat, his wife along with 11 other persons died in the air crash.

MR. DEPUTY CHAIRMAN: Please put your question. You have given your name to ask supplementary to Question No. 122. *...(Interruptions)...*

SHRI VAIKO: But this is very important.

MR. DEPUTY CHAIRMAN: Vaiko ji, this is Question Hour.

SHRI VAIKO: This is very, very important.

MR. DEPUTY CHAIRMAN: Vaiko ji, this is Question Hour. I will have to move to other name. *...(Interruptions)...* Dr. Narendra Jadhav. *...(Interruptions)...* Do you wish to ask supplementary or not?

SHRI VAIKO: Sir, I will come to the question within two minutes*....(Interruptions)...*

MR. DEPUTY CHAIRMAN: Collectively, we have all expressed our sentiments.

SHRI VAIKO: Sir, I will come to the question within two minutes*....(Interruptions)...*

MR. DEPUTY CHAIRMAN: No. Now, Dr. Narendra Jadhav.

DR. NARENDRA JADHAV: Sir, in the written answer, the hon. Minister has provided the data on National Child Labour Project for only thirteen States. Does it mean that such an important project like the National Child Labour Project is not functional in other States? For example, in the case of Punjab, Chhattisgarh, Himachal Pradesh and several other States, the data has not been indicated. Does it mean that such an important project is not functional in those States?

श्री भूपेन्द्र यादव: उपसभापति महोदय, विभिन्न प्रांतों में मंत्रालय की स्कीम है और particular project के बारे में जानकारी उपलब्ध कराई गई है। मैं माननीय सदस्य को यह बताना चाहता हूं कि चाइल्ड लेबर को लेकर हमारे मंत्रालय का जो कार्य होता है और NCLP के माध्यम से बीस राज्यों में जो स्कीम्स लागू हैं, उनके अतिरिक्त विभिन्न राज्यों के अंतर्गत जो ट्रेनिंग सेंटर्स हैं, मेरे

पास उनके बारे में सप्लीमेंटरी में जानकारी उपलब्ध है, तो वह मैं सदन के पटल पर आपको उपस्थित करवा दूंगा।

डा. विनय पी. सहस्त्रबुद्धे : उपसभापति महोदय, यहां सदन में कोई भी बाल मज़दूरी प्रथा का समर्थन नहीं करेगा। मगर बाल मज़दूरी के बारे में अंतरराष्ट्रीय आकलन और भारत में परिवार व्यवस्था के अंदर कभी-कभार बच्चे जो अपने माता-पिता को उनके कामों में सहयोग करते हैं, उसमें अंतर होता है। उस दृष्टि से अंतरराष्ट्रीय स्तर पर बाल मज़दूरी की व्याख्या शायद भारत के लिए उपयुक्त नहीं है। कभी-कभार इस बात का मुद्दा बनाते हुए लोगों को कानून के अंदर तकलीफ भी होती है। मैं माननीय मंत्री जी से जानना चाहूंगा कि इस व्याख्या के विपरीत हमारी परिवार व्यवस्था के मद्देनज़र क्या हम नई व्याख्या के बारे में सोचेंगे?

श्री भूपेन्द्र यादव: उपसभापति महोदय, हमने नई SOP में 'help' की परिभाषा को निर्धारित किया है। 'Help' की परिभाषा के अंतर्गत, biological brother, sister और parents के enterprise में वह कार्य कर सकता है। We have provided clarification that the child can help only in the family enterprise owned by the family of the child. The SOP also provides for regulation of artists' working conditions to ensure their safety and security. कई छोटे बाल कलाकार मूवीज़ में काम करते हैं, यह उनके लिए भी किया गया है। 'Help' की definition को हमने अपने SOP में define किया है। हमारे रूल्स के जो salient features हैं, उनमें हमने 'a child can help his family' प्रोविज़न को पूरा स्पष्ट रूप से बनाया है। लेकिन हमने यह भी कहा कि पारिवारिक enterprises में भी जो बच्चे काम करते हैं, वे रात्रि में काम नहीं कर सकते हैं। उनके काम की समय-सीमा निर्धारित करनी चाहिए। हमने कुछ विशेष क्षेत्र भी निर्धारित किए हैं, जैसे जो hazardous काम हैं, उनमें बच्चे काम नहीं कर सकते हैं।

श्री उपसभापति: क्वेश्चन नम्बर 123.

Reforms in labour laws

*123. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state that:

(a) the number of employees in the organized sector and unorganized sector;
(b) whether the Prime Minister has said that high level of unorganized employment is due to rigid labour laws;
(c) if so, the details of steps taken/proposed to be taken to reform labour laws including the Contract Labour Act;
(d) the current labour and contract workers and their growth during the last three years; and

(e) the steps taken to prevent exploitation of contract workers by the employers?

THE MINISTER OF LABOUR AND EMPLOYMENT(SHRI BHUPENDER YADAV): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) and (b) As per the Economic survey 2019-20 the number of employees in the organised and unorganised sector was 9.05 crore and 38.07 crore respectively in 2017-18.

(c) With a view to streamline and simplify the existing Labour Laws, the Government of India has enacted following four Labour Codes:

(i) The Code on wages 2019,
(ii)The Industrial Relations Code 2020,
(iii) The Occupational Safety, Health and Working Conditions Code 2020, and
(iv) The Code on Social Security 2020.

These Codes have been formulated after simplification, amalgamation and rationalization of relevant provisions of the existing 29 Central Labour Laws, which would strengthen the protection available to labourers, including unorganised workers, in terms of statutory minimum wage, social security protection and healthcare of workers.

The above four codes envisage to reduce and rationalize multiplicity of definitions, authorities, multiple documents, licences, registration, registers and introduce technology which will facilitate implementation and enforcement. These codes are aligned with the present economic scenario and will facilitate ease of doing business/setting up of enterprises and catalyze creation of employment opportunities while ensuring safety, health and social security of workers.

(d) The number of contract labourers engaged during last three years under the central sphere based on the data of licences and registration certificates issued under Contract Labour (Regulation and Abolition) Act 1970 is given at **Annexure**.

(e) Contract Workers are covered under various Labour Laws like Contract Labour (Regulation and Abolition) Act 1970, Payment of Wages Act 1936, Minimum Wages Act 1948, Equal Remuneration Act 1976, etc. in Central Sphere Organization. Office of Chief Labour Commissioner (CLC) (Central) enforces these Labour Laws in the establishments that come under central sphere and in case violation is detected during the inspections, legal action is initiated against the employers.

To empower the Principal Employers(PEs), electronic facilities was deployed on EPFO's Unified Portal; through which a PE can view by Login their UAN-on remittance made by contractors in the EPF accounts of workers.

The facility also reveals the benefits, if any, availed by the contractor from the Central Government under the Pradhan Mantri Rozgar Protshahan Yojna (PMRPY) and Aatmanirbhar Bharat Rozgar Yojna (ABRY) to ensure that such benefits reach the workers employed by contractors.

38,654 contractors and 2.28 lakh contract employees have been added by PEs who are able to view month wise compliance in respect of the individual contract employees.

The PE can ensure that all employees engaged by contractors are enrolled as members and statutory contributions are remitted by contractors.

Annexure

Number of Contract Labourers as per Contract Labour (Regulation and abolition) Act 1970 (on the basis of licences issued)

Year	Total no. of Contract Labour working in various Establishments under central sphere
2018	1178878
2019	1364377
2020	1324874

SHRI HARSHVARDHAN SINGH DUNGARPUR: Sir, I would like to know from the hon. Minister the details about steps taken by the Government to mitigate the problems of migration and lack of social security being faced by the labourers of unorganised sector.

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, माननीय सदस्य के द्वारा बहुत महत्वपूर्ण श्रमिकों के क्षेत्र, जो unorganized sector है और जो माइग्रेन्ट लेबर है, उसके संबंध में प्रश्न पूछा गया है। हम जो नया social security code लेकर आए हैं, उसमें भी सेक्शन 111 से लेकर 114 तक यह प्रावधान किया गया है कि सरकार unorganized sector का डेटा तैयार करे। सरकार ने 'ई-श्रम' पोर्टल को लागू किया है और मुझे यह बताते हुए खुशी हो रही है कि केवल सौ दिनों के ही अंतर्गत 'ई-श्रम' पोर्टल पर 11 करोड़ श्रमिक रजिस्टर हो चुके हैं, जिनको सरकार के द्वारा insurance भी दिया गया है। देश में 160 किस्म के जो occupations हैं, उनको 400 से ज्यादा विभिन्न प्रकार के occupations के अंतर्गत भी जो sub-occupations हैं, जैसे प्लांटेशन में रबर प्लांटेशन भी है, टी प्लांटेशन भी है, हॉर्टिकल्चर भी है, सेब भी है, ऐसी जो उसकी सब-कैटेगरी है, उसको भी हम पूरे तरीके से निर्धारित कर रहे हैं।

दूसरा जो प्रश्न है, वह माइग्रेन्ट लेबर के संबंध में है। Unorganised sector के जो वर्कर्स हैं, उनमें माइग्रेन्ट वर्कर्स का एक बड़ा समूह होता है और कोविड में हमने उनके विषयों को भी देखा है। Unorganised sector का यह जो डेटा है, बड़ी संख्या में ऐसी आपदा के समय में, माइग्रेन्ट वर्कर्स का भी जो डेटा है, वह सरकार को उपलब्ध कराया जाएगा, लेकिन उसके साथ-ही-साथ भारत सरकार के द्वारा श्रमिकों के लिए चार नए सर्वे घोषित किए गए हैं। उन नए चार सर्वे को हमारा लेबर ब्यूरो इस समय कर रहा है। वे institution-based survey भी हैं, unorganized sector oriented survey भी हैं और उसके साथ दो सर्वे और हैं, जिसमें एक माइग्रेन्ट लेबर का सर्वे है और एक डोमेस्टिक वर्कर्स का सर्वे है। दोनों सर्वेज़ पर काम शुरू हो गया है और दोनों सर्वेज़ की रिपोर्ट पर कार्यवाही की जा रही है। भारत सरकार इन समस्याओं के अध्ययन के लिए इस पर रिपोर्ट तैयार करवा रही है।

SHRI HARSHVARDHAN SINGH DUNGARPUR: Unorganised sector has been one of the most severely affected sectors due to Covid-19 pandemic. Please provide the details of steps taken by the Government to rehabilitate the huge workforce.

श्री भूपेन्द्र यादवः महोदय, भारत सरकार के द्वारा कोविड-19 के इस दौर में अनेकों रोजगार योजनाएं 'आत्मनिर्भर भारत' के अंतर्गत चलाई गई थीं। ग्रामीण क्षेत्रों में भी 'मनरेगा' का विस्तार किया गया था। उसके साथ-ही-साथ शहरी क्षेत्रों में विशेष रूप से 'स्वनिधि योजना' स्ट्रीट वेन्डर्स के लिए चलाई गई है। इसके अतिरिक्त बीड़ी क्षेत्र से लेकर जो हमारी कन्स्ट्रक्शन इंडस्ट्री है, वहां भी उनके लिए अनेकों प्रकार की सामाजिक सुरक्षा योजनाएं चलाई जा रही हैं। हम जो नया Social Security Code लाए हैं, उसका जो बड़ा उद्देश्य है, वह यह है कि कार्यक्षेत्र में जो कामगार वर्ग है, उसमें जो बड़ा unorganized sector है, उसको सामाजिक सुरक्षा की दृष्टि से मजबूत किया जाए। इसी के लिए हमने लेबर कोड में सेक्शन 142 के अंतर्गत उनकी व्यवस्था भी की है।

श्री मल्लिकार्जुन खरगेः सर, आप तीन कानून लाए हैं, लेकिन अभी आपको सारी ट्रेड यूनियन्स की ओर से एक रिप्रेज़ेन्टेशन मिला होगा। सभी ट्रेड यूनियन्स का यह कहना है कि उनकी सुरक्षा की दृष्टि से, employment की दृष्टि से और assured wages की दृष्टि से ये तीनों कानून लेबर के फेवर में नहीं हैं। जैसा कि पहले आप फार्मर्स के लिए भी तीन काले कानून लाए थे। आपने बाद में यह समझकर उन्हें withdraw कर लिया कि ये किसानों के लिए ...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, आप अपना सवाल पूछिए। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः आप मेरी बात सुनिए...(**व्यवधान**)... उनके दबाव में आकर आपने वे कानून वापस लिए। वे किसान organized थे और संगठित थे, लेकिन यहां पर unorganized workers, organized workers और दूसरे कई फैक्टरी वर्कर्स, जो छोटे-मोटे एमएसएमईज़ में, माइक्रो इन्डस्ट्रीज़ में काम करते हैं, उनके लिए कोई सुरक्षा नहीं है। क्या आप उन तीनों कानूनों को reconsider करके वापिस लेंगे, यह मैं आपसे पूछना चाहता हूं। महोदय, यह एक सवाल है। मैं इसके संबंध में एक और सवाल पूछना चाहता हूं।

श्री उपसभापतिः धन्यवाद। माननीय LoP, आपको दो सवाल नहीं, केवल एक ही सवाल पूछना है।

श्री भूपेन्द्र यादव: माननीय उपसभापति महोदय, मैं माननीय नेता प्रतिपक्ष के सवाल में सुधार करना चाहता हूं कि हम लोग तीन कानून लेकर नहीं आए हैं, बल्कि चार कानून लेकर आए हैं। हमारे जो चारों लेबर कोड्स हैं, Code on Wages; the Code on Social Security; the Occupational Safety, Health and Working Conditions Code and Industrial Relations Code. इन कोड्स के ऊपर राज्य सरकारों के द्वारा नियम बनाने की प्रक्रिया और नोटिफिकेशन का कार्य चल रहा है। महोदय, 23 राज्यों के द्वारा नोटिफिकेशन हो चुका है। अधिकांश राज्यों ने इनको अपने लीगल डिपार्टमेंट में vetting के लिए और पब्लिकेशन के लिए भेजा हुआ है, including जहां पर कांग्रेस की सरकारें हैं, वहां भी ये कोड्स राज्य सरकारों के द्वारा नोटिफाई हो चुके हैं।

श्री उपसभापति: माननीय प्रो. मनोज कुमार झा। ...(**व्यवधान**)... प्लीज़, माननीय मनोज जी।

श्री भूपेन्द्र यादव: उपसभापति महोदय, मैं आपको यह अवगत कराना चाहता हूं कि तीन नहीं बल्कि 4 लेबर कोड्स हैं। कोड्स की वर्तमान स्थिति है कि 23 से ज्यादा राज्यों में नोटिफिकेशन हो चुका है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I have not permitted you. *...(Interruptions)...* Please take your seat. *...(Interruptions)...*

प्रो. मनोज कुमार झाः उपसभापति महोदय, माननीय मंत्री जी जब से मंत्री बने हैं, यह मेरा उनसे पहला सवाल है और वह भी आपने सप्लीमेंटरी में पूछने का मौका दिया है, इसके लिए आपका बहुत-बहुत शुक्रिया। माननीय मंत्री जी, मैं आपको बताना चाहता हूं कि quarter 2 में जीडीपी के जो आंकड़े आए हैं, वे खास तौर पर असंगठित क्षेत्र के लिए बड़ी चिंता की लकीरें हैं। मैं यह नहीं कहता हूं, कोविड में कोई भी होता, तो उसको यह दिक्कत होती, लेकिन सोशल प्रोटेक्शन के लिए, सोशल सिक्योरिटी के लिए, खास तौर पर कोविड के मद्देनज़र - क्योंकि "मनरेगा" को आप instance में cite नहीं कर सकते हैं, इसके बारे में क्या सरकार की ओर से कुछ सोचा जा रहा है?

श्री भूपेन्द्र यादवः उपसभापति महोदय, हालांकि यह प्रश्न रोजगार से जुड़ा हुआ प्रश्न है, लेकिन माननीय सदस्य को कई बार मौका दिया गया, परन्तु जब भी मौका दिया जाता था, तब वे नारे लगाकर बाहर चले जाते थे। आज वे शांति से सुन रहे हैं, इसलिए मैं उनको बताना चाहूंगा कि सरकार अनऑर्गेनाइज्ड सेक्टर में जो वर्कर्स काम कर रहे हैं और जो वर्कर्स कोविड के दौरान प्रभावित हुए हैं, उनके लिए पूरे तरीके से कार्य कर रही है। जिस समय हमारे औद्योगिक संस्थान बंद थे, उस समय श्रमिक और जो उनके नियोजक थे, उन दोनों को पी.एफ में सरकार के द्वारा सुविधा दी गई। जिन लोगों का रोजगार छूटा है, उनको सरकार के द्वारा एक बीमा योजना भी दी गई और उस बीमा योजना के अंतर्गत उनके 90 दिन के रोजगार का वेतन उनको दिया गया। श्रम मंत्रालय के द्वारा एक और बड़ी योजना माननीय प्रधान मंत्री जी के मार्गदर्शन में की गई कि कोविड के दौरान यदि हमारे ESIC के किसी कामगार की मृत्यु हुई है, तो उनका जो भी आश्रित है, उसको जीवन पर्यन्त, उसकी जो last drawing salary है, वह देने का प्रावधान श्रम मंत्रालय के द्वारा किया गया है।

SHRI JOHN BRITTAS: Sir, I need your protection because it is my maiden question.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI JOHN BRITTAS: Part (a) of my supplementary question is this. Is the hon. Minister aware of the report of the Centre for Monitoring Indian Economy which says that 122 million people have been rendered unemployed in urban areas alone on account of Covid? Part (b) of my supplementary question is this. Is the hon. Minister aware of the fact that a study by Azim Premji University states that 23 crore Indian people went Below the Poverty Line on account of Covid? Part (c) of my supplementary question is this.

MR. DEPUTY CHAIRMAN: As per the Rules, only one supplementary question. ...*(Interruptions)*... You know that. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, part (c). ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No part (c). ...*(Interruptions)*... Put your question. ...*(Interruptions)*... One question which is not divided in (a), (b) and (c) parts. ...*(Interruptions)*... Please put your question.

SHRI JOHN BRITTAS: Sir, part (c) of my maiden question is this.

MR. DEPUTY CHAIRMAN: One question. Maiden question is not allowed.

SHRI JOHN BRITTAS: Is the hon. Minister aware of the fact that the recently released RBI Report says that daily wage for a rural work in Kerala is Rs.677, whereas it is hardly Rs.239 in the "model" State of Gujarat? If so, what are the steps taken to enhance the wage?

श्री भूपेन्द्र यादव : माननीय उपसभापति महोदय, कोविड-19 के दौरान सरकार द्वारा जो 'आत्मनिर्भर भारत' पैकेज दिया गया था, उसके अंतर्गत माइग्रेंट वर्कर, एग्रीकल्चर, सैक्टर, माइक्रो, स्मॉल और मीडियम एंटरप्राइज़ेज़ तथा स्ट्रीट वेंडर समेत अलग-अलग सैक्शन्स को ध्यान में रखकर यह 'आत्मनिर्भर भारत' पैकेज बनाया गया था। उसके बाद जो पीएलएफएस के आंकड़े आए हैं, देश में जो कार्यबल है, हमें उसमें भी वृद्धि दिखती है। उसके साथ-ही-साथ जो संगठित क्षेत्र है और वहाँ के जो प्रोविडेंट फंड के आंकड़े हैं, वे भी इस बात का संकेत करते हैं कि देश में रोज़गार बहुत अच्छे तरीके से अपनी पटरी पर लौटने लगा है। जहाँ तक माननीय सदस्य ने डिफरेंट मिनिमम वेजेज़ की बात कही है, मैं इसके लिए उन्हें बताना चाहता हूं कि हम जो नए श्रम कोड लेकर आए हैं, हमने उनमें निश्चित रूप से फ्लोर वेज को एक स्टैट्यूटरी डेफिनेशन देने का काम किया है और हम भी चाहते हैं कि पूरे देश में जो मिनिमम वेज है, उसकी सभी जगहों पर similarity हो, इसके लिए हमने लेबर कोड के माध्यम से नए सुधारों में प्रावधान भी किया है।

श्री उपसभापति : धन्यवाद मंत्री जी। क्वेश्चन नं. 124.

Creation of National Judicial Infrastructure Authority

*124. SHRI T.G. VENKATESH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken note that courts in the country are not having proper facilities like washrooms, waiting rooms and own buildings which has an adverse impact on dispensation of qualitative justice;

(b) if so, the details thereof;

(c) whether Government has received any proposal from the Chief Justice of India urging to modernise and strengthen the judicial infrastructure by creating a separate National Judicial Infrastructure Authority to take care of these matters from time to time;

(d) if so, the details thereof; and

(e) the response of Government to this proposal?

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (e) The Registry of Supreme Court of India has compiled data on the status of judicial infrastructure and court amenities, including shortage of toilets and waiting rooms for lawyers and litigants. A proposal has been received from Chief Justice of India for setting up of National Judicial Infrastructure Authority of India (NJIAI) for arrangement of adequate infrastructure for courts, as per which there will be a Governing Body with Chief Justice of India as Patron-in-Chief. The other salient features of the proposal are that NJIAI will act as a Central body in laying down the road map for planning, creation, development, maintenance and management of functional infrastructure for the Indian Court System, besides identical structures under all the High Courts. The proposal has been sent to the various State Government/UTs, as they constitute an important stakeholder, for their views on the contours of the proposal to enable taking a considered view on the matter.

The primary responsibility of development of Infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in district and subordinate courts by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern. The scheme is being implemented since 1993-94. Till date, the Central Government has sanctioned Rs. 8709.77 crore under the Scheme to States/UTs, out of which Rs. 5265.00 crore has been released since 2014-15 which is around 60.45% of the total release under the scheme. During the financial year 2021-22, at BE stage an amount of Rs.776 crore has been allocated for the scheme, out of which Rs. 384.50 crore (around 50%) has been released till date. Under this

scheme, funds are released by the Central Government for construction of court buildings and residential accommodations for Judicial Officers of District and Subordinate Judiciary.

The scheme has been extended from time to time. The scheme was earlier extended in 2017 for 3 years from 01.04.2017 to 31.03.2020 with budgetary outlay of Rs.3320 cr. The scheme was again extended for one year i.e. upto 31.03.2021. This scheme was evaluated by NITI Aayog which also recommended its continuance. The Government has now approved the continuance of this CSS for a period of 5 years from 01.04.2021 to 31.03.2026, with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores. The scheme components have been expanded, to also cover the construction of toilets (Rs.47 cr), digital computer rooms (Rs.60 cr) and Lawyers' Hall (Rs.700 cr), in addition to the Court Halls & Residential Units (Rs.4500 cr) in the district and subordinate courts.

As per information made available by the High Courts, against sanctioned strength of 24,485 and working strength of 19,292 judges, presently 20,595 Court Halls (including 556 rented ones) and 18,087 Residential Units are available in the District and Subordinate Courts as on 01.12.2021. Moreover, 2,846 Court Halls and 1,775 Residential Units are under construction. It may therefore be seen that number of Court Halls available presently are more than the present working strength, but are less than the sanctioned strength of the judicial officers.

Pursuant to the extension of the scheme and introduction of new features in the scheme, revised guidelines have been issued on 19.08.2021 for implementation of Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary. To ensure building of safe structures, the guidelines also provide for compliance with instructions on Disaster Management, for which Disaster Management Action Plan also has to be also put in place for all the buildings, besides making these structures disaster resilient. States/UTs are also to ensure that prescribed disabled friendly/accessibility standards have been adopted in the court designs.

The facility of flexi funds is also included in the guidelines. Under the Flexi Fund scheme, States/UTs, if they desire, can set aside the funds allocated (25% in case of States and 30% in case of UTs), including Central and State share, as Flexi Fund to be spent on any sub-scheme or innovation or component that is in line with the overall aim and objective of the approved Centrally Sponsored Scheme. State can use the fund to meet local needs and requirements e.g. customization required with respect to local condition of weather, climate etc. or meet specific local demands like

Lawyers' Building and Consultation Lounge, Litigants Waiting Hall, Library Complex etc.

For monitoring the status of the projects under the scheme, three broad monitoring mechanisms have been provided for as follows:-

(a) High Court Level Monitoring Committee in the State chaired by the Chief Justice of the respective High Courts and consisting of Registrar General of High Court, Portfolio Judges, Law/Home Secretary of the State and Secretary of the State PWD as a Member of the Committee. This Committee is to review the physical and financial progress of the construction of court halls, lawyers' hall, toilet complexes and digital computer rooms, and residential units for Judicial Officers every six months.

(b) Central Level Monitoring Committee in the Department of Justice chaired by Secretary (Department of Justice, Government of India) and comprising of representatives from all States (Department of Law/Home, High courts and PWD), concerned Joint Secretary (Department of Justice, Government of India), Financial Advisor (Ministry of Law & Justice, Government of India) as a Member and concerned Deputy Secretary (Department of Justice) as Convenor. This Committee is to review the physical and financial progress of the construction of court halls, lawyers' hall, toilet complexes and digital computer rooms, and residential units for Judicial Officers every six months. In the current financial year, several meetings have been held by this Committee by video conferencing: 10-17 May 2021; 10th June 2021; 16-23 September 2021; 25th October 2021 and on 10th November 2021.

(c) Online monitoring system has been developed with the technical assistance of National Remote Sensing Centre of ISRO for collection of data on progress and completion court halls and residential units. Space technology has been leveraged for online monitoring through Nyaya Vikas Web Portal. For the purpose, a web portal and mobile app named "Nyaya Vikas" have been developed for monitoring of construction projects which was launched in 2018. The State Governments have nominated Nodal Officer at State level and Surveyors & Moderators for each project to enter and upload data/information relating to ongoing and completed projects. Geotagging of projects using Nyaya Vikas mobile application has helped better monitoring of the judicial infrastructure projects. The Users in States enter data through web portal and

upload photographs through mobile app with geo-tagging. "Nyaya Vikas Version 2.0", with upgraded features has been launched in April, 2020.The new version of the Mobile App which was launched in April 2020 is more user friendly and runs on iOS phones as well as Android systems. The mobile application is being used by State Surveyors to geo-tag and upload photographs at remote locations with dimensions through geo-spatial technology. Data analysis and visualization techniques have been used in the portal. The dashboard of this portal provides data on progress of the CSS projects in public domain. As on 01.12.2021, 6089 court halls (completed and under construction) and 4813 residential units (completed and under construction) are already geotagged.

SHRI T.G. VENKATESH: Respected Deputy Chairman, Sir, through you, my first supplementary question to the Minister of Law and Justice is this. The State Government of Andhra Pradesh accepted and allotted land for permanent building of Andhra Pradesh High Court at Kurnool. The same is the case with Telangana; a new building for High Court at Hyderabad is also under consideration. What is the status of these two new High Court buildings?

SHRI KIREN RIJIJU: Sir, with regard to infrastructure of the Supreme Court and the High Courts, there is a separate Budget provision and it is being handled independently where the Central Government does not directly play any role. The infrastructure of High Courts is supposed to be funded by respective State Government. The Central Government, however, supports the construction or anything else, if necessary, to improve the infrastructure of district courts and lower judiciary. That is why, with regard to the question raised by the hon. Member for status of Andhra Pradesh, I can definitely collect the information and give it to him. But since it does not directly pertain to the question and it also does not directly have any accountability on the part of the Central Government about infrastructure of High Courts, I may give him information at a later point of time if the hon. Member comes to me.

SHRI T.G. VENKATESH: Today, modern jails are available. *Qaidi* people are enjoying all facilities like lounge, toilet, bathroom, drinking water, etc. They are enjoying and do not want to leave the jails. However, a number of courts are in very bad condition. Whoever wants justice goes to the court but they are not able to have even a seat

there. Is there any proposal to immediately use these modern jails for courts and 70-year plus people can be given parole on account of corona?

SHRI KIREN RIJIJU: Sir, I am not very clear about the intent of the hon. Member and what exactly he wants to know but I could draw an inference from his mentioning of jails and other facilities like toilets and other things. Jail is a subject which is handled by the State Governments. It used to be part of the Home Ministry but later on, jail has been treated completely as a State subject. When it comes to my Ministry, the Ministry of Law and Justice, we can give him details about what kind of support we have been providing to strengthen the infrastructure of district courts, other subordinate courts and their complexes. I can give information but it will be quite elaborate. If any other Member also raises supplementary question on this, I will answer that.

श्री उपसभापति : डा. सस्मित पात्रा जी, आप प्रश्न पूछिए।

DR. SASMIT PATRA: Sir, my question to the Law Minister is this. In the case of virtual hearings presently happening and later on with courts opening, there is a requirement of having more courts and more benches.
So, what are the steps that the Ministry is taking in terms of taking care of these needs?

SHRI KIREN RIJIJU: Sir, over a period of time, there has been a demand for extension of new benches in different locations as well as for creation of circuit benches. Of course, when it comes to these kinds of demands, there is a consultation process. So, it would not be possible for me to answer here directly whether I am going to consider for creation of new benches or new courts. There is a consultation process. We actively consult with respective High Court Chief Justices as well as with the Supreme Court Chief Justice. Therefore, in that regard, I can assure that in the pandemic period, the requirement, the nature of the court hearings, has changed considerably. Taking that into account, we are supplementing all the needs for different courts to handle the emerging situation.

SHRI N.R. ELANGO: Will the hon. Law Minister inform the House, what are the steps being taken to reduce the number of under trial prisoners because the courts are very much concerned about the number of under trial prisoners? And without considering

their bail, they are kept in the prison for a long time. It has to be reduced. What are the steps taken by the Government?

SHRI KIREN RIJIJU: This is a very good suggestion also because I always believe that we have to ensure that nobody is treated unfairly and justice must be made available to every individual Indian citizen. With that regard, I have also made reference to the relevant people, whether the courts or the State Government, that we must ensure legal aid to the needy people. We also ensure speedy trial of those who are languishing in the jails and under the relevant provisions, we can assist them to get a quick trial. I have also appealed to all our legal services authorities, which are doing wonderful job in terms of outreach programme, to create legal awareness and to provide legal aid, and we have a large number of para-legal volunteers as well as panel lawyers who assist in getting justice for the people, especially, those who are languishing in the jail beyond stipulated time for want of any additional legal aid or assistance. This is something I have taken up very, very seriously. Maybe, after this Parliament Session, I would call the Law Ministers of different States and Union Territories to also consider this important point.

श्रीमती सीमा द्विवेदी : माननीय उपसभापति जी, मेरी जिज्ञासा है कि जेलों में ऐसे कई कैदी बंद हैं, जिनकी उम्र लगभग 70 साल या उससे ऊपर भी हो गई है अथवा जो शारीरिक रूप से अक्षम हो गए हैं और उन्हें बहुत दिक्कत हो रही है। क्या सरकार उनके बारे में मानवतापूर्वक विचार करके उन्हें रिहा करने का कार्य करेगी?

श्री किरेन रिजिजु : मान्यवर, कानून सबके लिए बराबर है। अगर किसी को legal knowledge नहीं है, उसे लीगल सहायता नहीं मिल रही है और ऐसे लोग कई सालों से जेलों में पड़े हुए हैं, तो यह हमारे लिए ठीक स्थिति नहीं है। हमने यह कहा है कि जिसे legal aid चाहिए, वह दी जाए। हम lawyers से भी अपील कर रहे हैं कि जो *pro bono* concept है कि आप free legal aid, बिना पैसे लिए, गरीबों को सहायता दे सकते हैं, तो इस प्रावधान को और आगे बढ़ाने के लिए, चाहे वह legal services authorities हों, चाहे lawyers हों, मैं सबसे अपील कर रहा हूं।

MR. DEPUTY CHAIRMAN: Q.No.125. The questioner is not present. Any supplementaries?

*125. [*The Questioner was absent.*]

Gaganyaan Mission

†*125. SHRI RAM SHAKAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government is running various types of programmes though Gaganyaan Mission; and
(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): (a) to (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) No Sir. The Gaganyaan Programme is the name of maiden human space program approved by Government of India.

The objective of Gaganyaan programme is to demonstrate the capability to send humans to low earth orbit (LEO) onboard on Indian Launch Vehicle and bring them back to earth safely.

As part of the Gaganyaan programme two uncrewed missions will be undertaken prior to crewed mission to LEO.

DR. SASMIT PATRA: Sir, my question to the hon. Minister is this. Though the matter is about Gaganyaan and the answer has already been provided by you, I just want to understand regarding the other space projects that are being undertaken, regarding Chandrayaan and others. If you could provide us a brief background about what is the development so far and by when they would be commissioned? Thank you.

DR. JITENDRA SINGH: Mr. Deputy Chairman, Sir, I thank the hon. Member for putting this question because this offers me an opportunity also to highlight some of the recent achievements and the plans which the Department of Space has. But, as of Gaganyaan also, I would like to point out that in the next year, we are going to have two unmanned missions before finally the Gaganyaan because that is also in the planning. It is because that is usually the SOP which is followed. So, because of Covid for obvious reasons, it got delayed. In the beginning of next year possibly, we will have the first unmanned mission and the second one towards the end of 2022.

† Original notice of the question was received in Hindi.

The hallmark of which would be that it would be accompanied with a robot. It is being named as Vyommitra and then, following that, possibly in 2023, we will have the Gaganyaan which would, undoubtedly, place India in the elite club of nations being the fourth one after America, China, Soviet Union now Russia and then, the fourth one, this one. I think, this will also be different from the other missions, other human missions, which have been undertaken by the other nations and countries in the sense that this is going to be more cost-effective, more inclusive and what is important from the point of view of India is that is going to place India as a frontline nation, and it will also improve India's capabilities as far as its robotic missions are concerned. We will also have a greater amount of a larger scale of global partnership positioning as equal partners. I would rather say in a single sentence because, then, it will become very long. Of course, it will also inspire youngsters, the start-ups, the youngsters to take to this career of space technology and science. But, I think, to sum it up, what is important is that, now that we are in the 75th year of India's Independence and before India becomes a frontline nation or reaches that pedestal before it attains 100 years of Independence, I think that journey of ascent has already been heralded *via* the space route. So, space has already placed India as a frontline nation of the world.

Now, as far as the other missions that you are referring to, are concerned, besides Gaganyaan, we are going to have a number of other missions, including Venus Mission, which we will have very soon. We have also the Solar Mission, which is called Aditya Solar, planned for 2022-23. Chandrayaan, of course, you said, may be, by the next year because that also got delayed on account of the Covid. We have Venus Mission for 2023 and by 2030, we would, possibly, be able to set up a space station which would be unique of its kind. As I said, the journey of India's ascent to the top has already begun through the space.

SHRI AYODHYA RAMI REDDY ALLA: Sir, my question to the hon. Minister is that Gaganyaan aims to launch a manned mission in the Lower Earth Orbit (LEO) in the short-term. Is it laying the foundation for a sustained Indian Human Space Exploration Programme? Also, I wanted to know that ISRO has ….

MR. DEPUTY CHAIRMAN: Only one question. Only one question, Ayodhyaji, please.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I am just coming to that. I would like to know whether the ISRO has identified 17 technologies at lower costs from Indian

start-ups to use in Gaganyaan Mission. Which are all Indian agencies collaborating with ISRO in this Gaganyaan Mission? What is the plan of ISRO for a mission beyond Gaganyaan programme?

श्री उपसभापति : माननीय सदस्य जो सवाल पूछ रहे हैं और माननीय मंत्री जी जो जवाब दे रहे हैं, दोनों से मेरा आग्रह है कि कृपया बिल्कुल brief रहें। माननीय सदस्य एक ही सवाल पूछें, ताकि और सवालों को लिया जा सके और बाकी मेम्बर्स को मौका मिले। माननीय मंत्री जी।

श्री जयराम रमेश : सर, यह जवाब के लिए भी होना चाहिए।

श्री उपसभापति : हाँ, मैंने जवाब के लिए भी कहा है।

DR. JITENDRA SINGH: Mr. Deputy Chairman, Sir, part of it I answered in the earlier response also, but to add to that, of course, there are going to be several research modules also accompanying the Gaganyaan and it will involve start-ups and more than 500 industries being involved. So, that also gets linked up with the recent decision taken by the hon. Prime Minister to what was popularly described in the media as ,'Unlocking of the Space' which happened for the first time after 70 years of Independence. As a result of which, we are, now going to have a number of partners with nano-satellites trying to put in their missions also in collaboration with the ISRO. In addition, we also have planned research on traditional health specifically speaking about the Gaganyaan part of it. It will also undertake certain health-related research ventures which would include the indigenous methods of research, spinoff technologies and innovation technologies. So host of technologies are also being innovated and also being researched through this. It is going to be a very wide spectrum. I think, most distinctly, it is going to involve industry in a big way which will pave the way for newer economy also getting generated through the medium of space technology.

SHRI ANAND SHARMA: Sir, through you, I would like to ask a question from the hon. Minister. The hon. Minister has mentioned about opening of the space for the first time in 70 years. I would like to draw the hon. Minister's attention that this space development has been an ongoing programme ever since the establishment of ISRO. And in year 2008, if my memory serves me right, ISRO created history and India created history as the first country in the world to launch 10 satellites including nano satellites of various countries in 1,000 seconds and sending them in different

geostationary orbits. So will the hon. Minister confirm it because those are also important milestones in the history of space programme of this country?

DR. JITENDRA SINGH: Sir, I partly agree and partly ask to forgive us for not agreeing. Anand Sharmaji is a very senior Member and we have a lot much to learn from him. He is right to the extent that foreign satellites were actually being launched earlier also; yes, certainly, and they have generated a tremendous amount of revenue. In fact, from the 42 foreign satellites that have been launched till date, which also includes the earlier years, from 34 countries--I have that figure--the revenue generated from the foreign satellites itself amounts to about 56 million US Dollars and 190 million Euros. But what I was trying to refer in response to the earlier question was the involvement of the private players within the country which was not happening, which has happened very recently, only after 2019 and we have set up a separate mission. So I think both me and Anand Sharma*ji* are on the right page.

MR. DEPUTY CHAIRMAN: Question No. 126.

Impact of infrastructure projects on environment

*126. SHRI ANAND SHARMA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has assessed the environmental impact in respect of infrastructure projects like highways, hydro projects, etc. in view of the recent Tapovan disaster;

(b) whether large scale dynamite blasting of mountains makes the fragile Himalayan mountains vulnerable to landslides and loss of vegetation;

(c) the details of environmental safeguards to keep flora and fauna intact and whether these guidelines are followed to minimise the loss of biodiversity network; and

(d) whether Government propose to use best global practices to minimize the environmental loss while implementing the infrastructure projects?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) The Tapovan-Vishnugad Hydroelectric Power Project was an under-construction Project which was hit by an exceptional massive glacial debris flow on 7th February, 2021, much after the grant of environmental clearance for the project on 8th February, 2005. The avalanche led to a sudden rise in the water level in the river Rishiganga, and a functional small hydro project was washed away. The flash flood also affected the under-construction hydro power project at Tapovan on the river Dhauli Ganga leading to massive loss of life and property.

In the context of natural disaster such as above, it would be relevant to mention that the National Disaster Management Authority (NDMA) has already issued Guidelines titled "Management of Glacial Lake Outbrust Floods (GLOFs)" in October 2020, which inter-alia deals with Early Warning Systems. However, monitoring, interpreting data and providing specific alerts for hazards in specific locations is a challenging and developing subject.

In so far as appraisal of the project from environmental perspective is concerned, prior assessment of environmental impact and risk assessment as well as factoring the outcome of such analysis in the design and implementation of infrastructure projects is the very basis of grant of environmental clearance for such projects. As per EIA notification, 2006, as amended from time to time, prior environmental clearance before the start of the project is required for all new Projects and/or activities as listed in the Schedule to this Notification, to be undertaken in any part of the country.The process of prior Environmental Clearance involves rigorous examination at different stages such as screening, scoping, public consultation and appraisal.

Screening refers to scrutiny of projects seeking prior environmental clearance for determining whether or not the project requires further environmental studies for preparation of EIA for its appraisal depending upon the nature and location specificity and type of the project.

At the stage of scoping, specific studies under Terms of Reference (ToR)are prescribed for the assessment of environmental impacts taking into account the location of the Project which includes studies and analysis related to slope-stabilization, erosion potential assessment, wildlife diversity, etc for highway projects and dam break analysis, geological and seismo-tectonic details,catchment area treatment plan, protection of landslide areas/ vulnerable zone, greenbelt development, muck disposal plan, early warning system etc for hydro projects.Study

of the aforesaid and other related factors in the context of specific projects forms the basis for preparation of the Environmental Impact Assessment/Environmental Management Plan.

An EIA/EMP report so prepared includes inter-alia chapters on project description & infrastructure, hydrology, geology, environmental baseline status, impacts during construction, impacts during operation phase, environment management and monitoring plan, biodiversity conservation and wildlife management plan, measures related to protection of flora and fauna ,risk assessment - dam break analysis, public consultation etc dependingon the ToRs prescribed and the same is , thereafter, submitted to the Ministry. An Environmental Management Plan (EMP)based on the potential environmental impacts identified during the EIA studies is prepared as a part of the report and control measures are prescribed in the EMP so as to take care of all environmental concerns including those relates to wildlife, biodiversity, eco-sensitive zone, coastal regulation zone etc.depending upon the location of the Project or the type of activity to be undertaken .

A detailed scrutiny of the EIA/EMP report takes place during the appraisal of the project by an independent Expert Appraisal Committee (EAC) having experts from the field of science and engineering. Independent appraisal by the EAC , at times, involves imposition of additional specific conditions as deemed appropriateby the EAC based on the scrutiny of the EIA/EMP report and outcome of the detailed deliberation. On recommendation of Environmental Clearance by EAC to the projects, the Ministry of Environment, Forests & Climate Change issues environmental clearance with specific & general terms and conditions.

EAC, depending upon the location of the Project, prescribes specific conditions related to biodiversity conservation & protection which inter-alia includes preparation and implementation of detailed Greenbelt Development Plan and Forest Protection Plan, Wildlife Conservation Plan, Fishery Management Plan, detailed ecological monitoring and survey covering forestry, Solid Waste Management with scientific practices, real time monitoring of e-flow, necessary control measures such as water sprinkling arrangements at all the construction and muck disposal sites and construction of paved roads leading to muck disposal sites, Water Quality, Ambient Air Quality and Noise levels as per the Central Pollution Control Board guidelines etc. for hydro projects. Similarly , for the road Projects , specific conditions related to balancing filling and cutting requirements, drainage improvements to avoid water logging and flooding, possibility of storing and reuse of topsoil, sufficient capacity to

avoid traffic congestion, method of disposal for debris generated from cutting in hill areas, erosion control works etc form part of the directions of EAC.

Apart from the above, Project specific conditions related to safety measures are also prescribed in the Environment Clearances like Early Warning Telemetric system, drilling and blasting after obtaining required approvals from Competent Authorities, Emergency preparedness plan, Disaster Management Plan, stabilization of muck disposal sites, catchment area treatment plan, rim plantation, pasture development, nursery development etc.

The responsibility of adhering to the conditions prescribed in the Environmental Clearance (EC) lies on the Project Proponent. In addition, the conditions prescribed in the Environmental Clearance are also monitored by the monitoring wing of the Ministry. Ministry has been taking series of action to monitor and enforce strict adherence to EC norms. In order to strengthen the post EC environmental compliance of projects, this Ministry has recently also formulated a Monitoring Action Plan and created 9 additional regional offices.

(c) and (d) In order to protect the fragile Himalayan mountains and to preserve its flora and fauna, number of precautionary steps are incorporated in the environmental clearance for Hydro-electric and Highway projects. For example, during the implementation of infrastructure projects like Highways, Hydro structures etc, non-blasting techniques such as tunnel boring machines, rock breakers, excavators etc. are recommended. Use of explosives by executing agencies is resorted to only in inescapable circumstances. Further, controlled blasting is undertaken based on scientific methods depending on geological conditions, as far as practicable with necessary safeguards.

The EIA /EMP studies for such projects inter alia address the issues related to flora, fauna and other ecological aspects of the project and surrounding areas, including the mitigation measures. The site specific sustainable measures, as per the EIA/EMP reports prepared in consultation with the State Governments, helps in safe movement of fauna, conservation of their habitat and the overall ecology of the region; which keep the biodiversity network intact. Further for the road projects, apart from the regulatory provisions specified under EIA Notification, 2006 as amended from time to time , the implementing agencies has to follow the following guidelines prescribed by the Ministry of Road Transport and Highways /Indian Road Congress from time to time

i. IRC-104-1988 Guidelines for Environmental Impact
ii. IRC-SP-2009 : Guidelines on Landscaping and Tree Plantation (IRC:SP-21-2009)
iii. MoRTH – Environment Management Framework - A Guidance Document to deal with Environmental Issues during Planning, Design and Construction of Roads Under the Project - 30/11/2019

As far as Hydro Projects are concerned, Central Electricity Authority (CEA)has issued Guidelines for Formulation of Detailed Project Reports for Hydro Electric Schemes, their Acceptance and Examination for Concurrence; Revision 5.0, in the year 2015. The guideline document includes the component of environment and ecology in it.

Ministry works on precautionary principleto ensure environmental stability and to avoid the losses caused to environment due to implementation of infrastructure projects. Therefore, to increase the efficacy of appraisal of infrastructure and other projects, Ministry is upgrading online portal leveraging on emerging technologies like Geographic Information System (GIS) for overlay analysis, identifying buffer zone etc, Remote Sensing (RS) for time series analysis, Artificial Intelligence(AI) for data analysis and GIS/RS/AI based Decision Support System (DSS) so that environmental losses can be avoided.

SHRI ANAND SHARMA: Sir, this is an important question which pertains to the fragile Himalayas. In recent years, the various mega infrastructure projects have increased the pressure on the slopes of the Himalayas and the geomorphic equilibrium has been disturbed. As a result, there has been displacement of glaciers, formation of lakes and also wiping out of many of those infrastructure projects. I am referring to the recent Tapovan disaster. Now, what is important is this. I have carefully gone through a very comprehensive reply of the hon. Minister. But the fact is that there are identified zones, potential zones in the Himalayas whether they are the Garhwal Himalayas, Alaknanda Valley, Pipalkoti-Badrinath National Highway-NH 58 and also the high seismic activity in the Himalayas and the tectonic shifts. That extends right up to Sikkim. It is not only up to Garhwal Himalayas, Himachal, but right up to Sikkim, the complete Himalayas. Now, Sir, the hon. Minister has said that these are mainly for power projects. I am referring to part one, the first part of your reply about the Environmental Impact Assessment that is taken care of and the Environment

Management Plan (EMP). Sir, my specific question is this. When it is established and as the Government is aware -- I am not against the development or infrastructure projects -- I would like to clarify that there has to be a very fine balance between the infrastructure development, ecology, environment and wildlife preservation. Sir, many experts had opined that mega hydel projects should be avoided unless and until absolutely essential in the Himalayas. And, earlier guidelines very clearly stated; there was a differentiation of the hydro power projects and the earlier policy was of this distinction between the hydro power projects up to 25 megawatts and the larger ones. That has been removed in 2019. As a result, there are uncontrolled approvals being given for mega hydel projects. I would like to know whether there has been a review in the light of the recent disaster that the Government revisits the 2019 decision removing the distinction.

SHRI BHUPENDER YADAV: Sir, thank you very much and Anandji raised a very valid point and I think in his detailed question, he wants to enquire about the present status of the project going on in these areas. In this matter, the Supreme Court *vide* Order dated 24.11.2015 under the Civil Appeal No. 6376 -- there is a matter pending in the Supreme Court, Alaknanda Power Company Ltd. Vs. Anuj Joshi & Others., -- directed to arrive at a common policy framework regarding consideration of hydro electric projects in upper stretches of the Ganga River Basin. Accordingly, after consultation with the Ministry of Jal Shakti and the Ministry of Power, there was a consensus on the following seven projects. To tell you the detail of the seven projects, I read out their names, the Tehri Stage-II, Tapovan Vishnugad, Vishnugad Pipalkoti, Singoli Bhatwari, Phata Byung, Madmaheshwar and Kalinga II. Then, an affidavit has already been filed on 24.08.2021 before the Supreme Court. The matter is *sub judice* and further course of action will be decided after the decision of the Court.

SHRI ANAND SHARMA: Sir, I want to draw the attention of the hon. Minister to his reply to parts (c) and (d) of my question. That is with regard to not only the precautionary steps that are incorporated as he has mentioned in the environmental clearance but the latest global practices and the available technologies particularly for similar hydro power projects as well as the highway projects. I want to ask the hon. Minister, though there is a monitoring Committee in his Ministry, whether they are aware that the approval, protocols, conditions are being rampantly violated, whether it is of the major highway projects or the mega hydro power projects. Hon.

Minister has said that dynamite for the detonation explosives are used only under inescapable circumstances. Sir, I am sorry to point out, coming from the hill State, that is not happening. They are being routinely used by the companies which are engaged by the NHAI and you don't have to go far, the kind of daily use of dynamites and explosives has led to the depletion of the forest cover, massive landslides. They are not 10,000 or 50,000; lakhs of trees have been destroyed forever and it takes 200 years for a big tree to come up the mountain. I would like to ask as to whether the hon. Minister will consider having a review of such projects in Himalayas so that there is strict adherence of the Environment Management Plan.

श्री भूपेन्द्र यादव: सर, जहां तक प्रोजेक्ट्स के लागू होने का प्रश्न है, Environment Impact Assessment में उसकी proper scoping की व्यवस्था है और उसके बाद भी उसमें पब्लिक हियरिंग से लेकर सारे नियमों का पूरे तरीके से पालन किया जाता है। सारे नियमों और प्रक्रियाओं का पालन करते समय हम यह मानते हैं कि पर्यावरण की दृष्टि से हमारे पेड़ों को बचाना, हमारे प्राकृतिक संतुलन को बचाना और उसके साथ विकास की गति को आगे बढ़ाना आवश्यक है। कई बार हम मानते हैं कि project में blasting का विषय रहता है। उसके साथ-ही-साथ कई बार drilling और बाकी विषयों में जिस प्रकार का असंतुलन होता है, उसके लिए जो competent authority है, उससे उनको permission लेनी पड़ती है। हमारे मंत्रालय के द्वारा भी अब क्षेत्रीय स्तर पर इस प्रकार की Regional Committees बनायी गयी हैं, जो उसकी continuous monitoring करती हैं। इस प्रकार का विषय अगर हमारे संज्ञान में आता है, जहाँ पर project proponent, जिसकी जिम्मेदारी प्रोजेक्ट को पूरे तरीके से लागू करने की होती है, अगर violation होता है, तो निश्चित रूप से हम उसे संज्ञान में लेकर उचित कानूनी कार्रवाई करते हैं।

DR. AMAR PATNAIK: Sir, as per EIA, Environment Impact Assessment Notification, 2006, any new project would require prior environmental clearance from the Ministry and this follows a full regime of scientific as well as public hearing and then the whole process is set in motion and only after that environment clearance is given. But, that is prior to starting of the project. What we see in several of the upper Himalaya as well as lower Himalaya projects in Teesta and at many places is that after a disaster, the environmental degradation is to such an extent that the prior ecological system itself has changed. Therefore, in several countries particularly, in New Zealand, even after such a massive scale of disaster, they do another Environment Impact Assessment.

So, my question to the hon. Minister is: Shouldn't the Government of India also consider setting some guidelines in this regard for a post-disaster Environment

Impact Assessment, if the disaster is of such a magnitude that the prior ecological balance has completely changed?

श्री भूपेन्द्र यादव : उपसभापति महोदय, यह एक प्रश्न के साथ-ही-साथ एक सुझाव भी है। जहाँ तक environment clearance देने की बात है, वह एक proper Environment Impact Assessment की प्रक्रिया के द्वारा दी जाती है। उसमें अगर किसी प्रकार से नियमों का पालन नहीं होता, तब competent authority द्वारा कार्रवाई की जाती है। Ministry द्वारा समय-समय पर advisory और SOP भी रहती है। कोई भी प्रोजेक्ट चलने के बाद उसके जो environmental norms हैं, उनको देखने के लिए अलग-अलग authorities हैं। अगर आपका कोई specific विषय हो, अगर वह आप हमें बतायेंगे, तो हम निश्चित रूप से उसकी तरफ ध्यान देंगे।

डा. अशोक बाजपेयी: उपसभापति जी, आपकी दृष्टि मेरी ऊपर गयी, इसके लिए धन्यवाद।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूँगा कि जो infrastructure है, चाहे hydro-power projects हों, National Highways हों या development के दूसरे जितने भी projects हों, इनसे निश्चित रूप से ecology पर असर पड़ता है, पर्यावरण पर प्रभाव पड़ता है। इसके साथ ही पर्वतीय क्षेत्र के अलावा, मैदानी क्षेत्र में भी वन-आच्छादन मानक से कम होने के कारण भी हमारा पर्यावरण प्रभावित होता है। मैं specific प्रश्न पूछना चाहता हूँ कि देश में वन-आच्छादन के जो मानक हैं, तो वह कितने प्रतिशत है और उससे कितने प्रतिशत कम वन-आच्छादन उत्तर प्रदेश में हुआ है तथा इसको मानक के अनुरूप कब तक पूरा कर लिया जाएगा? क्या इस दिशा में सरकार की कोई योजना है या कोई कार्य योजना है, यह मैं जानना चाहता हूँ।

श्री भूपेन्द्र यादव: महोदय, पूरे देश में जो वन-आच्छादन है, वह लगभग 24 से 25 प्रतिशत के बीच में है। हम यह मानते हैं कि देश में tree cover बढ़ना चाहिए। इन्होंने specifically उत्तर प्रदेश के बारे में पूछा है, लेकिन चूँकि प्रश्न प्रोजेक्ट के सम्बन्ध में है और उन्होंने forest cover के बारे में प्रश्न पूछा है, तो मैं माननीय सदस्य को उत्तर प्रदेश का forest coverage बाद में उपलब्ध करा दूंगा।

SHRI V. VIJAYASAI REDDY: Sir, 39 per cent of the global carbon emissions are generated by built environment and 28 per cent is attributed to the energy from the building operations. So, I would like to know from the hon. Minister what the Government is doing to reduce the carbon emissions associated with the property and building industry at the time of planning and investment stages itself to building operations, refurbishment and final demolitions. Thank you.

श्री भूपेन्द्र यादव: महोदय, मंत्रालय के अन्तर्गत इसकी कुछ नयी guidelines के ऊपर कार्य चल रहा है। जहाँ तक शहरी क्षेत्रों में अत्यधिक निर्माण की बात है, हमारे यहाँ पर प्रकृति के संतुलन की बात है, मंत्रालय के द्वारा एक 'नगर वन योजना' भी बनायी गयी है, जिसके अन्तर्गत हम चाहते हैं कि शहरी क्षेत्रों में भी पेड़ों को बढ़ावा मिले। उसकी नीति को मंत्रालय के द्वारा घोषित भी किया गया है।

श्री उपसभापति : धन्यवाद। Question No. 127.

National Task Force for improving air quality

*127. (DR.) D. P. VATS (RETD.): Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether about millions of people in the country die annually due to air pollution, if so, the details thereof;
(b) whether Government has conducted any survey in this regard, if so, the details thereof;
(c) whether the National Green Tribunal has formed National Task Force (NTF) to monitor remedial steps to improve air quality and if so, the details thereof and the measures suggested by the NTF for the same; and
(d) the names of the cities where air quality does not meet the National Ambient Air Quality Standards, State-wise?

THE MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (d) A statement is laid on the table of the House.

Statement

(a) and (b) There is no conclusive data available to establish a direct correlation of death/disease exclusively with air pollution. Air pollution is one of the many factors affecting respiratory ailments and associated diseases. Health is impacted by a number of factors which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc., of the individuals apart from the environment.

(c) The Central Government has launched National Clean Air Pogramme in January 2019. A Steering Committee had been constituted under NCAP chaired by Secretary, EF&CC with representatives from other Ministries/ Departments. Hon'ble National Green Tribunal vide order dated 08.04.2021 in the matter OA no 681 of 2018 had directed to constitute a National Task force (NTF) headed by Secretary EF&CC and representative of other ministries and department.Accordingly, the Ministry of Environment, Forest and Climate Change has re-constituted steering committee under National Clean Air Programme (NCAP)to work as National Task Force that would provide overall guidance and directions for effective implementation of NCAP to improve air quality. The copy of the order is at **Annexure I.**

The last meeting of NTF (reconstituted Steering Committee) was convened on 23.09.2021. In the meeting,₹ 290crores were allocated to the cities for the implementation of city specific action plans for improving air quality besides finalizing guidelines for release and utilization of under NCAP, apprising States/UTs for evaluation of performance of cities for release of XV Finance Commision grant,and guiding Central Government Ministries/Departments and State/cities for monitoring and implementation of their clean air action plans under NCAP through NCAP dashboard PRANA (Portal for Regulation of Air-pollution in Non-Attainment cities).

(d) On the basis of monitoring of air quality, 124 Non-Attainment Cities (NACs) cities have been identified in the country based on exceedance of annual National Ambient Air Quality Standards with respect to any one of the notified parameters consecutively for five years. The State-wise list of NACs is at **Annexure II.**

Annexure-I

Q-18011/65/2019-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
CP DIVISION
***

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi-110003
Date: 20th May, 2021

OFFICE ORDER

Sub.: Re-Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Aclimate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January, 2019 as a time-bound national level strategy to address the air pollution challenges across the country in a comprehensive manner. A steering committee under NCAP vide office order of even no. Dated 24.04.2019 was constituted to provide overall guidance, frame policy intervention, supervise and monitor the program in order to achieve its intended objective.

2. Hon'ble National Green Tribunal vide order dated 8th April, 2021 in the matter OA no. 681 of 2018 has directed to constitute a National Task Force (NTF) headed by Secretary-MoEF&CC and representative of other ministries and departments.

3. In consideration of above, and in suppression of order dated 24.04.2019, competent authority in MoEF&CC hereby re-constitute the Steering Committee under NCAP with modified Terms of Reference of the committee to make it in agreement with the objective of NCAP as well as for comliance of the Hon'ble NGT order dt. 08.04.2021.

4. The composition of the committee is as given below:

1.	Secretary (EF&CC)	Chairman
2.	Addl. Secretary, CP Division, MoEF&CC	Member
3.	Chairman, CPCB	Member
4.	Jt. Secretary (Thermal), Ministry of Power (MoP)	Member
5.	Jt. Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmers' Welfare (DoAC&FW)	Member
6.	Jt. Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)	Member
7.	Representative from Ministry of Road Transport & Highways (MoRTH)*	Member

8.	Representative from Ministry of Petroleum & Natural Gas (MoPNG)*	Member
9.	Representative from Ministry of Health & Family Welfare (MoHFW)*	Member
10.	Pr. Secretary/Addl. Chief Secretary/Secretary (Environment), State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Ladakh, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)	Member
11.	Director General, The Energy Research Institute (TERI)	Expert Member
12.	Prof. Sachchida Nand Tripathi, IIT Kanpur	Expert Member
13.	Jt. Secretary, CP Divison, MoEF&CC	Member Secretary

*Representative not below the rank of Jt. Secretary

5. The Terms of Reference of the Steering Committee will be as given below:
   i. To provide overall guidance and directions for effective implementation of NCAP for each financial year. To review the overall progress of the components/activities of NCAP.
   ii. To discharge functions assigned to National Task Force vide order dated 8th April, 2021 by Hon'ble National green Tribunal in the matter OA no. 681 of 2018.
   iii. To approve the budget for NCAP and also approve the annual action plan for NCAP submitted by the State Governments.
   iv. To ensure inter-ministerial/organizational cooperation & sharing of information and to resolve inter-ministerial/organizational issues under NCAP.
   v. To monitor compliance of noise control norms.
   vi. To monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas where air quality is poor and above.
   vii. To coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels.
   viii. To evolve and oversee parameters for intense ranking of success of remedial action for 124 NACs covered by NCAP, 42 million plus cities covered by 15th Finance Commission Grant and other air polluted areas

where air quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.

ix. The headquarter of the committee shall be at New Delhi.

x. To meet periodically/as and when required in Delhi.

6. The Steering Committee may co-opt any other person as and when required.

(Dr. Sudheer Chintalapati)
E-mail: sudheer.ch@gov.in
Scientist 'E'

To,

All members of the Steering Committee.

Copy to:

a. PS to MEF&CC
b. PS to MoS (EF&CC)
c. PPS to Secretary (EF&CC)
d. PPS to Joint Secretary (EF&CC)

Annexure-II

List of 124 Non-Attainment cities

State	S.No.	City
Andhra Pradesh (13)	1.	Guntur
	2.	Kurnool
	3.	Nellore
	4.	Vijayawada
	5.	Vishakhapatnam
	6.	Anantapur
	7.	Chitoor
	8.	Eluru
	9.	Kadapa
	10.	Ongole
	11.	Rajahmundry
	12.	Srikakulam

	13.	Vizianagaram
Assam (05)	14.	Guwahati
	15.	Nagaon
	16.	Nalbari
	17.	Sibsagar
	18.	Silchar
Bihar (03)	19.	Patna
	20.	Gaya
	21.	Muzaffarpur
Chandigarh (01)	22.	Chandigarh
Chhattisgarh (03)	23.	Bhilai
	24.	Korba
	25.	Raipur
Delhi (01)	26.	Delhi
Gujarat (03)	27.	Surat
	28.	Ahmedabad
	29.	Vadodara
Himachal Pradesh (7)	30.	Baddi
	31.	Damtal
	32.	Kala Amb
	33.	Nalagarh
	34.	Paonta Sahib
	35.	Parwanoo
	36.	Sunder Nagar
Jammu & Kashmir (2)	37.	Jammu
	38.	Srinagar
Jharkhand (01)	39.	Dhanbad
Karnataka (04)	40.	Bangalore
	41.	Devanagere
	42.	Gulburga
	43.	Hubli-Dharwad
Madhya Pradesh (06)	44.	Bhopal
	45.	Dewas
	46.	Indore
	47.	Sagar

	48.	Ujjain
	49.	Gwalior
Maharashtra (18)	50.	Akola
	51.	Amravati
	52.	Aurangabad
	53.	Badlapur
	54.	Chandrapur
	55.	Jalgaon
	56.	Jalna
	57.	Kolhapur
	58.	Latur
	59.	Mumbai
	60.	Nagpur
	61.	Nashik
	62.	Navi Mumbai
	63.	Pune
	64.	Sangli
	65.	Solapur
	66.	Ulhasnagar
	67.	Thane
Meghalaya (01)	68.	Byrnihat
Nagaland (02)	69.	Dimapur
	70.	Kohima
Orissa (07)	71.	Angul
	72.	Balasore
	73.	Bhubaneswar
	74.	Cuttack
	75.	Rourkela
	76.	Talcher
	77.	Kalinga Nagar
Punjab (09)	78.	DeraBassi
	79.	Gobindgarh
	80.	Jalandhar
	81.	Khanna
	82.	Ludhiana

	83.	NayaNangal
	84.	Pathankot/Dera Baba
	85.	Patiala
	86.	Amritsar
Rajasthan (05)	87.	Alwar
	88.	Jaipur
	89.	Jodhpur
	90.	Kota
	91.	Udaipur
Tamilnadu(03)	92.	Thoothukudi
	93.	Trichy
	94.	Madurai
Telangana (04)	95.	Hyderabad
	96.	Nalgonda
	97.	Patancheruvu
	98.	Sangareddy
Uttar Pradesh (16)	99.	Agra
	100.	Allahabad
	101.	Anpara
	102.	Bareily
	103.	Firozabad
	104.	Gajraula
	105.	Ghaziabad
	106.	Jhansi
	107.	Kanpur
	108.	Khurja
	109.	Lucknow
	110.	Moradabad
	111.	Noida
	112.	Raebareli
	113.	Varanasi
	114.	Gorakhpur
Uttarakhand(03)	115.	Kashipur
	116.	Rishikesh
	117.	Dehradun

West Bengal (07)	118.	Kolkata
	119.	Asansol
	120.	Barrackpore
	121.	Durgapur
	122.	Haldia
	123.	Howrah
	124.	Raniganj

ले. जनरल (डा.) डी.पी. वत्स (रिटा.)ः माननीय उपसभापति महोदय, मैं मंत्री जी से कहना चाहूंगा कि road widening, tree felling का सबसे बड़ा कारण है। पुराने बड़, पीपल, नीम के पेड़, जो कि सैकड़ों सालों से उगे हुए थे, खासकर पुणे से सोलापुर हाइवे बना, पुणे-सांगली और हरिद्वार का रास्ता भी बना, तो यह जो high yield oxygen trees की tree felling होगी, क्या सरकार ने उनके replacement के लिए कोई स्कीम रखी है?

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, प्रश्न जो था वह वायु प्रदूषण के लिए था, लेकिन हमारे माननीय सदस्य जी का जो पूरक प्रश्न है वह भी काफी महत्वपूर्ण है। जहां तक road widening किसी भी Authority के द्वारा की जाती है, अगर वह जमीन फॉरेस्ट के अंतर्गत आती है तो उसका फॉरेस्ट क्लीयरेंस लेना पड़ता है और यदि पेड़ नॉन-फॉरेस्ट लैंड पर है तो जो competent district authority है, उससे permission लेनी पड़ती है। NHAI के द्वारा highways के दोनों किनारों पर पेड़ लगाने का एक विशेष कार्यक्रम भी शुरू किया गया है और हम भी इस बात को प्रोत्साहन देते हैं कि इन सारी गतिविधियों के साथ हमारा जो पेड़ लगाने का कार्यक्रम है, वह ज्यादा से ज्यादा रहे। मैंने मेरे पूर्व प्रश्न के उत्तर में भी कहा है कि जहां पर पेड़ कम हो रहे हैं, हमारे मंत्रालय के द्वारा भी 'नगर वन कार्यक्रम' का आयोजन किया जाता है और मेरा यह मानना है कि हम सारे बैठे हुए सांसदों को भी, बेशक हम राज्य सभा के सांसद हैं, अपना जो कोई एक नेटिव क्षेत्र है, वहां पर किसी-न-किसी नगर वन को आगे बढ़ाने के लिए कार्य करना चाहिए। अगर आप अपनी तरफ से ऐसा प्रस्ताव देंगे तो मंत्रालय उसका स्वागत करेगा।

श्री उपसभापतिः धन्यवाद। दूसरा सप्लीमेंटरी।

ले. जनरल (डा.)डी.पी. वत्स (रिटा.)ः सर ...(**व्यवधान**)...

SHRI VAIKO: Sir, I have an important point to raise. ...*(Interruptions)*... It is a very important matter, Sir. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

LT. GEN. (DR.) D.P. VATS (RETD.): Sir, quality of Delhi air despite the best efforts has gone down. By all these means, I want to know what Delhi Government is doing to improve the quality of Delhi air.

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, किसी राज्य सरकार का जवाब तो वह राज्य सरकार ही दे सकती है, लेकिन हम यह मानते हैं कि राष्ट्रीय राजधानी का जो क्षेत्र है, उस राष्ट्रीय राजधानी के क्षेत्र में दिल्ली की जो meteorological condition है, खासकर इस समय पर जिस प्रकार की परिस्थिति उत्पन्न होती है, उसके लिए दिल्ली में एयरशेड की पहचान करना जरूरी है और इसीलिए हमारी सरकार के द्वारा राष्ट्रीय राजधानी क्षेत्र में एक कमीशन की स्थापना की गई और एयरशेड को हमने एक तरीके से कानूनी प्रावधान के रूप में भी विकसित किया। ...(**व्यवधान**)... दिल्ली का जो प्रदूषण है, उसके जो सबसे बड़े कारक हैं वे industrial हैं, construction है और vehicle pollution भी है। केन्द्र सरकार के द्वारा दिल्ली में प्रदूषण के नियंत्रण की दृष्टि से पूरे एनसीआर क्षेत्र में पीएनजी पर आधारित इंडस्ट्रीज़ को बढ़ावा देने का काम किया गया है। दिल्ली के अंतर्गत भी हमने लक्ष्य को प्राप्त किया है।...(**व्यवधान**)... दिल्ली में जो वाहन प्रदूषण है और बड़ी संख्या में जो कमर्शियल डीज़ल वाहन आते हैं, केन्द्र सरकार के द्वारा ईस्टर्न एक्सप्रेस हाईवे और वेस्टर्न एक्सप्रेस हाईवे जो बनाया गया है, उसके अंतर्गत हमने काफी संख्या में वाहनों को भी एक तरह से divert करने का काम किया है। ...(**व्यवधान**)... किसानों के अंतर्गत जो पराली का विषय है, केन्द्र सरकार के द्वारा मशीनों के वितरण से लेकर decomposition और उसके साथ-ही-साथ पशु चारे में उपयोग करने से लेकर Bio fuel में उसके इस्तेमाल करने के लिए इस बार विशेष रूप से प्रयास किये गये हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. *...(Interruptions)...* Mr. Vaiko, you are a senior Member. *...(Interruptions)...* I am not allowing. *...(Interruptions)...* Please. *...(Interruptions)...* Nothing is going on record. ...(Interruptions)..

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, इसके साथ-ही-साथ दिल्ली के आस-पास जो डीज़ल वाहन हैं और जो दूसरे वाहन हैं, उनके ईंधन को बदलने के लिए हमने बीएस-IV से बीएस-VI की अनिवार्यता की है। ...(**व्यवधान**)... भविष्य में भी हम वायु प्रदूषण की रोकथाम के लिए वाहन क्षेत्र में नये परिवर्तनों के साथ आयेंगे। ...(**व्यवधान**)...

श्री उपसभापति : केवल माननीय मंत्री जी का जवाब ही रिकॉर्ड में जा रहा है। Nothing is going on record. *...(Interruptions)..*

SHRI VAIKO: *

---

* Not recorded.

श्री भूपेन्द्र यादवः माननीय उपसभापति महोदय, उसके साथ-ही-साथ हम industrial sector में भी ज्यादा-से-ज्यादा जो green fuel है, उसको प्रोत्साहन देने का काम कर रहे हैं। ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद। डा. अमी याज्ञिक जी। ...(**व्यवधान**)...

DR. AMEE YAJNIK: Sir, I would like to ask the hon. Minister that post the 26th Conference of Parties, is the Government planning to have an enhanced measure package to see that the carbon intensive sectors, the transport sector, the industry sector, especially the coal based power plants are going to be controlled and the targets to be met?

श्री भूपेन्द्र यादव : सर, COP-26 के अंतर्गत भारत के जिन पंचामृत को माननीय प्रधान मंत्री जी ने घोषित किया है, उनमें हमने यह लक्ष्य रखा है कि भारत वैकल्पिक ऊर्जा के क्षेत्र में निश्चित रूप से आगे बढ़ेगा। माननीय प्रधान मंत्री जी ने पिछले जो लक्ष्य तय किए थे कि भारत 40 प्रतिशत....

MR. DEPUTY CHAIRMAN: Mr. Minister, Question Hour is over.The House stands adjourned for lunch till 2.00 p.m.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

The House then adjourned at one of the clock.

The House reassembled at two minutes past two of the clock,
[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

GOVERNMENT BILL

The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will now take up the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. Dr. Mansukh Mandaviya to move the Bill.

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I move:

"That the Bill further to amend the National Institute of Pharmaceutical Education and Research Act, 1998, as passed by Lok Sabha, be taken into consideration."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): There is one amendment by Shri John Brittas for reference of the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 as passed by Lok Sabha to a Select Committee of the Rajya Sabha. The Member may move this amendment at this stage without any speech. Shri John Brittas. Not present. It is not moved. Motion for consideration of the National Institute of Pharmaceutical Education and Research Amendment Bill, 2021 is now open for discussion. Hon. Minister, would you like to speak?

डा. मनसुख मांडविया: उपसभाध्यक्ष महोदय, वर्तमान समय में इंडिया के लिए फार्मा सेक्टर एक डेवलप्ड सेक्टर हो चुका है। इंडिया में दस हजार से ज्यादा फार्मा इंडस्ट्रीज़ हैं और फार्मा सेक्टर में वर्ल्ड की मल्टीनेशनल कंपनीज़ में इंडिया की कई कंपनीज़ हैं। भविष्य में फार्मा में रिसर्च हो और देश की requirement के अनुसार रिसर्च हो, यह बहुत आवश्यक है, इसीलिए हमारे यहाँ फार्मा सेक्टर में एजुकेशन और रिसर्च के लिए NIPER को स्थापित किया गया था। पहले NIPER, Mohali स्थापित किया गया था और बाद में छः और NIPER स्थापित किए गए, जो आज अच्छा काम कर रहे हैं। देश में प्रति वर्ष 300 से अधिक फार्मा कॉलेजेज़ और इंस्टीट्यूट्स का assessment होता है। उन 300 में से हमारे तीन-चार NIPER इंस्टीट्यूट्स ऐसे हैं, जिनमें कोई 20वें क्रम पर, कोई 25वें क्रम पर, कोई 3rd position पर तो कोई 1st position पर आ रहा है, लेकिन हमें उन्हें और strengthen करना है। समय के अनुसार उनमें रिफॉर्म्स करने की आवश्यकता है, क्योंकि आईआईटी जैसे इंस्टीट्यूट्स, उनकी गवर्निंग बॉडी, उनकी रचना कैसी है, इसी तरह से वह एक एजुकेशनल इंस्टीट्यूट रिसर्च बॉडी है, इसलिए यह भी आवश्यक है कि उसकी रचना भी ऐसी ही हो। उसमें सभी को प्रतिनिधित्व मिले और सारी नेशनल एजुकेशनल इंस्टीट्यूट बॉडीज़ में synergy कैसे क्रिएट होगी, यह भी हमारा एक उद्देश्य था।

दूसरी बात, आज NIPER में केवल हायर एजुकेशन की व्यवस्था है, जिसमें हम पीजी कोर्सेज़ देते हैं। पीजी कोर्स के अलावा, हम उसमें बाकी कोर्सेज़ भी चालू करें, यूजी कोर्स चलाएं, कई other courses भी चालू करें। जैसे-academia और institute के बीच में linkage बने, उसका व्याप और बढ़े, लोग उसका उपयोग कर सकें, इंडस्ट्रीज़ उसका उपयोग कर सकें और इंडस्ट्रीज़ को उससे सपोर्ट भी मिले।

दूसरा, ऐसी भी स्थिति होती है कि अगर कोई छोटी इंडस्ट्री है और वह फार्मा में मैन्युफैक्चरिंग कर रही है तथा उसकी कोई प्रॉब्लम है, जिसको रिज़ॉल्व करना है, तो हम उसे NIPER के साथ लिंक कर सकते हैं। जो बड़ी इंडस्ट्रीज़ हैं, जो बड़ी कंपनियाँ हैं, उनके पास तो

रिसर्च सेंटर होता है, लेकिन जो छोटी कंपनी है, छोटा मैन्युफैक्चरर है, एमएसएमई है, उसके पास रिसर्च सेंटर नहीं होता, इसलिए NIPER के साथ लिंक होकर वे वहाँ रिसर्च करा सकती हैं। इसके दो फायदे होंगे - एक, NIPER में रिसर्च भी होगी, बच्चों को प्रोजेक्ट भी मिलेगा, बच्चों को ट्रेनिंग भी मिलेगी और इसके साथ-साथ उनके इश्यूज़ भी रिज़ॉल्व होंगे।

इन सारे aspects को लेकर, हम इसमें तीन-चार अमेंडमेंट्स लेकर आए हैं। मेरी सम्माननीय सदन से यह अपेक्षा है कि वह इसके ऊपर विस्तार से अपनी राय दे और इसको पारित करे।

The question was proposed.

श्री नीरज डांगी (राजस्थान): माननीय उपसभाध्यक्ष महोदय, National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, National Institute of Pharmaceutical Education and Research Act, 1998 में संशोधन का प्रयास है। 1998 के ऐक्ट के अंतर्गत, पंजाब में राष्ट्रीय फार्मास्युटिकल शिक्षा और अनुसंधान संस्थान की स्थापना की गई थी और उसे राष्ट्रीय महत्व का संस्थान, Institute of National Importance घोषित किया गया था। यह बिल basically छः अन्य National Institutes of Pharmaceutical Education and Research, जो कि अहमदाबाद, हाजीपुर, हैदराबाद, कोलकाता, गुवाहाटी और रायबरेली में स्थित हैं, को राष्ट्रीय महत्व के संस्थान घोषित करता है। इसके अतिरिक्त, यह बिल एक काउंसिल की स्थापना का प्रावधान करता है, जो कि बिल के अंतर्गत आने वाले सभी संस्थानों की गतिविधियों के बीच समन्वय स्थापित करने के साथ-साथ फार्मास्युटिकल शिक्षा एवं अनुसंधान का विकास हो तथा उनका मापदंड बरकरार हो, यह सुनिश्चित करता है।

माननीय उपसभाध्यक्ष महोदय, जब हम मेडिकल साइंस की चर्चा करते हैं, तो यह बात सामने आती है कि देश में ही नहीं, बल्कि पूरे विश्व के अंदर मेडिकल साइंस को रेगुलेट करने का काम फार्मा कंपनियाँ करती हैं। ऐसे में, बड़े दुःख की बात है कि फार्मास्युटिकल रिसर्च का कार्य भारत के बजाय अन्य विकासशील और विकसित देशों के अंदर ज्यादा प्रभावी ढंग से निष्पादित हो रहा है। अतः भारत में भी फार्मास्युटिकल एजुकेशन एंड रिसर्च पर अत्यधिक ध्यान देने की आवश्यकता है। यह संशोधन बिल लाया जाना निश्चित रूप से अत्यंत आवश्यक है, लेकिन इसमें जितनी भी कमियाँ हैं, उनको दुरुस्त किया जाना भी आवश्यक है और देश को सही मायने में इस बिल का लाभ मिल सके, यह भी सुनिश्चित हो।

माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन में इस संशोधन बिल हेतु अपने कुछ सुझाव रखना चाहूँगा, जिससे इस संशोधन बिल का उद्देश्य सफल हो सके। रसायन और उर्वरक संबंधी स्थायी समिति की 23वीं रिपोर्ट के अनुसार, NIPER अधिनियम के तहत सात संस्थानों में संयुक्त वार्षिक intake क्षमता केवल 1,185 है, जिनमें से 1,000 स्नातकोत्तर छात्र हैं और 185 पीएचडी छात्र हैं। हमारे देश की विशाल जनसंख्या को देखते हुए NIPERs की संयुक्त वार्षिक intake क्षमता को निश्चित रूप से बढ़ाया जाना चाहिए, ताकि अधिक से अधिक लोगों को फार्मास्युटिकल शिक्षा और रिसर्च का लाभ प्राप्त हो सके। भारत को विश्व की फार्मेसी के रूप में जाना जाता है और दुनिया भर में लाखों लोगों को सस्ती और कम लागत वाली जेनेरिक दवाइयों

की आपूर्ति करने का कार्य भी भारत करता है, लेकिन इसके बावजूद इन संस्थानों में इतनी कम सीटें हैं, इसलिए मैं समझता हूँ कि इस पर पुनर्निर्णय होना चाहिए। भारतीय दवा क्षेत्र की क्षमता को देखते हुए राष्ट्रीय महत्व के संस्थान माने जाने वाले सातों संस्थानों में वर्तमान सीटें पर्याप्त नहीं हैं, इन संस्थानों में इन सीटों को बढ़ाया जाना अत्यंत आवश्यक है। भले ही सभी NIPERs को राष्ट्रीय महत्व के संस्थान के रूप में घोषित किया गया हो, लेकिन समिति की रिपोर्ट के अनुसार, NIPERs के बीच infrastructure, syllabus, campus area और academic and research output में भारी असमानताएँ मौजूद हैं। ऐसी स्थिति में हर मापदंड के लिए मानकों को स्थापित किया जा सकता है, ताकि यह सुनिश्चित हो सके कि प्रत्येक NIPER राष्ट्रीय महत्व के संस्थान के standards को पूरा कर सके।

अगर हम Board of Governors में देखते हैं, तो पाते हैं कि 1998 के ऐक्ट के अनुसार, BoG की कुल सदस्य संख्या 23 है। केन्द्र सरकार द्वारा तैयार संशोधन के अनुसार, NIPER में BoG की संख्या को 12 सदस्यों तक युक्तिसंगत बनाने का एक प्रयास किया गया है। साथ-ही, वर्ष 1998 के अधिनियम की धारा 4 (3) (एम) के तहत यह कहा गया है कि तीन प्रख्यात सार्वजनिक व्यक्ति या सामाजिक कार्यकर्ता, जिनमें से एक अनुसूचित जाति या अनुसूचित जनजाति से होगा, जिसे आगन्तुक द्वारा पैनल में से नामित किया जाएगा। जबकि, अनुसूचित जाति या अनुसूचित जनजाति समुदाय के ऐसे प्रतिनिधित्व को वर्ष 2021 के इस संशोधन बिल के अंदर से हटा दिया गया है। इस तरह की चूक पर पुनः विचार किया जाना चाहिए। अनुसूचित जाति या अनुसूचित जनजाति के कम-से-कम एक व्यक्ति को बोर्ड ऑफ गवर्नर्स में शामिल किया जाना चाहिए और इस उद्देश्य के लिए विधेयक में उपयुक्त प्रावधान किया जाना चाहिए, भले ही प्रस्तावित संख्या को बढ़ा कर 13 ही क्यों न कर दिया जाए। सामाजिक समावेश की दृष्टि से कम-से-कम अनुसूचित जाति या अनुसूचित जनजाति समुदाय के किसी एक पब्लिक पर्सन या सोशल वर्कर को बीओजी में शामिल करना बहुत महत्वपूर्ण है और संस्थान में निर्णय लेने की प्रक्रिया में भी ऐसे समुदायों का समान प्रतिनिधित्व अत्यंत महत्वपूर्ण है। इससे सामाजिक समावेश भी संभव हो सकेगा।

बिल के अंतर्गत सभी संस्थानों की गतिविधियों के बीच में समन्वय स्थापित करने के लिए काउंसिल की स्थापना का प्रयास किया गया है, जिससे pharmaceutical education and research का विकास तथा मानकों का रख-रखाव सुनिश्चित हो। बिल में प्रस्ताव है कि काउंसिल के सदस्यों के रूप में तीन सदस्यों, मेम्बर्स ऑफ पार्लियामेंट को शामिल किया जाए, परंतु काउंसिल में सदस्य के रूप में वे सांसद, जो नामित सदस्य होंगे, उन्हें मेडिकल या pharmaceutical क्षेत्र का पूर्ण अनुभव हो, यह भी सुनिश्चित किया जाना चाहिए। इस बिल में संशोधनों या उसके अंतर्गत निर्धारित नियमों द्वारा यह अनिवार्य किया जाना चाहिए।

डायरेक्टर्स की नियुक्ति के संबंध में इस बिल में बोर्ड ऑफ गवर्नर्स को यह अधिकार दिया गया है कि भारत के राष्ट्रपति की अनुमति के पश्चात् वे लोग डायरेक्टर्स की नियुक्ति कर सकेंगे। जबकि NIPER का मॉडल इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी (आईआईटी) के आधार पर किया गया है। ऐसे में इसके अंतर्गत काउंसिल भारत के राष्ट्रपति की मंजूरी के बाद ही डायरेक्टर्स की नियुक्त करती है। NIPER में भी इसी तर्ज पर काउंसिल को भारत के राष्ट्रपति अनुमति दें और

इसके पश्चात् इनकी नियुक्ति काउंसिल द्वारा की जा सकती है। मैं समझता हूं कि इस प्रकार का संशोधन होना चाहिए।

काउंसिल की स्थापना के तहत काउंसिल का संयोजन एवं बोर्ड ऑफ गवर्नर्स के सभी पद केन्द्र सरकार या केन्द्र से संबंधित ही हैं, राज्यों का कोई प्रतिनिधित्व council या बोर्ड ऑफ गवर्नर्स में कहीं भी शामिल नहीं किया गया है। मैं समझता हूं कि ऐसी परिस्थितियों में राज्यों के लिए इन इंस्टीट्यूट्स द्वारा क्या कदम उठाए जा रहे हैं, कौन से कदम उनके पक्ष में हैं और कौन से कदम उनके प्रतिकूल हैं, यह राज्यों के लिए जान पाना नामुमकिन साबित होगा। ऐसे में आवश्यक है कि काउंसिल या गवर्निंग बॉडी में राज्यों का प्रतिनिधित्व भी केन्द्र सरकार को सुनिश्चित करना चाहिए, जिसमें राज्य सरकार के प्रतिनिधियों के साथ-साथ राज्य के विधायकों एवं अन्य जनप्रतिनिधियों को भी council या बोर्ड ऑफ गवर्नर्स में शामिल किया जाना चाहिए।

यद्यपि सात NIPER प्रस्तावित किए गए थे, लेकिन सिर्फ पंजाब स्थित मोहाली NIPER ही स्थापित हुआ है, जिसका कैंपस बनकर पूरी तरह से तैयार हो गया है। वर्ष 2012 से तमिलनाडु में मदुरै, राजस्थान में झालावाड़, महाराष्ट्र में नागपुर, छत्तीसगढ़ में नया रायपुर और कर्णाटक में बेंगलुरु में पांच NIPERs बनाने का प्रस्ताव लंबित है, परन्तु वित्त मंत्रालय के अंतर्गत Expenditure Finance Committee (EFC) ने NIPERs को स्थायी कैंपस बनाने के लिए अनुमोदन प्रक्रियाओं में उलझा कर रखा हुआ है, जो सर्वथा गलत है।

वर्ष 2015-16 के केन्द्रीय बजट भाषण में चार राज्यों में NIPERs स्थापित करने की घोषणा की गई थी, जिनमें छत्तीसगढ़, राजस्थान, महाराष्ट्र एवं तमिलनाडु राज्य शामिल हैं। 26 मार्च, 2018 को Expenditure Finance Committee (EFC) ने चारों राज्यों में नव प्रस्तावित NIPERs की स्थापना के समेकित प्रस्ताव पर विचार किया और बाद में EFC ने NIPERs के स्थापना प्रस्ताव को स्थगित कर दिया। Committee ने इस मामले को वर्ष 2020 में पांचवे वित्त आयोग की अवधि 2020 से 2025 के तहत समीक्षा के लिए EFC ने अनुशंसा की है।

माननीय उपसभापति महोदय, मेरा मानना है कि कोरोना महामारी के पश्चात् देश को यह समझ लेना चाहिए कि मेडिकल फील्ड और रिसर्च के अंदर हमें अत्यंत आवश्यकता है कि देश इसमें उत्कृष्ट कार्य करे और ऐसी स्थिति के अंदर देश के वित्त बजट को भी इस क्षेत्र के अंदर पूरी तरह से सही रूप में उपयोग में लाया जाना चाहिए। ताकि हमारा देश ऐसी विकट परिस्थितियों का डटकर मुकाबला कर सके और लड़ने में सक्षम हो सके। मदुरै NIPER शुरू में वर्ष 2011 में स्वीकृत हुआ था और तमिलनाडु राज्य सरकार ने इसकी स्थापना के लिए 116 एकड़ की भूमि भी आवंटित कर दी थी और इसके तहत इंफ्रास्ट्रक्चर डेवलपमेंट के लिए 1,100 करोड़ रुपये का प्रस्ताव भी वित्त मंत्रालय को प्रस्तुत कर दिया गया था। पिछले आठ वर्षों में इस बरखास्त प्रोजेक्ट पर किसी तरह की प्रोग्रेस नहीं हुई है। यह प्रोजेक्ट आठ वर्षों से ऐसे ही पड़ा हुआ है। EFC को चाहिए वह मौजूदा NIPERs में सुविधाओं को अपग्रेड करने के अनुरोधों को प्राथमिकता के आधार पर मंज़ूरी दे, अन्यथा सरकार की घोषणा मात्र जुमला साबित होगी। केन्द्र सरकार विचार कर यह सुनिश्चित करे कि जिस प्रकार देश के हर राज्य में मेडिकल कॉलेज ऑफ एम्स स्थापित हुए हैं, उसी तरीके से देश के हर राज्य में National Institute of Pharmaceutical Education and Research स्थापित हों, ताकि राज्यों को सीधे तौर पर उनका लाभ प्राप्त हो सके। जब हम

स्वास्थ्य संबंधित क्षेत्र की बात करते हैं, तो स्वास्थ्य के क्षेत्र में राजस्थान के मुख्य मंत्री श्री अशोक गहलोत जी अत्यंत ही संवेदनशील हैं। मैं यह दावे के साथ कह सकता हूं कि यदि हम राजस्थान में NIPER की स्थापना की पहल करेंगे और मुख्य मंत्री जी से निवेदन करेंगे, तो निश्चित रूप से वे एक क्षण गंवाए बिना नेशनल इंस्टीट्यूट स्थापित करने के लिए भूमि आवंटन को तुरंत प्रभाव से स्वीकृति प्रदान करेंगे। मेरा मानना है कि अन्य राज्य भी इसी तरीके से ज़मीन आवंटन के लिए पीछे नहीं हटेंगे।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से अनुरोध करना चाहता हूं कि जब National Institute of Pharmaceutical Education and Research की अन्य राज्यों में भी स्थापना की शुरुआत करें, तो शुरुआत राजस्थान से करें। राजस्थान में अति पिछड़े जिले पाली, सिरोही आदि का चयन किया जाना चाहिए, ताकि वहां पर विकास के साथ-साथ रोज़गार का नवसृजन भी हो सके, जो उस क्षेत्र की दरकार भी है। हम जब काउंसिल की बैठक की बात करते हैं, तो प्रस्तावित बिल में यह कहा गया है कि साल में कम-से-कम एक बार काउंसिल की बैठक होनी चाहिए। काउंसिल सभी NIPERs के बीच में समन्वय के लिए शीर्ष निकाय होगी। ऐसी स्थिति में प्रभावी समन्वय बनाने के लिए और NIPER अधिनियम के तहत संस्थानों के बीच में ज्ञान को साझा करने और उसे बढ़ावा देने के लिए काउंसिल को वर्ष में एक से अधिक बार बैठना चाहिए। इस प्रावधान में संशोधन कर हर वर्ष कम-से-कम छह महीने में एक बार काउंसिल की बैठक अवश्य करनी चाहिए, ऐसा मेरा मानना है। जब हम निदेशकों और अन्य निकाय सदस्यों के Inter-NIPER स्थानान्तरण की बात करते हैं, तो मैं समझता हूं कि NIPER संशोधन विधेयक, 2021 में निदेशकों और संकाय सदस्यों के Inter-NIPER स्थानान्तरण के संबंध में कोई प्रावधान नहीं दिया गया है। निदेशकों और संकाय सदस्यों के Inter-NIPER स्थानान्तरण से विभिन्न NIPERs के बीच संपर्क बढ़ेगा और एक NIPER की प्रशासनिक और शैक्षणिक दक्षता को दूसरे में स्थानांतरित करने में मदद भी मिलेगी। इसके अतिरिक्त समयबद्ध स्थानांतरण और संकायों के आदान-प्रदान से NIPER के संकायों और निदेशकों के बीच आपसी साझाकरण और सीखने में मदद मिलेगी। संशोधन विधेयक की धारा 33(ए) में कहा गया है कि एक संस्थान अधिनियम के कुशल प्रशासन के लिए केन्द्र सरकार द्वारा समय-समय पर जारी किए गए निर्देशों का पालन करने के लिए बाध्य होगा। ऐसे में इन प्रावधानों से संस्थानों के स्वायत्त कामकाज का उल्लंघन भी देखने को मिल सकता है, इसलिए सरकार को उन क्षेत्रों को स्पष्ट रूप से परिभाषित करना चाहिए कि वह किस क्षेत्र में निर्देश देगी और किन क्षेत्रों में हस्तक्षेप नहीं करेगी। यह सुनिश्चित किया जाना आवश्यक है, ताकि संस्थानों की स्वायत्तता की स्थिति जस की तस रह सके और ये उच्च संस्थान देश में शिक्षा और अनुसंधान के विकास के लिए नीतियां बनाने और प्रभावी प्रशासन चलाने के लिए स्वतंत्र रूप से कार्य कर सकें।

उपसभाध्यक्ष महोदय, मैं इन सुझावों के साथ-साथ एक पंक्ति पढ़ना चाहूंगा कि "शिक्षा को अंधविश्वास, घृणा और हिंसा से मुक्त और राष्ट्रीय, सामाजिक और धार्मिक एकता को मजबूत करने के लिए एक महत्वपूर्ण vehicle बनना चाहिए।" ये पंक्तियां, ये शब्द 2014 के संसदीय चुनाव के लिए भाजपा के घोषणापत्र में शामिल थे। अब सात साल बाद ऐसा लगता है कि या तो इन शब्दों का भाजपा के शब्दकोष के अंदर एक अलग ही अर्थ है या ये सब भी बाकी की तरह जुमले

थे। पिछले सात वर्षों में हमने देखा है कि शैक्षणिक संस्थाओं, जिनमें जेएनयू, एचसीयू, एफटीआईआई, आईआईटी, मद्रास और बीएचयू, बनारस पर सत्तावादी हमले होते रहे हैं, जिनका उद्देश्य लोकतांत्रिक संस्कृति को नष्ट करना मात्र है और असंतोष की हर आवाज को कुचलना इसका उद्देश्य है। जब हम शिक्षा क्षेत्र में एनडीए सरकार की सात वर्षों की उपलब्धि तलाश करने की बात सोचते हैं, तो एनडीए सरकार की कार्यशैली लोकतंत्र पर हमला मात्र साबित होती है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Neeraji, you have one more speaker after you. You have got only three minutes left.

SHRI NEERAJ DANGI: Yes, Sir. I am just concluding within two minutes. भाजपा के नेतृत्व वाली केंद्र सरकार ने शिक्षा के व्यवसायीकरण, केंद्रीयकरण और सम्प्रदायकरण की नीतियों का आक्रामक रूप से अनुसरण किया है। यह पिछली यूपीए सरकार की नव-उदारवादी शैक्षिक नीतियों को समाप्त कर रहा है, जो सर्वथा गलत है और जिसका उद्देश्य सिर्फ शिक्षा के क्षेत्र को नियंत्रण मुक्त करना और निजी पूंजी के लिए अधिकतम लाभ के रास्ते बढ़ाना मात्र है।

माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन का ध्यान इस ओर आकर्षित करना चाहूंगा कि एनडीए सरकार ने फंड में कटौती कर विश्वविद्यालयों में शोध के मूल सिद्धांतों को पूरी तरीके से खत्म कर दिया है। यूजीसी गजट नोटिफिकेशन 2015 के बाद जेएनयू और अन्य विश्वविद्यालयों में सीट कटौती के मामले ने अनुसंधान को गंभीर रूप से प्रभावित किया है। यह अनुसंधानों में अवसरों को कम करने के लिए एक स्पष्ट रणनीति है। ...(**व्यवधान**)... अगर आप सुनेंगे तो सब समझ में आएगा। अनुसंधान में अवसरों को कम करने के लिए यह एक स्पष्ट रणनीति है। यह अच्छी तरह से स्थापित है कि विश्वविद्यालयों में बड़ी संख्या में फैकल्टी की कमी है, जिसे पूरा किया जाना चाहिए। वहां पर अभी भी फैकल्टी के पद खाली पड़े हैं, जो अनुसंधान के अवसरों को कम करते हैं।

उपसभाध्यक्ष महोदय, देश में आज के हालात को ये चार पंक्तियां क्या खूब दर्शाती हैं। ...(**व्यवधान**)... आप मेरी बात सुनिए, आपको सब समझ में आएगा।

"राजा बोला रात है, रानी बोली रात है,
मंत्री बोला रात है, संतरी बोला रात है,
यह सुबह-सुबह की बात है।"

ये पंक्तियां आज के हालात को और देश की परिस्थितियों को दर्शाती हैं।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से केंद्र सरकार से अनुरोध करना चाहूंगा कि कम-से-कम सदन में जब बिल पेश हो तो विपक्ष के सुझावों को भी ध्यान में रखना चाहिए। इसी के साथ अपनी बात को समाप्त करने से पहले मैं पुनः निवेदन करना चाहूंगा कि हमारे 12 सांसद,

जिन्हें सस्पेंड किया गया है, उनके सस्पेंशन को रिवोक करने का कार्य करें। बहुत-बहुत धन्यवाद, जय हिंद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, आपको बहुत-बहुत धन्यवाद, चूंकि तीन बजे हैल्थ कमेटी की मीटिंग है, इसलिए मेरे अनुरोध को आपने स्वीकार कर लिया। मैं तीन मिनट में नहीं, बल्कि केवल दो मिनट में अपनी बात रख दूंगा। महोदय, मेरी एक-दो आशंकाएं हैं, क्योंकि इस बिल को मैंने देखा है, इसमें महत्वपूर्ण चीज़ें सिर्फ तीन ही हैं। एक तो इन institutes को 'Institute of National Importance' का नाम देना और दूसरा है कि Board of Governors की नियुक्ति का प्रोसीजर क्या-क्या होगा और तीसरा है काउंसिल, जो उसकी सेन्ट्रल बॉडी है। मेरी आशंका यह है कि जब-जब किसी संस्था को 'Institute of National Importance' का नाम दिया गया, तब-तब उसमें ओबीसी, एससी और एसटी का आरक्षण खत्म कर दिया गया। मंत्री जी जब अपना जवाब दें, तो इसके बारे में बताएं - तब शायद मैं यहां उपस्थित न रहूं - कि क्या इसको यह नाम देने से भी लोगों को इसकी फैकल्टी में आने में या डिग्री और पोस्ट ग्रेजुएट क्लासेज़ में जो बच्चे पढ़ेंगे, उनके एडमिशन्स में ओबीसी और एससी, एसटी के रिज़र्वेशन को बनाए रखेंगे या खत्म कर देंगे?

दूसरी बात यह है कि आप जो यह काउंसिल बना रहे हैं, इसमें लगभग 22 से 24 लोग हैं, उसमें तीन एमपीज़, दो कुछ असोसिएशन वगैरह के लोग हैं, जो कि हटकर हैं और सारे केंद्र सरकार से जुड़े हुए लोग हैं, इनमें कुछ ज्वाइंट सेक्रेटरीज़ हैं, कुछ उसके नॉमिनीज़ हैं। एडमिनिस्ट्रेटिव मिनिस्ट्री जो है, उसका नाम आपको लिखना चाहिए, वह तो कैमिकल्स और फर्टिलाइज़र है, पर हैल्थ तो नहीं है। उसमें या तो हैल्थ लिखिएगा या कैमिकल फर्टिलाइज़र लिखिएगा, इसका आपने कहीं भी ज़िक्र नहीं किया है, सम्भवतः आगे ये दवा वगैरह वाला आप हैल्थ मिनिस्ट्री में लेना चाहते हैं - तो इसे ले लें, तो ज्यादा अच्छा है। इनके पोर्टफोलियो आपके पास हैं, that is another thing, लेकिन अगर न हों, तब क्या होगा? उसमें यह कन्फ्यूज़न होता है कि कौन-से मंत्रालय का मंत्री उस Council का अध्यक्ष होगा, राज्य मंत्री उसका उपाध्यक्ष होगा। सिर्फ आपने उसमें administrative बात कही है और Council में जब इतने लोग हैं, तब मेरा सुझाव है कि कम-से-कम एक व्यक्ति उसमें आप ओबीसी का, एक व्यक्ति एस.सी. का और एक व्यक्ति एस.टी. का अवश्य रखें। आपने उसमें एक महिला को रखा है, आपने यह अच्छा काम किया है। लेकिन इन लोगों को तो Council में रखना चाहिए, क्योंकि ये लोग कम-से-कम यह तो देखते रहेंगे कि नीचे जो पढ़ने वाले लोग हैं और जो फैकल्टी में आने वाले लोग हैं, उनके हितों की रक्षा हो रही है या नहीं हो रही है। जब इन वर्गों के लोगों के साथ अन्याय होता है, तब इनके संबंध में वहां पर कोई बोलता नहीं है, बहुत कम लोग ऐसे होते हैं, जो इनके हितों की रक्षा करते हैं। ...(**व्यवधान**)...

महोदय, मैं यहां पर ज्यादा समय नहीं लेना चाहता हूं, क्योंकि मैंने सिर्फ दो मिनट बोलने के लिए समय लिया था। मेरा सरकार से और आपसे यही अनुरोध है कि इन वर्गों के हितों का ध्यान रखा जाए। इस बिल में आपने कहीं पर भी उद्देश्य नहीं लिखे हैं। सारे बिल्स के साथ, उन बिल्स को लाने के ऑब्जेक्ट्स लिखे होते हैं, लेकिन इस बिल में कहीं पर इसके उद्देश्यों को मेंशन नहीं किया

गया है। हमें लगा कि केवल आपका उद्देश्य यह है कि जो सातों संस्थाएं हैं, इनको national importance की संस्था बना दिया जाए। आप इन वर्गों का इस बिल में ख्याल रखिएगा, ध्यान रखिएगा। देश में बड़ी संख्या में पिछड़े, दलित और आदिवासी लोग रहते हैं, आप इनका ख्याल रखिएगा। इनको तो कोई पूछता ही नहीं है। जब वैकेंसीज़ निकलती हैं तब आप देख लीजिए कि यू.जी.सी. और अन्य में इनकी कितनी वैकेंसीज़ भरी जाती हैं। ये कहीं पर नहीं हैं और कितनी वैकेंसीज़ भरी जाती हैं, इसको आप सब लोग जानते हैं। यहां पर माननीय भूपेन्द्र यादव जी बैठे हुए हैं। आप पता कीजिए कि इन वर्गों के लोगों की क्या स्थिति है? आप सरकार चला रहे हैं, आपको इनके हितों की रक्षा करनी चाहिए। आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा): डा. अनिल जैन जी।

डा. अनिल जैन (उत्तर प्रदेश)**:** उपसभाध्यक्ष महोदय, आपने मुझे इस अति महत्वपूर्ण बिल पर बोलने का मौका दिया है, इसके लिए आपका धन्यवाद। मैं The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर बोलने के लिए खड़ा हुआ हूं। महोदय, मोहाली में NIPER स्थापित था और यह 1998 के एक्ट से स्थापित हुआ था। उसके बाद 2007 में अमेंडमेंट हुआ और 2007 और 2008 में देश में छह NIPERs की स्थापना हुई, लेकिन इनमें से नेशनल इंपॉर्टेंस का दर्जा केवल मोहाली को था। अब इस बिल के माध्यम से सातों NIPERs को नेशनल इंपॉर्टेंस का दर्जा दिया जा रहा है। यह उनकी गुणवत्ता सुधारने के लिए, एजुकेशन के लिए, रिसर्च के लिए, आपस में कोऑर्डिनेशन के लिए आवश्यक था, इसलिए सरकार का यह संशोधन सराहनीय है।

दूसरा, 15 मार्च, 2020 को जब यह बिल लोक सभा में प्रस्तुत किया गया था, उसके बाद यह बिल स्टैंडिंग कमेटी में गया। इत्तेफ़ाक़ से उस स्टैंडिंग कमेटी का मेम्बर मैं भी हूं। वहां पर इस बिल पर सघन चर्चा हुई। उसके बाद फिर से यह बिल लाया गया है, जो पहले लोक सभा में पास हुआ है और अब राज्य सभा में विचारार्थ प्रस्तुत है। इस बिल के माध्यम से हैल्थ के क्षेत्र में - क्योंकि हम सबने कोरोना महामारी का दंश झेला है और इसको देखा है, हमारे भारत में सीमित संसाधन के बावजूद माननीय प्रधान मंत्री जी के कुशल नेतृत्व के कारण देश में ही नहीं, अपितु दुनिया में हमने उदाहरणीय प्रगति प्राप्त की है। अभी तक हमारे देश में एक ही संस्थान नेशनल इंपॉर्टेंस का था, अब हम इन सातों संस्थानों को नेशनल इंपॉर्टेंस का बनाने जा रहे हैं। इसके लिए फंड, व्यवस्थाएं, करिकुलम और एडमिशन्स काउंसिल के माध्यम से संचालित होंगे, इस प्रकार की व्यवस्था इसमें की गई है।

माननीय उपसभाध्यक्ष जी, 1998 के इस एक्ट में जो तीसरा महत्वपूर्ण परिवर्तन है, वह बोर्ड ऑफ गवर्नर्स की संख्या है। पहले बोर्ड ऑफ गवर्नर्स में पूरे देश भर से, जाने कहाँ-कहाँ से लोग रहते थे, लेकिन वे इसके लिए समय नहीं दे पाते थे। इसमें ऑल इंडिया इंस्टीट्यूट के रिप्रेज़ेंटेटिव्ज़ भी थे। अब बोर्ड ऑफ गवर्नर्स की संख्या को सीमित करके 23 से 12 कर दिया गया है, जिससे इस इंस्टीट्यूट को बोर्ड ऑफ गवर्नर्स के माध्यम से सही प्रकार से संचालित किया जा सके। इसमें ऐसी व्यवस्था की गई है कि यह सुचारु रूप से भी चले और समाज के लिए, देश के

लिए, मेडिकल फील्ड के लिए, pharmaceutical industry के लिए इसका जो वांछित परिणाम है, वह तभी आ सकता है जब यह ठीक प्रकार से संचालित होगा, उसमें chaos नहीं होगा, इसलिए इसमें बोर्ड ऑफ गवर्नर्स की संख्या को सीमित किया गया है।

उपसभाध्यक्ष जी, इस एक्ट के अमेंडमेंट में जो चौथी बात है, वह यह है कि इसमें एक council की स्थापना की गई है। देश में जिस प्रकार से आईआईटीज़ बने हैं और आईआईटीज़ की भी सैंट्रल काउंसिल है, उसी प्रकार से नाइपर्स के लिए भी व्यवस्था बनाने का प्रयास किया गया है। इसमें सातों नाइपर्स को काउंसिल के माध्यम से जोड़कर इनकी गुणवत्ता को, इनकी कार्यशैली को, इनकी जो रिसर्च है, हम उसको किस प्रकार से आगे ले जा सकते हैं, इसके लिए आईआईटीज़ की तर्ज़ पर यह काउंसिल बनाई गई है। माननीय प्रो. राम गोपाल यादव जी जो कह रहे थे, उस पर मुझे लगता है कि इसके उद्देश्य बहुत स्पष्ट हैं, हम इस प्रकार से pharmaceutical education को बढ़ावा दे सकते हैं, हम, to concentrate on courses leading to master's degree, doctoral and post-doctoral courses and research in pharmaceutical education बढ़ा सकते हैं। जब सातों नाइपर्स एक काउंसिल के द्वारा संचालित होंगे, तो विभिन्न प्रकार के एग्जाम्स और उनकी डिग्रियों का आवंटन ठीक प्रकार से हो सकता है। जो योग्य छात्र हैं, research scholars हैं, उनको Honorary awards और distinctions मिल सके, इसकी भी व्यवस्था की गई है। इसमें टीचर्स का भी short courses के माध्यम से कैसे upgradation हो सके, pharmaceutical technologist और community hospital pharmacists and professionals का भी short courses के माध्यम से upgradation हो सके, वे अपडेट हो सकें, इसकी भी व्यवस्था रखी है।

उपसभाध्यक्ष जी, हम इस प्रकार दुनिया भर के literature को इन सातों नाइपर्स में research के माध्यम से आगे बढ़ा सकते हैं। भारत दुनिया में pharmaceutical industry में नेतृत्व करता दिख रहा है, लेकिन हमें research के मामले में यह मानना पड़ेगा कि अभी तक research-oriented व्यवस्थाएं नहीं थीं। Formulations बनते थे, industries develop हुईं, लेकिन हमें research में जो चाहिए था, हमने उतनी वांछित प्रगति नहीं की। इसी को ध्यान में रखते हुए ये सातों इंस्टीट्यूट्स नेशनल इम्पॉर्टेंस के बने हैं। इनमें रिसर्च पर एम्फेसिस हो - हम रिसर्च के माध्यम से कह सकते हैं कि हम देश को स्वावलम्बी बना सकें, आत्मनिर्भर बना सकें और जब फार्मा की दृष्टि से भी भारत दुनिया का नेतृत्व करता दिख रहा है, जब दुनिया भर में भारत की मल्टीनेशनल इंडस्ट्रीज़ फार्मास्युटिकल्स में स्थापित हो रही हैं, तब उस समय ज्यादा आवश्यकता है कि हमारी रिसर्च मजबूत हो और हम रिसर्च के माध्यम से इस इंडस्ट्री में दुनिया के अन्य देशों पर निर्भर न रहें। इसका सबसे बड़ा उदाहरण होगा कि कोई देश हमें आँख न दिखा सके।

उपसभाध्यक्ष जी, फार्मास्युटिकल इंडस्ट्री में सबसे ज्यादा जरूरी चीज़ एपीआई होता है। हम दुनिया के अन्य देशों पर एपीआई के लिए 80 प्रतिशत आश्रित रहते हैं, लेकिन यदि एपीआई के लिए हमारे यहाँ पर रिसर्च होगी, हमारे यहाँ डेवपलमेंट होगा, तो हम एपीआई अपने आप बनाएंगे। यदि हम एपीआई में स्वयं समर्थ होंगे, तो सही मायने में दुनिया का नेतृत्व कर सकेंगे, जैसे कि माननीय प्रधान मंत्री जी के नेतृत्व में इस कोविड काल में, इतनी महामारी के समय में भी हमने पचास से ज्यादा देशों को विभिन्न प्रकार की दवाइयाँ पहुंचाई हैं। इसमें हमने दुनिया का

नेतृत्व किया और यह रिसर्च के कारण ही सम्भव हो सका है। अब हम देश में अपने ही एपीआईज़ विकसित करें। इसके लिए विभाग ने 51 एपीआईज़ निश्चित किए हैं, जिनमें हम एपीआईज़ विकसित करेंगे। हम NIPER की रिसर्च के माध्यम से और इंडस्ट्री के साथ मिलकर इन एपीआईज़ को डेवलप करेंगे। अगर हम एपीआई के क्षेत्र में आत्मनिर्भर होंगे तो निश्चित रूप से हम अपने यहां सस्ती दवाएं भी बना सकेंगे। इससे हम निश्चित रूप से आत्मनिर्भरता की ओर बढ़ेंगे। एपीआई में सरकार ने पीएलआई के माध्यम से अगर कोई दूसरा देश सस्ती एपीआई देता है, तो भारत सरकार ने इस तरह की व्यवस्था की है कि उसमें जो डिफरेंस है, वह भारत सरकार पूरा करे, जिससे दुनिया के किसी भी देश से सस्ती एपीआई हमारे manufacturers को मिल सके। ऐसे ही intermediate compounds की बातें हैं। इस तरह से formulations के बाद तथा पूरी रिसर्च के बाद जब दवाई देने की बात आएगी तो वह दवा हम अपने देश के साथ-साथ दुनिया के गरीब देशों को ठीक प्रकार से दे पाएंगे, और आज दे भी रहे हैं, भारत ने यह नेतृत्व प्रदान किया है। मोहाली का जो इंस्टीट्यूट है, वह खाली हिन्दुस्तान के लिए ही नहीं, South-East Asian countries में, अफ्रीका जैसे देश में जाकर वहां नेतृत्व प्रदान किया है। हमारे देश के ये सातों इंस्टीट्यूट्स मिलकर काम करेंगे, इनकी क्षमता बढ़ेगी, कार्य-कुशलता बढ़ेगी, तो निश्चित रूप से भारत का और इस इंडस्ट्री का मान भी बढ़ेगा, इस बिल में ऐसी व्यवस्था की गई है।

महोदय, अब तक रिसर्च के नाम पर क्या-क्या होता रहा है, मैं मेडिकल फील्ड से सम्बन्धित हूं इसलिए मैं इसकी ज्यादा विवेचना नहीं करूंगा, लेकिन मैं यह जरूर कहना चाहूंगा कि रिसर्च के नाम पर खाली बातें ही हुई हैं, ज्यादा रिसर्च नहीं हुई है। जब से माननीय मोदी जी की सरकार आई है, रिसर्च पर emphasis दिया गया है। चाहे वह National Education Policy हो या रिसर्च के मामले में हो, सरकार द्वारा रिसर्च फाउंडेशन की स्थापना की गई है और इसमें भी रिसर्च पर emphasis दिया गया है। इसके लिए 15,000 करोड़ रुपए एपीआई को पीएलआई के माध्यम से दिए गए हैं कि किस प्रकार हम एपीआई विकसित कर सकते हैं, यह व्यवस्था भी हमारी सरकार ने की है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, let's maintain silence. ...*(Interruptions)*.... No cross talk, please. ...*(Interruptions)*.... Hon. Member is speaking. ...*(Interruptions)*....

डा. अनिल जैन : पहले आप सुन लीजिए, खाली बातें करने से ही काम नहीं चलता, सुनकर समझो, फिर बोलो, सिर्फ बोलते रहने से ही काम नहीं चलेगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair.

डा. अनिल जैन: उपसभाध्यक्ष महोदय, इस देश में माननीय प्रधान मंत्री जी ने जन-औषधि केन्द्र खुलवाए। जन-औषधि केन्द्रों से देश में generic medicines देने का काम होता है। कुछ लोग कहेंगे कि पहले भी जन-औषधि केन्द्र थे। मैं बताना चाहता हूं कि 2014 से पहले देश में कुल मिलाकर

106 जन-औषधि केन्द्र थे और वहां पर सिर्फ 204 प्रकार की दवाएं मिलती थीं। आज देश में 8,500 जन-औषधि केन्द्र हैं, जो देश के गरीबों को सस्ती दवाएं मुहैया कराते हैं। इन केन्द्रों पर अब 2,400 से ज्यादा दवाएं मिल रही हैं और 204 प्रकार के सर्जिकल उत्पाद भी मिल रहे हैं। इसके अलावा 1,450 प्रकार की दवाओं का प्रतिदिन वितरण होता है और करीब 10 लाख से लेकर 15 लाख तक लोग इन दवाओं से लाभान्वित होते हैं, जिन्हें आवश्यकता पड़ने पर सस्ती दवाएं मिलती हैं।

मान्यवर, इतना ही नहीं, हमारे देश में जो generic medicines पैदा होती हैं, वे दवाएं दुनिया भर में जाती हैं। आज अमेरिका में 40 प्रतिशत generic medicines की आपूर्ति हिन्दुस्तान करता है। हमारी सरकार के आने से पहले देश में कुल दो प्रतिशत generic medicines उपयोग में आती थीं, लेकिन अब इसका दायरा आठ प्रतिशत तक हो गया है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, let's maintain silence. ...*(Interruptions)*.... Please, hon. Members...*(Interruptions)*.... Please, let us listen.

डा. अनिल जैन : मान्यवर, मैं रिसर्च की बात कहना चाहता हूं कि आज भारत वैक्सीनेशन की रिसर्च के मामले में दुनिया का सिरमौर बना हुआ है। हम गर्व से कह सकते हैं कि माननीय प्रधान मंत्री जी ने जिस प्रकार के साधन मुहैया कराए हैं, जिस प्रकार का सपोर्ट वैज्ञानिकों को दिया है और जिस प्रकार की सहूलियतें कम्पनीज़ को दी हैं, उसके कारण भारत ने at par अपनी वैक्सीन दुनिया में पहली बार बनाई है। अब तक vaccination के मामले में भारत 10 साल, 15 साल, 20 साल पीछे रहता था। इन लोगों ने जिस प्रकार की व्यवस्थाएँ दी थीं, उस समय तक क्या होता था?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have one minute left. Please conclude.

डा. अनिल जैन : मैं conclude करता हूँ। मान्यवर, vaccination के क्षेत्र में मैं एक बात बता दूँ। दुनिया में जितनी प्रकार की vaccines हैं, killed वायरस की vaccine भारत में बनती है, अभी DNA की vaccine, ZyCoV की vaccine भारत में बनी है, RNA की vaccine भारत में बन गई है और sniff वाली vaccine भारत में बनी है। Vaccine के जितने माध्यम बनने वाले हैं, उनके लिए भारत ही अकेला देश है, जहाँ अब सब प्रकार की vaccines आने वाली हैं - यह देश भारत है और यह यहाँ की रिसर्च है। यह प्रधान मंत्री जी का सपना है कि हम भारत को रिसर्च के माध्यम से भी दुनिया का अग्रणी देश बनाएँगे। हम केवल दवाएं नहीं बेचेंगे, बल्कि दवाएँ बना कर, API देकर, intermediate substance देकर और vaccine जैसी रिसर्च करके भारत को pharmaceutical industry में दुनिया का सिरमौर बनाएँगे। इसकी पूर्ति के लिए NIPERs की स्थापना और NIPERs को national importance के institutes बनाने की जो पहल है, मैं उसका समर्थन करता हूँ। इनका संचालन काउंसिल के माध्यम से किया जा रहा है। जिस प्रकार IITs govern होती हैं, उसी

प्रकार से NIPERs govern होंगे। मान्यवर, मैं इस बिल का समर्थन करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। आपने मुझे 14 मिनट का समय दिया था और मैंने 14 मिनट में अपनी बात पूरी की है। बहुत-बहुत धन्यवाद।

SHRI ABIR RANJAN BISWAS (West Bengal): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to participate in the discussion on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. Sir, this Bill aims to amend the National Institute of Pharmaceutical Education and Research Act, 1998. Sir, we know that under this Act itself, the institute was set up in Punjab and was designated as the institute of national importance. Sir, through this Bill, six more National Institutes of Pharmaceutical Education and Research are being designated as the institute of national importance. These institutes are at Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Rae Bareli.

Sir, as my predecessor said, only designating an institute as an institute of national importance would not suffice, you need to provide the infrastructure and clear all the obstacles that lie in the path to upgrade the institution. Sir, I would like to mention that the Standing Committee had made certain observations but those recommendations have not been taken into account in the Bill.

Firstly, the Bill proposes to appoint three Members of Parliament to the Council. The Committee had proposed that the Members nominated as Members must have prior exposure to the medical or pharmaceutical field. This recommendation has not been taken care of.

Secondly, the Committee observed that even though all NIPERs are declared as institutes of national importance, there are three significant differences among NIPERs in terms of infrastructure, courses offered, campus space and academic and research outputs. It was suggested that specific parameters be developed to ensure that every NIPER meets the standards of an institute of national importance. This is very important aspect.

Sir, the Committee also advised the Economic Finance Committee under the Ministry of Finance to expedite approval for the establishment of permanent campuses for all NIPERs and to upgrade laboratory facilities at all NIPERs. It may be noted that except the institute in Punjab, the others do not even have their permanent campuses and we are giving them the status of institute of national importance.

In this regard, the Standing Committee had expected that five proposals, which are pending at other places, namely, Madurai, Jhalawar, Nagpur, New Raipur, and Bengaluru, may be given priority and approved. That has also not been taken

care of. Then, Sir, another important point is that the Committee noted that the Bill does not allow for transfer of Directors and academic members between NIPERs. The Committee highlighted that transfers among NIPERs may enable NIPERs to share and learn much from one another. This has been neglected. It has been suggested that the Bill should give the Department of Pharmaceuticals the authority to allow members to transfer amongst themselves.

I have to further submit that in India, the number of colleges offering pharmacy degrees at various levels has increased, and a practice-based doctor of pharmacy, that is, Pharm.D, degree programme was launched in several private institutions in 2008. But there has been little published material outlining the current state of complex pharmacy education in India. This needs to be taken care of most importantly. There is need for more information dissemination on courses related to pharmaceutical education and research. Another very important matter is that it should be ensured that parity is maintained between the national pharmaceutical institutes and the private institutes offering courses on pharmacy. A common guideline and structure should be laid out to ensure that the quality of education is the same across all the institutions. It has also not been taken care of. It is a humble request to the hon. Minister to throw some light on this.

Lastly, Sir, the board has been reduced from 23 to 12. In any case, the Drug Controllers of the concerned States should have been accommodated. They have not been accommodated. These are all my suggestions. With this, I conclude. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri K.R.N. Rajeshkumar. He will be speaking in Tamil.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Respected Vice-Chairman, Sir, I am proud to deliver my maiden speech in my mother tongue, Tamil.

*"Hon. Vice Chairman Sir, I thank you very much for giving me this opportunity. First of all, I would like to thank our leader, Hon'ble Chief Minister of Tamil Nadu, *Thalapathy* (Commander) Stalin for electing me as a Member of this august House, the House of Scholars. I also pay my salute to our dear brother Mr. Udhayanidhi who is a rising star of the youth. Sir, on the day I took Affirmation, the Union Government submitted a Bill for repealing the controversial farm laws. I am happy that the day I took Affirmation, had gained historic importance due to the repeal of farm laws, a

* English translation of original speech delivered in Tamil.

success owing to the long struggle of farmers of the country. I feel proud that such a historic occasion had happened on the day I took affirmation. It is a memorable day of my life.

Sir, at the same time, twelve Hon'ble Members of this House have been suspended on that day. I consider it a challenge to our democracy."

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): He is not speaking on the Bill. *..(Interruptions)..*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please speak on the subject. *...(Interruptions)...* Please don't disturb.

SHRI K.R.N. RAJESHKUMAR: This is my maiden speech, Sir. I am speaking within the rules of the House. *...(Interruptions)...*

*"Sir, General Bipin Rawat, Chief of the Defence Staff (CDS) lost his life at Coonoor, at Niligiri District in Tamil Nadu yesterday, due to a chopper crash. This House has paid obituary to the Esteemed General this morning. But, yesterday itself, our Hon'ble Chief Minister of Tamil Nadu had contacted the District Administration to accelerate relief measures. He rushed to the spot immediately after receiving the message and visited the Defence Services Staff College (DSSC) in Wellington. At 5 p.m. yesterday, he paid homage to the mortal remains of General Bipin Rawat and twelve other personnel of the Armed forces who lost their lives in the crash which happened in Tamil Nadu."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Rajeshkumarji, I understand that this is your maiden speech. You can speak upto 10 to 15 minutes, but you have to speak on the Bill. Please appreciate.

SHRI K.R.N. RAJESHKUMAR: Okay, Sir.

MS. SUSHMITA DEV (West Bengal): Was he speaking on the Bill? *...(Interruptions)...*

---

* English translation of original speech delivered in Tamil.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No cross talks, please. *...(Interruptions)...* Let him conclude his speech. *...(Interruptions)...* Rajeshkumarji, please continue. *..(Interruptions)..*

SHRI K.R.N. RAJESHKUMAR: * "Our Hon'ble Chief Minister paid his homage this morning also. Their mortal remains were sent to Delhi with due respect this morning. Only afterwards, he departed for Chennai.

Sir, I pay respect to Thanthai Periyar, our *Pagutharivu Pagalavan* (Sun of Rationalism). I salute *Aringar (Erudite scholar)* Anna who gave us the adage, 'Duty, Discipline and Dignity'. Aringar Anna was a member of this House in 1962. I am proud of being a Member of the same august House now. Dr. Kalaignar was the unchallenging leader of Tamils. He was a champion of social justice. Dr. Kalaignar implemented the dreams of Thanthai Periyar, and *Aringar* Anna by enacting many legislations during his tenure as Chief Minister of Tamil Nadu. He wholeheartedly supported the implementation of Mandal Commission Recommendations."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please speak on the Bill. *...(Interruptions)....* Please speak on the Bill. *...(Interruptions)....* I have told him. *...(Interruptions)....* Rajeshkumar ji, please come to the Bill. *...(Interruptions)....*

SHRI K.R.N. RAJESHKUMAR: I am thanking my leader. *...(Interruptions)....*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Other things are not going on record. Only what you are saying is going on record. *...(Interruptions)....* Please speak on the Bill. *...(Interruptions)....* I have given you enough time. *...(Interruptions)...* I have allowed you. *...(Interruptions)...* You must be fair. *...(Interruptions)....* Please.

SHRI K.R.N. RAJESHKUMAR: *"When our leader Dr. Kalaignar was the Chief Minister of Tamil Nadu, he enacted legislation to enable women to have equal share of property. He knew the sufferings of farmers. He gave free electricity to farmers in 1989. He set an example for the entire country in this aspect. Moreover, he waived off the agricultural loan given to farmers in the year 2006. It is my duty to point out that Dr. Kalaignar laid the foundation for the prosperity of farmers."

---

* English translation of original speech delivered in Tamil.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I appreciate. *...(Interruptions)...*. He is just talking about his leader. *...(Interruptions)...*.

SHRI K.R.N. RAJESHKUMAR: *"Our leader Hon. Chief Minister of Tamil Nadu, Thalapathy Stalin, is the epitome of hardwork. He knows nothing but 'hard work'. He is an indefatigable leader. Due to his struggle for the people, he was imprisoned during MISA and suffered many atrocious attacks in the prison*...(Interruptions)*"

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have told him. *...(Interruptions)...* He is coming to it. *...(Interruptions)...*.

SHRI K.R.N. RAJESHKUMAR: *"In the year 1996, he was the Mayor of Chennai Corporation and due to his efforts Chennai City became *Singara* Chennai (Beautiful Chennai). The credit goes to our Thalapathy, our leader for improving the basic infrastructure of Chennai. He works untiringly in making Tamil Nadu the number one state in the country."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, I have noted your point. *...(Interruptions)...*. I have noted both of the points that you are making. *...(Interruptions)...*. Rajeshkumar ji, would you listen to me for a minute? *...(Interruptions)...*. Rajeshkumar ji, listen to me for a minute. *...(Interruptions)...*. I understand it. *...(Interruptions)...*. Just listen to me for a minute. *...(Interruptions)...*. Hon. Member, I am not responding to you. *...(Interruptions)...*. Please listen to me for a minute. *...(Interruptions)...*. It is your maiden speech. It will not serve any purpose if it provokes more. We are discussing NIPER Bill. It will be wonderful to hear you speak in your maiden speech. I have told you that you have 10-15 minutes. You can speak, but speak on NIPER Bill. Speak on the legislation. We would like to hear you. *...(Interruptions)...*. Please hon. Members. *...(Interruptions)...*.

DR. L. MURUGAN: Sir, the Member is new. He can speak. But he can't speak like this. It is not Tamil Nadu Legislative Assembly. He can speak on the Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I appreciate *...(Interruptions)...*. Hon. Minister, I have told him. *...(Interruptions)...*. Hon. Member, it is your maiden

---

* English translation of original speech delivered in Tamil.

speech. You have 10-15 minutes. Please focus on the legislation.

SHRI K.R.N. RAJESHKUMAR: Sir, I know that it is my maiden speech. Using this opportunity I am thanking my leader. *...(Interruptions)....* Please permit it. *...(Interruptions)....*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Okay.

SHRI K.R.N. RAJESHKUMAR: *"I am proud of informing this House that our leader Thalapathy Stalin is an 'Elected Chief Minister', not a selected Chief Minister."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Rajeshkumar ji, please speak on the Bill. *...(Interruptions)....*

SHRI K.R.N. RAJESHKUMAR: *"I would like to reiterate this point here. He has been elected in a democratic way."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): This is not on the Bill. *...(Interruptions)....* Rajeshkumarji, please. *...(Interruptions)....* You know; what is happening is that your maiden speech is getting to be provocative unnecessarily. *...(Interruptions)....* Please speak on the Bill. *...(Interruptions)....*

SHRI K.R.N. RAJESHKUMAR: Sir, now, I will speak on the Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have requested you repeatedly. *...(Interruptions)....* If you do not speak on the Bill, unnecessarily, your maiden speech is going to get interrupted. *...(Interruptions)....* Would you like that? *...(Interruptions)....* This is not fair. *...(Interruptions)....* Please speak on the Bill. *...(Interruptions)....* Your maiden speech is getting wayward. *...(Interruptions)....* Your time is running out. Your eight minutes have gone. You have only 5-6 minutes left.

---

* English translation of original speech delivered in Tamil.

SHRI K.R.N. RAJESHKUMAR: Okay, Sir. Sir, now I would speak on the Bill. The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 (NIPER) has been introduced in this House.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Rajeshkumarji, let me just cite you a certain rule that we have. It is Rule 110 related to scope of debate. It says, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill." So, I would request you to appreciate that. It is your maiden speech. You are speaking very well. You are speaking nicely. We want to hear you. So, kindly, speak on the Bill.

SHRI K.R.N. RAJESHKUMAR: Okay, Sir. *...(Interruptions)....* I will obey the order. *...(Interruptions)....* I will obey your order and advice. *...(Interruptions)....* Now, I would speak on the Bill. Please allow me. I will obey your order. Let me speak.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Sure. If you speak anything which is not within the ambit of the Bill, it will not go on record. Please continue.

SHRI K.R.N. RAJESHKUMAR: *"Sir, now I would speak on the Bill. The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 (NIPER)l has been introduced in this House. Now this Bill has the provisions to include the representatives belonging to the community of Scheduled Castes and Scheduled Tribes in the Board of Governors. But, in the original Bill, this provision was not there. When the Bill was referred to the Department Related Parliamentary Standing Committee on Chemicals and Fertilisers, the Committee pointed out in its report about the omission of SC/ST representatives in the Board of Governors.

Sir, one such Pharmaceutical Institute was proposed to be set up at Madurai, many years ago. But, no financial allocation has been made so far, to implement the proposal. I request the Union Minister of Chemicals and Fertilisers to allocate sufficient funds to initiate construction of this Institute at Madurai. Sir, NIPER is a research Institute. I would like to point out the importance of coordination among researchers of various research bodies in the Board of Governors. NIPER is research institute under the Ministry of Chemicals and Fertilisers. There are some research bodies under Ministry of Health and Family Welfare. There has to be coordination

* English translation of original speech delivered in Tamil.

among the members of these research institutes. Researchers from various research institutes should find representation in the Board of Governors of all research institutes. Only then, will coordination become possible in the researches undertaken across the country.

Sir, I would like to remind the difficulties we faced during the pandemic and the difficulties we had in inventing a proper vaccination on time. Many research institutions gave opinion of their own. There were different views. Had there been coordination among the researches of various institutes, this task would have been completed at an earlier stage. It is my duty to inform the Union Government through you Sir, that decision making can be made easy only after such coordination.

With regard to applying for patents on behalf of India, more than 50,000 applications have been submitted. But NIPER had submitted only 47 applications. I would like to know the reason behind this meagre number of applications submitted by NIPER. We import essential medical equipments from abroad. We are dependent on foreign countries for essential medical equipments. Institutions such as NIPER should undertake many researches in order to achieve self sufficiency in the pharmaceutical industry of India. In order to enable such self sufficiency, proper allocation has to be made to this institute. I would like to point out that autonomy should not be limited only on paper."

3.00 P.M.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please start concluding, hon. Member. ...*(Interruptions)*... Please start concluding.

SHRI K.R.N. RAJESHKUMAR: *"Sir, it is my duty to point out that fund has to be released at appropriate time. In 2018, Economic Finance Committee has rejected the proposal of NIPER for the new establishments. Had it been allocated on time, many casualties would have been avoided during the pandemic.

Sir, we have many branches of traditional medicine such as Siddha, Ayurveda etc. The NIPER institute should conduct special courses for such branches of traditional medicine. I don't recommend for setting up a new institute for traditional medicine. The NIPER institute can undertake the additional responsibility of enabling researches in the field of traditional medicine and to conduct post graduation courses in traditional medicine."

---

* English translation of original speech delivered in Tamil.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. It is already fifteen minutes. Please conclude.

SHRI K.R.N. RAJESHKUMAR: Sir, just one sentence. *"Autonomy cannot be achieved only by announcing in the Parliament about setting up of Institutes. Announcements have to be implemented on time, in real terms. Sufficient fund has to be allocated to them on time, to enable them function in an efficient way.

For example, it was announced that AIIMS- like institution will be set up at Madurai in Tamil Nadu. But, no work has started so far. I request the Minister to allocate funds immediately for completion of AIIMS project at Madurai."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We have to move on. Please conclude.

SHRI K.R.N. RAJESHKUMAR: *"Sir, I would like to point out that a time limit has to be fixed for implementation of the announcements made in Parliament. With these words, I conclude my speech. I thank you very much for giving me this opportunity."

SHRI SUJEET KUMAR (Odisha): Sir, I support the Bill. मैं माननीय मंत्री जी द्वारा लोक सभा में दिए गए reply को सुन रहा था। वे जन-औषधि केन्द्र के बारे में बोल रहे थे कि देश में generic medicines का usage दो परसेंट से बढ़कर आठ परसेंट हो गया है, वे उसके बारे में बता रहे थे। हम लोग 80 per cent of our APIs इम्पोर्ट करते हैं। A lot of steps have been taken by the Government, उसके बारे में वे बता रहे थे। I laud, I commend the Government for these initiatives but one of the previous hon. Members were speaking about APIs at length. He mentioned about these 80 per cent APIs being imported and we know that most of it comes from China. We also know the relationship we have with China. How ugly it is, how China's behaviour has been so ugly! So, from a national security perspective as well, it is imperative that we spend more on research. But guess what? India spends only 0.7 per cent of its GDP on research. It is really sad. *...(Interruptions)...* Very sad. *...(Interruptions)...* If translated, it is roughly 52 billion dollar on purchasing power parity. Guess, what again, China spends 372 billion dollars on research, which is more than seven times of ours. So, how are we going to minimize this API import from China unless we increase our research budget? I am not sure how much of this 52 billion dollar or 0.7 per cent of GDP is spent for pharma

---

* English translation of original speech delivered in Tamil.

research. But, my guess is it may not be more. So, my first and foremost request to the hon. Minister is to increase the budget on research and the NIPER, the name itself suggests that it is a research institute. In fact, one of the Statements of Objects and Reasons of this Bill states that this Bill has been lined up, the NIPER Bill has been lined up to put pharma research on a stronger footing. We are all aware that during COVID-19, how India has been one of the few countries, in fact, in the world to be able to produce vaccine and, in fact, export vaccine as well. I will now state the achievement of NIPER Mohali here. I would like to put it on record that they have done pioneering work on treatment drugs of COVID-19 and also on antiviral treatment. But, you will appreciate that research is a very long-term activity. It has a long gestation period of five to ten years. So, I would like to request, through you, Sir, to hugely increase, at least, by tenfold, the budget on pharma research. Sir, we have a huge population and a young population. We keep saying that we are the pharma capital of the world. So, to retain the status as a pharma capital of the world, we need to significantly increase the annual intake capacity of NIPERs, which today is miniscule, so that we can train more people. This has also been recommended by the Parliamentary Committee about which one hon. Member was speaking. In fact, Sir, why don't we consider setting up more NIPERs in different parts of the country? I do understand that five more NIPERs have been lined up at Madurai, Nagpur, Jhalawar, New Raipur and Bengaluru. My previous speaker, Rajeshkumarji, was lamenting on the fact that no budget has been allocated for the NIPER at Madurai and for other NIPERs as well. Sir, my humble request to the Government is to consider setting up more NIPERs in rural and tribal pockets of the country. Why should they be deprived of quality education in various fields? Sir, it is a vicious cycle. We keep setting up more and more institutes of national importance in urban settings and cities because we feel that the rural settings don't have the adequate ecosystem to support these institutes. But, then it becomes a vicious cycle. So, my suggestion would be while taking this opportunity to request setting up of NIPER in Kalahandi district of Odisha, which is part of the aspirational district, part of the KBK clusters, and it is largely tribal affected district. The Government of Odisha is willing to provide all support, including land for setting up of NIPERs. Although hon. Minister is not here, but, Sir, I strongly urge the Minister to consider this. Sir, one of the *...(Interruptions)...* I am sorry. *...(Interruptions)...* Yes, Bharati Madam is here. *...(Interruptions)...* So, my next suggestion is that while I commend that the number of members in the Board of Governors has been reduced to 12 with the intention of rationalizing the Board, Sir, there should have been a mandatory provision in the Bill

itself to have, at least, one member belonging to SC/ST category in the Board. Now, I do accept that ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, try to come to the concluding part. ...*(Interruptions)*...

SHRI SUJEET KUMAR: Sir, give me one more minute. I do understand that in the Lok Sabha discussion, the hon. Minister spoke about the expert member of SC/ST community being in the Council and not in the Board. But that does not suffice. Why can't we have a member of SC/ST community both in the Council and in the Board? So, one of the 12 members can be an expert member or a social worker belonging to the SC/ST community. Sir, there is huge disparity now amongst the NIPERs in terms of quality, in terms of infrastructure, in terms of courses offered. So, hopefully, this Council will standardize the educational curriculum and other parameters and reduce and mitigate this disparity. My final suggestion is, we have thousands of years of traditional wisdom, indigenous knowledge, healing practices, our ancient medicinal practices like Siddha and Ayurveda. Why do we not have NIPER's short programmes in indigenous traditional medicine and ancient healing practices? As of now, NIPER-Mohali is offering one specialisation course. Why not all other NIPER centres start similar courses in coordination with the AYUSH Ministry?

While concluding, I request the hon. Minister to consider setting up a NIPER centre in Kalahandi district of Odisha and consider it making mandatory to have an expert member of SC/ST community in the Board itself. Thank you.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, at the outset, I thank you for permitting me to speak on this important National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. I am happy that the Government is bringing in this important Amendment Bill to the 1998 Act and also to the 2007 Amendment Act, which empowers the Central Government to establish similar institutions in different parts of the country. Why is this Amendment needed? The Indian pharmaceutical industry is poised for a tremendous growth in the coming decade. As you are aware, India has the knowledge, wisdom and the experience to produce global medicines. We are on a very good platform. What we need is the right kind of infrastructure. I think, through the National Institute of Pharmaceutical Education and Research (Amendment) Bill, an important initiative is coming. We have to certainly see to it that the best of human resources are developed, which the

pharmaceutical industry requires. It is also important to groom the industry-ready professionals with the best knowledge, skill and attitude, focusing on quality, safety and research mindset, which the pharmaceutical industry demands.

Sir, the future of Indian pharmaceutical industry is dependent on its ability to develop stronger capabilities in manufacturing operations, innovations, research and development along with skill development to strengthen the efficiency and cost-effectiveness to achieve world-class standards.

The features of the Bill are that this Bill declares and also provides standardisation of six additional institutions at Ahmedabad, Hajipur, Hyderabad, Guwahati, Kolkata and Rae Bareili apart from Mohali as institutions of national importance. This Bill also provides for a council to oversee and coordinate the activities of other institutions. This Bill reduces the number of members in the Board of Governors from 23 to 12. The benefits of this Bill are that the proposed changes will ensure a dynamic dialogue between the pharmaceutical industry and academia, which is the need of the hour, especially in the globally competitive, research-oriented pharmaceutical industry. It will also widen the scope of number of courses run by such institutions including graduate and post-graduate, doctorate, post-doctorate research in pharma education, certification courses and executive courses. The proposed council will ensure maintenance of standards and encourage exchange of information amongst institutions and kindle competitive spirit to strive for excellence. The number of members of the Board of Governors has been reduced from 23 to 12. This business-like approach will immensely benefit the institution faculty and students with relevant and need-of-the-hour mentorship from pharmaceutical experts and pharmaceutical industry. NIPER should work on the right kind of design, model for the education system, skill development and strategies which the industry demands. The Department of Pharmaceuticals should also ensure that the infrastructure of all NIPERs is in line with the best of the standards. R&D innovation centres must be established to support first generation pharma entrepreneurs. Specialised courses must be established for herbal medicine, natural products and traditional medicines. Certainly, there should be reservation for SC/ST and BC members on the Board of Governors.

Sir, in conclusion, the proposed amendments in the Bill, is a welcome step in the right direction, keeping in view the enormous business potential of the pharma sector. Business volumes are important, but the need of the hour is to upgrade the country's talent in the value chain and high-end research to keep pace with the best in the pharma domain globally.

Sir, before I conclude, I take this opportunity to remind the hon. Minister and the Government that Andhra Pradesh after bifurcation, has lost many important educational and research institutions of national importance. Sir, you may be aware, Andhra Pradesh is doing a fantastic job on pharmaceutical manufacturing and it has put up India's first public-private partnership industrial park which is producing more than 30,000 crores per annum of pharmaceutical manufacturing. I would request the Minister, through you, Sir, to consider setting up another NIPER unit in Andhra Pradesh, Vizag and also support the overall development of the State. Along with the above suggestion and conclusions, we support the NIPER (Amendment) Bill, 2021. Thank you.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, the 1998 Act established the National Institute of Pharmaceutical Education and Research, Punjab and declared it as an institute of national importance. The Bill provides for a council to co-ordinate the activities among the institutes under the Bill to ensure development of pharmaceutical education and research and maintenance of standards. The National Institute of Pharmaceutical Education and Research, Act, 1998 was enacted to declare the National Institute of Pharmaceutical Education and Research at Mohali, Punjab to be an institute of national importance and to provide for its incorporation and matters connected therewith. Now I am going to point out some salient features of the Bill. The Bill declares six additional National Institutes of Pharmaceutical Education and Research as institutions of national importance. These institutes are located in Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Rae Bareli. The Council, provided through the Bill, shall consist of the Minister in charge of the Ministry or Department of the Central Government, having administrative control of the pharmaceuticals (ex officio), as the Chairperson, Minister of State of the Ministry or Department of the Central Government having administrative control of the pharmaceuticals (ex officio), as the Vice-Chairperson, three Members of Parliament (two from Lok Sabha and one from Rajya Sabha) and other certain Members. It is not mentioned who are 'certain Members' in this Bill. It should be mentioned. Now, I will point out the benefits of the Bill. This Bill will help in coordinating the activities of all such institutes to ensure coordinated development of the pharmaceutical education and research and maintenance of standards etc. in the country. It will also widen the scope of number of courses run by such institutes, including graduate and post-graduate degrees, doctoral and post-doctoral distinctions and research in

pharmaceutical education, integrated courses, certificate course and executive courses.

Sir, there are several institutes having the status of Institutes of National Importance. Most of them are reluctant to comply with the principle of social justice and provide reservation in admissions and employment. The same policy should not be repeated in these institutions.

Sir, I request that all attempts should be made to set up pharmaceutical colleges in different districts to make these courses available to students at the rural level.

I wish to make a suggestion and request the hon. Minister to set up an institute of pharmaceutical sciences in Tripura to help students of the community pursue their studies in pharmaceutical education. Thank you.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you Mr. Vice-Chairman, Sir.

I am very happy to support the Bill introduced by the hon. Health Minister to constitute the council and make some amendments to the National institute of Pharmaceutical Education and Research Act. I support the Bill.

The main aim of the proposed council, as per the objective of the council, is to nurture and promote quality and excellence in pharmaceutical education and research, run masters, doctoral and post-doctoral courses and research in pharmaceutical education, develop a multi-disciplinary approach in carrying out research and training of pharmaceutical manpower and act as nucleus for interaction between academic and industry by undertaking sponsored and funded research. These are the objectives. I appreciate the objectives.

Sir, the council is constituted to control other institutions. Sir, you are an educated person and I am also educated. What is going on in the country? The UGC, on the one hand, is fighting for its claims and rights. The councils are different and having different opinion. Mr. Minister, you have included AICTE in the expert body. Sir, the AICTE and the council are always at loggerheads. They are not coming together. I know it very well, because the council passing certain decisions and AICTE asking it to implement certain decisions. Then, why are you including AICTE in that body? I could not understand. Now, the Pharmaceutical Council should come out from the purview of AICTE. Sir, now-a-days, AICTE has no role to play. You exclude it, because AICTE is taking care of engineering education. Medical education is taken care of by NMC. For architecture, we have a separate council. So, why do you want AICTE to play a role here? Once upon a time, AICTE had to play a role.

But, now, the council is having its own framework. Therefore, unnecessarily you are bringing it here; it has to be excluded. I hope the hon. Minister will consider that.

In the last three years, the council decided not to allow new institutions to come up! There is a ban on new institutions! Therefore, I request the hon. Minister to allow new institutions to come up. There is a provision. In my State of Tamil Nadu, we are trying to establish, but they are saying that the council is not permitting for pharmaceutical education and saying they are not necessary. Why is this kind of ban? Let the new institutions come. It is high time, hon. Minister, to see that council is allowed to establish new pharmaceutical colleges and other institutions. It is the need of the hour. It is the need of the hour because you are facing COVID-19 pandemic, with daily new variants, like, Omicron. There are so many things. We require medicines. Having more institutions, there will be more research, there will be more teaching. So, somewhere some good thing may come out. I am not denying that there will not be commercial institutions. Nowadays, education has, more or less, become commercial activity. Institutions are minting money. While opening the education for private sector, you had opened Pandora's box. It has become a commercial activity. Earlier, education used to be a noble profession. But, these days, it has become a commercial activity. It is a known fact that all the deemed universities, private universities, and private educational institutions have commercialized education. They are just doling out degrees. You will have to control that. But, I would, once again, like to request the hon. Minister to re-allow starting of new institutions in order to allow research activities. Only then you can achieve your objective. The AICTE has unnecessarily been brought into picture. It has no role to play now. Earlier, it had some role to play. You had to first seek the approval from the AICTE in order to start a new institution. Now, the AICTE is not accepting any new proposal for opening institutions. Therefore, the AICTE has no role to play now. Please exclude this from here. Also, re-allow the new institutions to come in the country.

With these words, I support this Bill. Thank you very much.

श्री राम नाथ ठाकुर (बिहार): उपसभाध्यक्ष महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं मंत्री जी को बधाई देता हूं कि उन्होंने शिक्षण संस्थाओं की संख्या बढ़ाई है या राष्ट्रीय स्तर पर संस्थान को बढ़ावा दिया है। सुझाव के तौर पर मेरी ऐसी मान्यता है कि इसकी संख्या और बढ़ाई जाए और जो बड़े राज्य हैं, उन राज्यों में - अगर एक जिले को लिया गया है, एक जगह को लिया गया है - तो दो-तीन जगहों को लिया जाना चाहिए। उसमें बिहार को भी लें और जो अन्य बड़े राज्य हैं, उनमें भी इसकी संख्या बढ़ाई जाए। वहां जिस

संस्थान की स्थापना हुई है, उसमें पढ़ाने वालों की और पढ़ने वालों की गुणवत्ता हो और गुणवत्ता की महत्ता उसमें देखी जाए। प्रो. राम गोपाल बाबू ने जो कहा कि लोक सभा के और राज्य सभा के सदस्य हों, तो मेरी अपनी मान्यता है और मेरी समझ है कि उसमें राज्य के प्रतिनिधि को भी लिया जाए। उसमें लोक सभा और राज्य सभा के मेम्बर को तो लिया ही जाए, राज्य के विधायकों को और लोक सेवकों को, जो इसके अच्छे जानकार हैं, जो राय देने वाले हैं, जिनकी इन संस्थाओं के बारे में अच्छी समझ है, उनको भी लिया जाए। उसमें आरक्षण की व्यवस्था हो और आरक्षण को भी लागू किया जाए।

दूसरी बात यह है कि रोजगार के सृजन का महत्व भी इस बिल में आ जाता है, जो जेनेरिक दुकानें हैं या अन्य जो दुकानें हैं, उनमें फार्मासिस्ट लोगों की बहाली की जाए। इस बिल में यह आना चाहिए कि जहां फार्मासिस्ट लोग या बेचने वाले लोग नहीं रहेंगे, वहां उसको महत्ता दी जाए और उसको रखा जाए।

तीसरी बात मैं यह कहना चाहता हूं कि दवाई पर जो लिखा जाता है, उसको मातृभाषा में लिखा जाए, जिसको आम लोग समझ सकें कि इस दवा की यह कीमत है, इस दवा की यह महत्ता है और यह दवा किस बीमारी में काम में लाई जाएगी, उसकी समझ भी उनको हो। यह इस बिल में समाहित होना चाहिए। इसमें जो बोर्ड बने, उसमें अच्छे लोग आएं, उसमें आरक्षण की व्यवस्था हो, इन्हीं चंद शब्दों के साथ मैं इस बिल को सपोर्ट करता हूं।

प्रो. मनोज कुमार झा (बिहार)ः थैंक यू, वाइस चेयरमैन सर, आज मूलतः इस बिल पर मेरे एक साथी को बोलना था, लेकिन कतिपय कारणों से वे आ नहीं पाए, उनको कुछ दिक्कत थी, इसलिए मैं बोलने के लिए खड़ा हुआ हूं। माननीय मंत्री जी, मैं इस बिल के पक्ष में बोलने के लिए खड़ा हुआ हूं और इसमें कोई किंतु-परंतु नहीं है। एकाध चीज़ें हैं, जो फौरी तौर पर मेरी समझ में आई हैं। सबसे पहली बात है कि बिहार जैसे राज्य पर आपकी नज़र-ए-इनायत और हो। सर, एक संस्थान हाजीपुर में है, मेरा पूरा इलाका छूट जाता है-सहरसा, पूर्णिया, समस्तीपुर-मिथिलांचल का पूरा इलाका छूट जाता है। हम पूरे देश को labour supply करते हैं।

एक माननीय सदस्यः आप तो दिल्ली में रहते हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा): प्लीज़।

प्रो. मनोज कुमार झाः मैं दिल्ली में रहता हूं, लेकिन मेरा दिल वहां रहता है। मैं समझता हूं कि इस पर एक विस्तृत चर्चा हो और इसको गंभीरता से लिया जाए। दूसरी चीज़ है कि बीते दिनों मैं 'national importance or eminence' वाले कई मसौदों के पक्ष या विपक्ष में खड़ा रहा हूं। सर, जब 'eminence' लगता है, तो उसके साथ 'national' लग जाता है और इसमें पहली casualty सामाजिक न्याय के बिंदु हो जाते हैं। यह हमें स्मरण रखना होगा कि नेशनल, राष्ट्रीय बनाते ही यह कोई ऐसी स्वर्ग से आई हुई संकल्पना न हो जाए, जहां ज़मीन के ज़िंदा लोगों के जो संवैधानिक अधिकार हैं, उनसे वे वंचित हो जाएं।

सर, Board of Governors को मैं देख रहा था, आपने इसको streamline करने की कोशिश की है। इसके representative character पर जोर होना चाहिए, क्योंकि कोई भी संस्था, अगर हमारे मौजूदा आधुनिक हिन्दुस्तान में, प्रजातांत्रिक हिन्दुस्तान में, यहां की हकीकत को represent नहीं करती है, तो वह संस्था democratic नहीं कही जाएगी।

सर, मैं माननीय मंत्री महोदय को बीते दिनों की बात बताना चाहता हूं कि मीडिया में कई खबरें आ रही हैं कि जिन संस्थानों में नियुक्तियां हो रही हैं, वहां ओबीसी, एस.सी., एस.टी. के लिए एक जुमला 'Not found suitable' का गढ़ लिया गया है।

सर, यह जो temptation है, यह मानसिकता की temptation है। आपको इससे भी एक मुश्किल लड़ाई लड़नी होगी और मुझे विश्वास है कि आप लड़ लेंगे, क्योंकि आपका नाम ही मनसुख जी है, जो कि बहुत अच्छा है।

सर, विभिन्न institutes के बारे में जानकारी आ रही है कि उनकी अवस्थिति एक जैसी नहीं है, इसलिए मैं समझता हूं कि उनके बीच में एक समरूपता आएगी, तो बेहतर होगा। लोक सभा के दो और राज्य सभा का एक सदस्य संभवतः काउंसिल में होगा। मेरा आग्रह है कि सदस्य medical या pharma background का होना चाहिए -इनकी कोई कमी नहीं है। उधर भी बहुत हैं और इधर भी हैं, अब तो डॉक्टर्स और फार्मा के लोग हाउस में वकीलों को टक्कर देने लगे हैं। मैं समझता हूं कि ...(**व्यवधान**)...

श्री जयराम रमेश: लेकिन डॉक्टर्स आते हैं, वकील नहीं आते हैं।

प्रो. मनोज कुमार झाः हां, वह दिक्कत है। हर दल में वकीलों की बड़ी पूछ है, लेकिन वकीलों की पूछ यहां पर दिखती नहीं है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Navaneethji is always here. So, he is an exception.

PROF. MANOJ KUMAR JHA: I admire Navaneethji for that, but exceptions cannot be the rule.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Agreed.

प्रो. मनोज कुमार झा: सर, मैं एक टिप्पणी आपके माध्यम से करना चाहता हूं। आज बड़ा अच्छा लग रहा है कि बर्फ पिघली है। सदन के अंदर बर्फ पिघली है, हम एक-दूसरे को सुन रहे हैं, गौर से सुन रहे हैं। सर, यह बर्फ हमेशा के लिए पिघलनी चाहिए। अगर किसी दिन कोई ऐसी चीज़ हुई, जो हो सकता है कि संसदीय इतिहास में बहुत गरिमा की चीज़ न रही हो, लेकिन इसका मतलब यह नहीं है कि वीणा के तार को इतना कस दें कि वह टूट ही जाए। हां, इतना ढीला भी न करें कि उससे स्वर ही न निकलें। इन्हीं शब्दों के साथ - माननीय लीडर ऑफ दि हाउस और पार्लियामेंटरी

अफेयर्स मिनिस्टर साहब यहां मौजूद नहीं हैं, मैं यही आग्रह करता हूं कि enough is enough, सर, अब बर्फ पिघलवा दीजिए। जय हिन्द।

श्री जयराम रमेश: सर, LoP तो तैयार हैं, वहां से तैयारी दिखाइए।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्री अब्दुल वहाब।

SHRI ABDUL WAHAB (Kerala): Mr. Vice-Chairman, Sir, I am supporting the Bill wholeheartedly. ....*(Interruptions)*.... Please, please, मेरे पास थोड़े ही मिनट हैं। Don't interfere.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He has got only three minutes. Yes, please.

SHRI ABDUL WAHAB: Sir, *So, please continue just like this. This is my request.

I am supporting the Bill, and I hope that all the Bills from Government would be just like this so that you can pass hundreds of Bills. There is no problem in that. But the problem is that they are getting some Bills which nobody can accept. So, we are all accepting this Bill.

India is a country where 23 per cent of the population can't afford healthcare and 7 per cent fall below-poverty-line due to the indebtedness caused by health expenditure. Even though our total doctor-patient ratio is better than the rate proposed by the UNO, the doctor-patient ratio in the rural area is as low as 1:1800 which requires urgent improvements. It is also high time that we increase our investments in the medical and health research, as mentioned by one hon. Member. It should be five-fold because this is a trillion dollar business, more than trillion dollar business. So, I hope you will invest more in the funding.

The discussion on this Bill is also a right time to appreciate the contributions the UPA Government made to India's science, education and research. All the six NIPER institutions that are being promoted to institutions of national eminence were established under the governance of Dr. Manmohan Singh. I also use this time to enquire from the current Government about their vision in education and research. It is quite noticeable that apart from upgrading the existing institutes, the current Government has done very little to establish institutes of global standards like the IITs, AIIMS, and IISERs in the last 7 years.

---

* Expunged as ordered by the Chair.

Sir, there is one more thing, and, with that, I would conclude. I cannot forget my State, Kerala. I would also like to bring to the notice the need for a National Institute of Pharmaceutical Education and Research in my home State, Kerala.

Lastly, over the last 3 years, there have been instances of different virus outbreaks in Kerala, including that of Nippah and Covid, being the State with one of the highest foreign national arrivals in the country. It is the need of the hour to have medical and pharmaceutical institutes in the State that are of global standards. Thank you, Sir.

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्री सुशील कुमार गुप्ता, आप बोलिए।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर बोलने का मौका दिया है। मैं इस बिल के पक्ष में खड़ा हुआ हूं। महोदय, मुझे और आनंद आता यदि गांधी जी के स्टैच्यू के पास बैठे हुए वे 12 सदस्य भी यहाँ मौजूद होते और इस चर्चा में भाग लेते, तो लोकतांत्रिक परंपरा का निर्वाह होता, परंतु परिस्थितियाँ जो भी हों, वे यहाँ नहीं हैं।

महोदय, ये सात इंस्टीट्यूट्स 2007 में बने थे। चौदह साल बीत गए हैं, लेकिन आज तक केवल एक कैंपस पूरा हुआ है, बाकी के कैंपस अभी पूरे नहीं हुए हैं, जिन्हें हम नेशनल इम्पॉर्टेंस का दर्जा दे रहे हैं। मेरी सरकार से प्रार्थना है कि वह इन campuses को जल्दी से पूरा कराए। सरकार ने जो न्यू एजुकेशन पॉलिसी दी है, उस पर मैं समझता हूं कि जो basic concept है, यह काउंसिल उस concept के खिलाफ बन रही है। उस concept के अंदर सारी काउंसिल्स को खत्म करके एक अप्रूवल बॉडी बनाने की बात कही गई है। इसके संविधान के अंदर एआईसीटीई के अध्यक्ष को भी एक मेम्बर बनाया जा रहा है, जबकि अभी तक, इन काउंसिल्स और एआईसीटीई के बीच कहीं-न-कहीं कंट्रोवर्सी रही है। यदि मंत्री जी इस बात को अपने दिमाग में रखेंगे, तो मैं उनका आभार व्यक्त करूंगा। मैं आपसे निवेदन करना चाहता हूं कि देश की राजधानी दिल्ली है और राजधानी होने के नाते यदि आप यहाँ भी एक नाइपर बनाएंगे, तो पूरे देश से आने वाले लोगों को इसका लाभ मिलेगा।

महोदय, देश में सर्वाधिक बेरोज़गार मेरे पड़ोसी राज्य हरियाणा के अंदर हैं। यदि आप वहाँ भी एक इंस्टीट्यूट बना देंगे, तो बेरोज़गारी कुछ कम होगी। मेरा इसके लिए भी आपसे अनुरोध है। शिक्षा की समानता हो, एक समान शिक्षा हो, इस concept में काउंसिल्स के माध्यम से कई बार अटकाव हो जाता है। मैं आपको इसके दो उदाहरण देना चाहता हूं। यदि काउंसिल ऑफ आर्किटेक्चर का उदाहरण लें तो देश के अंदर टेक्नीकल शिक्षाओं को समांतर करने के लिए जे ट्रिपल ई के माध्यम से पूरे देश के कॉलेजों के सारे सैंटर्स में एग्जाम होते थे और उनसे एडमिशन मिलता था। पिछले कुछ वर्षों में सीईओ ने 'नाटा' कम्पलसरी कर दिया। अगर आर्किटेक्चर में admission लेना है तो सारे कॉलेजेज़ को 'नाटा' से गुजरना पड़ेगा, सभी छात्रों को 'नाटा' का

टैस्ट देना पड़ेगा। अब न ही उसका proper advertisement होता है और न ही बच्चे दाखिला ले पाते हैं, क्योंकि वे एक्ज़ाम नहीं दे पाते।

मैं आपको एक उदाहरण देना चाहूंगा। सन् 2014-15 में हरियाणा के अंदर 31 आर्किटेक्चर के कॉलेज होते थे, लेकिन Council की ज़िद के कारण उनमें से 22 कॉलेज बंद हो गए। उनमें government universities के colleges भी थे और private universities के colleges भी थे, अब पूरे स्टेट के लिए केवल नौ कॉलेज ही बचे। उन नौ में भी कहीं-न-कहीं intake कम कर दिया गया, क्योंकि काउंसिल के अंदर बैठे कुछ लोगों की ज़िद है कि 'नाटा' का एग्ज़ाम होगा और वह कब होगा, इसका पता छात्रों को नहीं लगता है।

मैं कहना चाहता हूं कि आप जो भी नियम बनाएं, जो भी संस्थान बनाएं, उसे इतना liberal करें कि छात्र उसके अंदर आ सकें। मैं इसका एक उदाहरण National Skill Development Programme का देना चाहूंगा। इसके अंदर लगभग जितने छात्रों के पैसे लिए जाते हैं, उसमें से 100 प्रतिशत छात्रों को डिप्लोमा या सर्टिफिकेट मिलता है, किंतु 50 प्रतिशत कॉलेज उस संस्था का मुंह नहीं देखते, जहां पर उन्हें दाखिला दिया जाता है। इसके अलावा 80 प्रतिशत छात्रों को जो नौकरी की गारंटी दी जाती है, जिन्हें सरकार नौकरी के नाम पर पैसा देती है, उन्हें नौकरी नहीं मिलती। इसलिए हमें ऐसे शिक्षण संस्थानों पर ध्यान देना होगा।

यह औषधि सम्बन्धी बिल है और औषध संस्थानों को हम राष्ट्रीय महत्व दे रहे हैं। आप पूरे देश के हैल्थ मिनिस्टर हैं और आप बढ़िया से बढ़िया काम कर रहे हैं। मैं इस बारे में एक बात कहना चाहूंगा कि दवाओं की जो कीमत निर्धारित होती है, उस पर दर्शाए गए एमआरपी पर प्रॉफिट 100 गुणा से लेकर 1,000 गुणा तक होता है। विशेष रूप से जो इंश्योरेंस के पेशेंट्स होते हैं, पैनल के पेशेंट्स होते हैं, सीजीएचएस के पेशेंट्स होते हैं, ईसीएचएस के पेशेंट्स होते हैं या अन्यान्य राज्य सरकारों के पेशेंट्स होते हैं, उन्हें अस्पताल द्वारा वही दवाएं प्रिस्क्राइब की जाती हैं, जिनका एमआरपी ज्यादा हो, भले ही उनसे इलाज बेहतर हो या न हो। यह महकमा आपके अधीन आता है, इसलिए सरकार यह सुनिश्चित करे कि दवाओं की कीमत reasonable profit के साथ रखी जाए, ताकि देश की आम जनता इस महंगे इलाज के बोझ के नीचे दब न जाए। उन्हें सही इलाज मिल सके और वे अस्पताल जा सकें।

अंत में, मैं आपसे एक निवेदन और करना चाहूंगा। आप परिषदों के बोर्ड बनाते हैं, इसके अंदर आपने तीन सांसद सदस्य के रूप में रखे हैं, दो मंत्री अध्यक्ष रखे हैं, सम्बन्धित विभाग के प्रभारी राज्य मंत्री उसके उपाध्यक्ष रखे हैं। इसमें मेरा आपसे निवेदन है कि उनकी क्वालिफिकेशन कम-से-कम ग्रेजुएट या पोस्ट ग्रेजुएट जरूर होनी चाहिए, चाहे वे मंत्री हों, चाहे राज्य मंत्री हों या संसद सदस्य हों, अगर वे उस बोर्ड के अध्यक्ष बनते हैं, जिसने राष्ट्रीय महत्व की संस्थाओं को चलाना है, तो इस बात का प्रावधान हो कि यह क्वालिफिकेशन तो होनी ही चाहिए। यह किसी व्यक्ति विशेष को लेकर टिप्पणी नहीं है। उस बोर्ड के अंदर मंत्री होने के नाते आप भी हो सकते हैं या अन्य कोई भी हो सकता है, परंतु यह देश का एक एक्ट बन रहा है और इस एक्ट के तहत आने वाली जेनरेशन हमेशा इस बात को दिमाग में रखेगी कि कोई 10वीं पास व्यक्ति उस बोर्ड का अध्यक्ष बन गया, जिसकी क्वालिफिकेशन तय नहीं है। वह पदेन अध्यक्ष बन जाएगा, पदेन उपाध्यक्ष बन जाएगा, तो इस पर सरकार को जरूर सोचना चाहिए। आज आप सरकार के एक

नुमाइंदे के रूप में काम कर रहे हैं, देश के हैल्थ मिनिस्टर के रूप में काम कर रहे हैं और इस बिल को लेकर आए हैं, इसलिए मेरा आपसे निवेदन है कि इन राष्ट्रीय महत्व के संस्थानों के जो अध्यक्ष बनें, उपाध्यक्ष बनें, बोर्ड के मेम्बर्स बनें, चाहे वे सांसद हों या मंत्री हों या किसी और संस्था से आने वाले व्यक्ति हों, उनकी कम-से-कम क्वालिफिकेशन आप जरूर तय करें, ताकि ये संस्थाएं राष्ट्रीय महत्व की संस्थाएं बनी रहें। उपसभाध्यक्ष जी, इसके साथ ही मैं आपका आभार व्यक्त करता हूं कि आपने मुझे बोलने का समय दिया। मैं मंत्री जी से निवेदन करूंगा कि वे मेरी बात पर गौर फरमाएं

DR. L. HANUMANTHAIAH (Karnataka): Mr. Deputy Chairman, Sir, the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, seeks to amend the National Institute of Pharmaceutical Research Act, 1998. This Bill was passed in the Lok Sabha on 15th March, 2021. The purpose of this Bill is to declare six institutions of pharmaceutical education and research to be institutions of national importance. I am observing that the Government of India is establishing a lot of institutions of national importance in so many areas. We have passed quite a number of Bills declaring institutes as institutes of national importance. This Bill is in demand because pharmaceutical is one of the very important areas in a country like ours with population of 135 crore people. Over-centralisation of power and lack of autonomy is seen in the proposed Bill. The proposed Council is empowered with excessive powers with regard to financial, administrative and managerial matters of these institutes. This has to be looked into carefully. As the Council is mostly composed of Central Government bureaucrats, this potentially compromises on the Institutes' autonomy. This has to be taken care of. Some of the MPs are also accommodated in the Council wherein it may take decisions that may not be in the best interest of the Institutes. That is what I sincerely feel.

My second point is related to omission of provision of SC/ST Members in the Board. The parent Act required, at least, one public person or a social worker from the Scheduled Caste or the Scheduled Tribe in the Board of Governors. I do not know why this Bill has removed this requirement. I request the hon. Minister to please include one SC/ST member who is qualified. You can find a lot of qualified people across the country to be included in this Board of Governors so that they will be represented properly. I request you to include this in the Bill.

The Bill recommends that the nominated members should have experience in medical or pharmaceutical fields and that the Council shall meet, at least, once in a year instead of six months. This Bill makes the provision of meeting once in a year which will hamper the working of the Council. The working of the Institutes will also

be hampered if the Council meets once in a year. So, I request that a provision should be made so that the Council shall meet, at least, twice a year.

We should also observe the Reports of the CAG and the Reports relating to the budgetary constraints to this. I would like to draw your attention to these Reports. The CAG Report, 2020 for six National Institutes of Pharmaceutical Education and Research, which established in 2007, says that the constitution of Boards of Governors for the six new Institutes was initiated in July 2015. It is very sad to note that six Boards were constituted only in the year 2019. From 2015 to 2019, for four years, the constitution of the Boards was in the process. I did not understand how the autonomy has been respected and how the working or functioning of these National Institutes is respected when you started appointing the Board of Directors after more than five years. This has to be taken care of immediately. It is very important. The Ministry of Chemicals and Fertilizers was silent on the reasons for the delay in constituting the Board of Governors. I want to know whether the bureaucrats are making the mistake, or, the Board of Governors have not met for four-five years. Even if they have met after four or five years, we would like to know the reason why the Boards have not been constituted and the reason for this delay has also to be clarified. Due to this delay, the autonomy of the institute is severely hampered and I don't understand how the research will go on in this kind of a situation.

The second point is that despite being in operation for more than ten years, six new institutes of national importance have been functioning from the rented premises. In some cases, the State Governments have given the land. In some cases, they are running not even in rented premises, but in some other places where the institutes of national importance should not be there. I am astonished to note that availability of quality infrastructure facilities for the students and the faculty is totally absent. If we cannot provide a good infrastructure to the institutes of national importance even after ten years, I don't understand how this is working out in other universities and institutes like these. This is my earnest appeal that the Government must take up building the infrastructure, permanent campus on a priority basis. Otherwise, the institute of national importance will not have any meaning. This issue has to be taken up seriously. Many institutes, out of these institutes which started about ten years back, are functioning with contract teachers. I don't understand this situation. If an institute of national importance cannot have permanent lecturers and professors, how will research take place, how will research work out and how will the students have proper guidance in that research? That is why, I request the Government to take up

appointment of teachers not only for the institutes of national importance but also for other universities and institutes on a priority basis.

Sir, I must bring to the notice of this august House that in our higher education, lakhs of teachers are working on contractual basis in most of the universities, IITs and IIMs. The contract teachers are working and the quality of education and research is getting hampered. Here, there are only eight institutes of national importance which you have taken up through this Bill. I request you to give due importance to the appointment of teachers and professors so that your research definitely becomes quality research. Otherwise, it will not be quality research.

Sir, I would like to say that whenever the Central Government announces any institutions of national importance, there should not be any budgetary constraints. But, here, in the financial year 2022, for the National Institute of Pharmaceutical Education and Research, the money allotted is only Rs.215.34 crore, which amounts to Rs.30 crore for each of the seven institutes. I just want to know from the Minister: Out of Rs.30 crore, what is the budget allotted for the salary, what is the budget allotted for infrastructure and what is the budget allotted for research and other activities? When these activities get hampered and when you do not give sufficient funds to research, do not appoint permanent teachers and do not provide proper infrastructure, how can the research happen in full swing? This is another important question which needs to be answered.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please start concluding.

DR. L. HANUMANTHAIAH: Sir, I will conclude within two minutes. The Standing Committee on Chemical and Fertilizers, in 2019, recommended for a budgetary allocation of Rs.450 crores. I request that, at least, the Standing Committee's recommendation should be honoured and Rs.450 crores should be sanctioned for these institutes so that they can have their research activities in full swing. Sir, see the data on research papers published and patents awarded. If you see the percentage of students' placement, only 20 per cent of the students have got placement. This is very sorry state of affairs. Sir, we expect 100 per cent placement in these kinds of institutes, otherwise, these institutes of national importance will not be taken seriously by anybody. Sir, you should have an account of these institutes and it should be ensured that every year, all the students get the placement.

As of now, you have only 1,195 students admitted to this institute. I would request that we should have provision for more students to engage themselves in research and studies, which would be good for the country. Sir, the institutes of national importance should not be just like other universities. You should provide them full staff and sufficient money for research purposes etc. First of all, you should ensure that the infrastructure and permanent campuses are provided at the earliest to the institutes. This is very much required. If this can be done, only then, the institutes of national importance will have some meaning, and, quality research and education will be done in those institutes.

Finally, Sir, through you, I would like to request the hon. Minister to consider the points which I have raised and take care of these institutes which are very important for the future of India, which is going to be a 'Healthcare India' in the coming future. Thank you.

THE VICE-CHAIRMAN(DR. SASMIT PATRA):Thank you. Now, Shri Mahesh Poddar.

SHRI MAHESH PODDAR (Jharkhand): Thank you, Sir. I rise to support the Bill. हमारे कुछ साथी जिनको राख ही राख नज़र आती थी, मैं उनके लिए कुछ शब्द कहना चाहूंगा, जिसे हम ब्रह्मवाक्य मानते हैं, जिस पर हमारी आस्था भी है।

"सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः।
सर्वे भद्राणि पश्यन्तु मा कश्चिद् दुःख भाग्भवेत्।।"

यह एक संस्कृत की लाइन है, जिसका अर्थ है, सभी सुखी हों, सभी रोग मुक्त रहें, सभी मंगलमयी घटनाओं के साक्षी बनें और किसी को दुख का भागी न बनना पड़े। इसमें जो विशेष चीज़ है, वह है —सर्वे सन्तु निरामयाः सर्वे यानी सब लोग और जब हम वसुधैव कुटुम्बकम् की बात करते हैं तो पूरे विश्व के लोगों के लिए कामना करते हैं कि सारे लोग निरामय हों।

महोदय, मोदी सरकार की एक विशेषता रही है, जब वे किसी चीज की कल्पना करते हैं और किसी चीज को छूते और छेड़ते हैं, तो सब लोगों के लिए कल्पना करते हैं, चाहे वह पानी का मामला हो, चाहे वह बिजली का मामला हो, चाहे वह घर का मामला हो, चाहे वह गैस का मामला हो, चाहे वह सड़क का मामला हो या चाहे वह बैंक अकाउन्ट्स का मामला हो - यह लिस्ट बहुत लम्बी है। जब हमें सब लोगों के लिए सब कुछ करना है, तो उसके लिए बहुत कुछ आवश्यकताएं पड़ती हैं और एक सपोर्टिंग इंफ्रास्ट्रक्चर की जरूरत पड़ती है। 'नाइपर' बिल पर अभी हमारे साथी डा. एल. हनुमंतय्या जी ने ठीक ही कहा कि यह अफसोस की बात है कि इतने साल लग गये, लेकिन हमें जिस मुकाम तक पहुंचना चाहिए था, वहां हम नहीं पहुंचे, लेकिन मैं समझता हूं कि उन्हें आश्वस्त होना चाहिए कि इस सरकार की जो कार्य शैली है, अब आगे आने वाले समय में,

चार-पांच साल में शायद उनकी वह शिकायत नहीं रहेगी, हम बहुत आगे निकल जायेंगे और यह संशोधन उसी लक्ष्य को पूरा करने के लिए महज एक कदम भर है।

महोदय, 1998 में 'नाइपर' मोहाली को एक राष्ट्रीय महत्व के संस्थान के रूप में स्थापित किया गया था और जो 6 और संस्थान थे, उनके बारे में संशय था कि वे इसमें शामिल हैं या नहीं है, इनका क्या रूप होगा, इनकी क्या रूपरेखा होगी, लेकिन इस बिल के द्वारा आज यह स्पष्ट हो गया कि हम कहां हैं, हमें कहां जाना है और क्या हमारा लक्ष्य है।

महोदय, भारतीय फार्मा उद्योग जेनेरिक दवाओं में वैश्विक रूप से अग्रणी रहा है और अगले दशक में घरेलू बाजार के तीन गुणा बढ़ने की संभावना है।

4.00 P.M.

महोदय, भारत का घरेलू फार्मास्युटिकल बाजार 2021 में 42 बिलियन डॉलर का था, जो मात्र तीन साल में 65 बिलियन डॉलर तक पहुँचेगा और 2030 तक यह तिगुना हो जाएगा, इसके करीब 120-130 बिलियन डॉलर तक पहुँचने का अनुमान है।

महोदय, हम बात करते हैं कि हम फार्मा के प्रोडक्ट्स आयात कर रहे हैं, लेकिन वह दिन दूर नहीं है, जब हम सबसे बड़े निर्यातक भी बनेंगे और शायद हमें आयात करने की भी आवश्यकता नहीं होगी। पिछले दिनों जब सब कोरोना से संघर्ष कर रहे थे, उस समय हमने यह साबित कर दिया है कि हम कुछ भी कर सकते हैं, बस थोड़ा हौसला चाहिए, एक मार्गदर्शन चाहिए और एक नेतृत्व चाहिए। महोदय, ये जो राष्ट्रीय महत्व के संस्थान बन रहे हैं, ये हमारे इस लक्ष्य को, फार्मा के क्षेत्र में इस देश को आगे बढ़ाने में मदद करेंगे।

महोदय, इस विधेयक को बनाने वाले दो शब्दों पर ध्यान देना महत्वपूर्ण है। वे हैं- शिक्षा और अनुसंधान। जब हम चिकित्सा क्षेत्र की बात करते हैं, तब ये दोनों आवश्यक हैं। चूँकि आज तक चिकित्सा के क्षेत्र में हम जिस मुकाम तक पहुँचे हैं, उसके पीछे बहुत बड़ा रोल अनुसंधान का है। दुनिया भर के हर कोने में जो हजारों-लाखों लोग जी-जान लगा कर अनुसंधान में जुटे हैं, उनके 10-10, 20-20 सालों के परिश्रम के बाद एक छोटी-सी उपलब्धि होती है, लेकिन मानव जीवन के लिए वह बहुत कारगर साबित होती है। महोदय, देश के लगभग 4,000 फार्मा कॉलेजेज़ में लगभग 4 लाख छात्र स्नातक होते हैं और ये देश के कोने-कोने में एक अच्छी मेडिकल सेवा देने के लिए काम कर रहे हैं।

महोदय, अब मैं इस बात पर आता हूँ कि कैसे इस देश में स्वास्थ्य-सेवा का विस्तार हो रहा है और कैसे स्वास्थ्य सेवा के trained लोगों की आवश्यकता पड़ेगी। सितम्बर, 2021 तक सरकार ने लगभग 78,000 स्वास्थ्य और कल्याण केन्द्रों का संचालन किया है तथा इन Wellness Centres में विभिन्न सेवाओं से लगभग 62 करोड़ लोग लाभान्वित हुए हैं।

महोदय, 'आयुष्मान भारत योजना' की भी बात है। हमारे झारखंड जैसे छोटे राज्य में, जहाँ कुल 67 लाख परिवार हैं, वहाँ हमारी जो पिछली भाजपा की सरकार थी, उसने 57 लाख लोगों को 'आयुष्मान भारत योजना' की सुविधा प्रदान की थी, केवल 10 लाख परिवार ही छूटे थे, जिनको भी इसकी सुविधा देने की योजना थी और अगर हमें मौका मिलेगा, तो हम उन्हें वह

सुविधा अवश्य देंगे, इसमें वहाँ का हर परिवार शामिल होगा। महोदय, हमारे यहाँ यह हकीकत है कि किसी छोटे से गाँव में भी चले जाइए तो वहाँ आपको लाठी लेकर चलने वाले, टूटी हुई कमर वाले बहुत से लोग मिल जायेंगे। इसका कारण यह है कि वे पेड़ पर चढ़ते हैं, गिर जाते हैं, उनके हाथ-पैर टूटते हैं, लेकिन वे उसका इलाज, ऑपरेशन या प्लास्टर नहीं करा पाते, क्योंकि उनके पास साधन नहीं हैं। महोदय, वे किसी तरह से लकड़ी की पटरी बाँध कर अपना इलाज करते थे, तो उनके अंग permanently deformed हो जाते थे। महोदय, आज यह स्थिति हो गयी है कि 'आयुष्मान भारत योजना' के तहत वे properly इलाज करा पा रहे हैं और उनका जीवन सँवर रहा है -- यह बहुत बड़ी बात है।

महोदय, प्रधान मंत्री जी ने पिछले दिनों 'मन की बात' में दो उदाहरण राजेश प्रजापति जी और सुखदेवी जी के दिये थे। कैसे बताएँ? यह हकीकत है कि पैसे की कमी के कारण लोग इलाज नहीं करा पाते थे, जो आज इलाज करा पाने में सक्षम हैं। महोदय, स्वाभाविक है कि छोटे-छोटे गाँवों में भी डॉक्टर, क्लीनिक और फार्मेसी, इन चीज़ों का प्रसार हो रहा है तथा लोगों को उसका फायदा मिल रहा है। स्वाभाविक है कि इसके लिए हमें अच्छी trained manpower की आवश्कयता होगी। जब ये राष्ट्रीय स्तर के संस्थान बनेंगे, तब वे हमें अच्छी trained manpower देंगे। हो सकता है कि हमारे इन national institutes से पढ़े हुए बच्चे विदेशों में भी जाकर काम करें। हम जब फार्मा का, जेनेरिक मेडिसिंस का निर्यात करेंगे, तो साथ-ही-साथ उसकी सेवाओं में भी हम अपने लोगों को बाहर भेज पायेंगे। यह बड़ी ताकत होगी, जो कि विश्व की स्वास्थ्य-सेवाओं को सपोर्ट करेगी। यूके वगैरह में तो हम सम्भाल ही रहे हैं, विश्व के अन्य बहुत सारे देशों में हम उनकी स्वास्थ्य-सेवाओं को सपोर्ट करेंगे।

महोदय, जब इस सरकार की बात होती है, तो एक बहुत फेमस शेर है कि:

" कौन कहता है आसमां में सुराख़ नहीं हो सकता,
एक पत्थर तो तबीयत से उछालो यारो।"

महोदय, यह सरकार एक बार नहीं, बार-बार पत्थर उछाले जा रही है। अगर आप देखें तो 50, 60, 70 सालों में कितने एम्स बने थे? आज 9 एम्स कार्यरत हैं और 22 में काम चल रहा है -- यह एक सोच है। ...(व्यवधान)... महोदय, यह जो सोच है, यह सोच ऐसी है कि राज्य सरकारें कन्करेंट लिस्ट में अपना-अपना काम कर रही हैं। महोदय, हमारे जैसे राज्य में 60-70 सालों में मात्र 3 मेडिकल कॉलेज थे, जबकि आज 5 तो चालू हो चुके हैं तथा 5-6 और चालू होने वाले हैं। महोदय, यह जो तेज़ी से विस्तार हो रहा है, इन सब के पीछे हमारी एक बड़ी सोच है कि "सर्वे सन्तु निरामयाः।" प्रधान मंत्री जी ने ठीक ही कहा है कि 'एम्स' वास्तव में देश के स्वास्थ्य क्षेत्र का एक प्रकाश स्तंभ है। जहाँ तक इन फार्मा संस्थानों के बारे बात करें, तो पाँच और कॉलेजेज़ हैं, जो विकास के विभिन्न चरणों में हैं। ये भी जल्दी पूरे होंगे, जब यूनिवर्सल हेल्थ केयर की बात होगी, तो ये सब उसमें सप्लीमेंट करेंगे।

महोदय, मैं यहाँ पर एक सुझाव देना चाहूँगा कि इस देश में निजी लोग भी स्वास्थ्य सेवाओं में काफी रुचि लेते हैं, जो धर्मार्थ के कारण भी लेते हैं। मेरा आग्रह होगा कि धार्मिक समूहों और

धर्मार्थ ट्रस्टों के द्वारा स्थापित और समर्पित इस तरह के संस्थानों को भी प्रोत्साहित किया जाए, इनके बारे में भी कोई राष्ट्रीय नीति बनाई जाए, जिससे निजी लोग भी इसमें जुड़ सकें और देश को अधिक संसाधन मिल सकें।

महोदय, इसका एक घटक, फार्मा अनुसंधान है और वह patent on intellectual property right है। चूँकि ये संस्थान सफल शोध में सबसे आगे होंगे, इसलिए यह महत्वपूर्ण है कि सरकार यह सुनिश्चित करे कि शोधकर्ताओं के ऐसे अधिकारों की रक्षा की जाए, जिससे कि उनको शोध करने में प्रोत्साहन भी मिले। इससे active pharmaceutical ingredients का उत्पादन सुनिश्चित करने में मदद मिलेगी, जो इस समय चीन जैसे देश से आयात किए जा रहे हैं।

महोदय, प्रधान मंत्री जी ने राष्ट्रीय महत्व के दो संस्थानों को एकीकृत किया था, जिन्हें Institute of Teaching & Research in Ayurveda, Jamnagar और National Institute of Ayurveda, Jaipur कहा जाता है। इसके पीछे भी एक सोच है कि जितने भी नॉलेज के sources हैं, वे अलग-अलग compartment में नहीं रहें, बल्कि जुड़ कर एक साथ आएँ ताकि एक नेशनल नॉलेज बैंक बने, जिसका फायदा पूरे देश को मिले।

महोदय, मुझे विश्वास है कि यह विधेयक देश में और अधिक NIPER की स्थापना में तेजी लाने में सहायक होगा और भावी छात्रों और शोधकर्ताओं के लिए अधिक शैक्षिक सीट्स समर्पित करेगा। इसमें निजी क्षेत्र के लोग भी आगे आएँगे, वे भी इससे प्रोत्साहित होंगे। मैं इसके लिए माननीय स्वास्थ्य मंत्री, मनसुख मांडविया जी को भी बहुत-बहुत धन्यवाद देना चाहूँगा कि इनके नेतृत्व में भी बहुत सारे सराहनीय काम बहुत तेज गति से हो रहे हैं, धन्यवाद।

DR. FAUZIA KHAN (Maharashtra): Sir, with one Bill after another from the Health Ministry coming in the Parliament and the steering wheel in the hands of a very receptive, responsive and cooperative Union Minister and his Minister of State, I tend to believe that days are not far away when the Right to Health Services Bill will also be introduced in this House.

Sir, about this Bill, the Standing Committee on Chemicals and Fertilizers submitted its Report on the 4th of August 2021. The recommendations of which seem to have hardly been included in this Bill. For instance, as others have spoken, there are huge disparities in terms of infrastructure, courses, campus, and academic and research output. The Standing Committee recommends certain standards that must be set in order that NIPER can qualify as an Institute of National Importance. We talk about national standards. When are we moving towards international standards? At the international level, our ranking is very low. Our ranking in education begins from below 500 for all our educational institutions whether they are the IITs or the IIMs or others. We need to meet global standards. I believe that research is our weak area. Research is something the culture of which needs to be built in this nation. We must now stop and get over the copy-and-paste culture and come to genuine research.

We should also come up with something against plagiarism. I have introduced a Private Member Bill on plagiarism. Our biggest weakness is that we do not instill research culture in the minds of our students right from schools days. And that is the difference between other countries and India. That is why, their higher education is of more higher standard. The Australian Ambassador to India has called India the manufacturing hub of the world. My colleague has said that it is the pharmacy capital of the world. The Brazilian President has also made a similar statement. The Journal of Family Medicine and Primary Care says that India is a manufacturer of 60 per cent of all vaccines sold across the world but the 40 billion dollar pharmaceutical industry is not yet included in it. If it is included, we can see how far we can go. The Economic Survey of 2020-21 published by the Ministry of Science and Technology says that the goal valuation of the entire pharmaceutical industry in India is estimated to be over 130 billion dollars by 2030. However, the key players in the industry itself say that this cannot be achieved without innovation. So, innovation and research are key words. India is one of the countries with lowest investment in scientific research. It is 0.83 per cent of its GDP. It is pathetically poor. A study which was published in 'Mint' in 2016 says that the IPR regime in India was not brought up to international standards which has resulted in making India being bottom five of the ranking among 56 countries. That is the sorry state of affairs. Western pharmaceutical companies invest
20 per cent of their sales in R&D while India has only six per cent in R&D. So, we need to improve this expenditure. As my colleague, Mr. Hanumanthaiah, has just said, expenditure on research has to improve, especially in these NIPERs.

Sir, please give me one more minute. Pharmaceutical companies are commercial. They make research for their own profit. But if NIPERs do research, they will be able to produce life-saving medicines. For instance, we just faced a pandemic and in this pandemic, I think, long-term research needs to be conducted on the use of the medicines that we have made. It is very important. We have administered remdesivir, tocilizumab and various other medicines. What is the long-term impact of this? We have lost so many actors who were fitness freaks. There was a sudden coronary episode and they were not there any longer. There has been abortion after abortion in this country. We must see whether the incidence of abortion has increased because of the impact of the drugs which were administered during Covid regime. So, we have to make sure that our research improves. In the list of research institutions involved in vaccine development programme in India, not one NIPER has its contribution. In India's own vaccine development, Covaxin by Bharat Biotech and

in research partnerships, nowhere in this list, NIPERs are mentioned. So, at the end, I would only emphasize that expenditure on research is very important. If these national institutes are coming up one after another, they should stick to the standards. Otherwise, just bringing in new institutes and calling them research institutes is of no purpose.

Sir, at the end, I would only quote four lines, "You have to walk your path alone, no matter what's in store, we will bring you to life's classroom, and then leave you at the door." That's what education does. Thank you, Sir.

श्री रामकुमार वर्मा (राजस्थान): माननीय उपसभाध्यक्ष महोदय, आपने मुझे The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

महोदय, बिल के ऊपर बहुत सारी बात हो गई है। मैं समझता हूँ कि इसके aspects और articles में जो संशोधन किए गए हैं, उन पर बहुत सारे Hon. Members ने, हमारे पक्ष से भी और उधर से भी बोला है। महोदय, मैं बहुत डिटेल में नहीं जाऊँगा, लेकिन आपके माध्यम से इतना जरूर कहना चाहूँगा कि प्रधान मंत्री जी की जो सोच और विज़न है, वह यही है और उन्होंने शुरू में भी यही कहा था कि इस देश के अंदर सब कुछ है। यहाँ टैलेंट भी है, साधन भी है। अगर हमारे अंदर संकल्प-शक्ति है, प्रतिबद्धता है, तो शायद उसमें दिक्कत नहीं आएगी। प्रधान मंत्री जी के इसी विज़न के अनुकूल जो कार्य हुए, उनका रिज़ल्ट राष्ट्रहित में भी हुआ और जनहित में भी हुआ। उन्होंने आते ही यह कहा कि जो कानून इस देश के लिए relevant नहीं हैं, ब्रिटिश-काल से चले आ रहे हैं, उनको remove किया जाए। उसके बाद उन्हें remove किया गया, जबकि उनकी संख्या बहुत अधिक थी। जो संस्थान ऑल इंडिया लेवल के हैं या स्टेट लेवल के हैं, उनको ऑल इंडिया लेवल पर करने के लिए, strengthen करने के लिए, मजबूत करने के लिए उनका जो उद्देश्य है, उसे हम जनता के लिए, देश के लिए पूरा करें।

(**उपसभापति महोदय** *पीठासीन हुए*)

माननीय उपसभापति जी, मैं आपके माध्यम से सदन को यह बताना चाहूँगा कि आप लोगों ने मेडिकल काउंसिल और होम्योपैथी काउंसिल की हिस्ट्री देखी होगी कि देश के अंदर उनका क्या हाल था। उनके चेयरमैन को हटाना बड़ा मुश्किल था और वे भ्रष्टाचार के अड्डे बन चुके थे। माननीय नरेन्द्र मोदी जी की यह प्रतिबद्धता थी कि हमारे पहले के जो ऐक्ट बने हुए थे, उनमें संशोधन करते हुए देश की संस्थाओं में उन्होंने बदलाव किया तथा उनमें एक स्वच्छ परम्परा, पारदर्शिता तथा भ्रष्टाचार-मुक्त व्यवस्था की शुरुआत की। मैं समझता हूँ कि उन्होंने उसी क्रम में हर संस्था को प्रमोट किया, चाहे वे IITs हों, IIMs हों या हमारे मेडिकल क्षेत्र के अंदर एम्स तथा अन्य मेडिकल कॉलेजेज़ हों। देश के लोगों को हैल्थ की सुविधा हर क्षेत्र में मिले, उसमें क्वांटिटी भी हो तथा क्वॉलिटी भी हो, इसके लिए उन्होंने देश के अंदर हैल्थ इंफ्रास्ट्रक्चर तथा हैल्थ की

सुविधाओं को बढ़ाया। मैं समझता हूँ कि इसको मद्देनज़र रखते हुए तथा प्रधान मंत्री जी के उसी विज़न को देखते हुए हमारे माननीय मंत्री महोदय यह बिल लाए हैं।

माननीय उपसभापति महोदय, इनके कार्य से आप भली-भांति परिचित हैं और यह सदन भी परिचित है। जब हम इनके शिपिंग मिनिस्टर के रूप में किए गए कार्यों को देखते हैं, तो पाते हैं कि इन्होंने किस तरह से लाइट हाउसेज़ को पर्यटक-स्थल के रूप में बदला तथा उसके लिए काफी मेहनत की। जब प्रधान मंत्री जी ने कहा था कि इनको सुधारना है, तो इन्होंने एक संकल्प लिया। उसी तरीके से, इन्होंने मेडिकल क्षेत्र में भी काफी कार्य किए हैं। इनके पास रसायन और उर्वरक मंत्रालय था। मैं ज्यादा आँकड़े इसलिए नहीं दूँगा, क्योंकि हमारे बहुत सारे साथी इस पर ऑलरेडी कह चुके हैं। अभी हमारे एक मित्र बोल रहे थे। सर, पूर्व की सरकार में जन-औषधि केन्द्र 300 से ज्यादा नहीं बढ़े थे। हमारी जो जेनेरिक मेडिसिंस थीं, वे नाममात्र की थीं, वे जल्दी मिलती नहीं थीं। जो पेटेंट की हुई दवाएँ थीं, वे हमसे ज्यादा कारगर नहीं थीं। हमारी भी फार्मा इंडस्ट्रीज़ हैं, लेकिन पेटेंट वाली दवाएँ आम व्यक्ति को भी उपयोग करने में बहुत costly पड़ती थीं।

महोदय, मैं आपके माध्यम से सदन के संज्ञान में यह बात लाना चाहूँगा कि चाहे stent हो, knee का ट्रांसप्लांट हो अथवा किसी तरह की मेडिसिन हो, जन-औषधि केन्द्रों की संख्या का बहुत कम समय में 8,000-9,000 तक पहुँचना एक बहुत बड़ी बात है, क्योंकि पहले इनकी संख्या 300 से आगे नहीं बढ़ पा रही थी। वैलनेस सेंटर्स की वृद्धि होने तथा औषधियों के उपलब्ध होने के बारे में हमारे पूर्व वक्ता डा. अनिल जी ने बताया कि हमने किस तरह से प्रगति की है। मैं बताना चाहता हूँ कि आज फार्मा सेक्टर के अंदर हमारी इंडस्ट्रीज़ हैं, फार्मा के अंदर बहुत अच्छे कार्य करने वाले लोग हैं। देश के अंदर टैलेंट है। देश के अंदर साधन सीमित हैं, लेकिन जब प्रतिबद्धता है, तो उन सीमित साधनों में भी हम आने वाले समय में फार्मा इंडस्ट्री को और ज्यादा प्रमोट करेंगे। इन institutions में बहुत बड़ा परिवर्तन नहीं किया गया है, बल्कि छोटे परिवर्तन के रूप में केवल इतना ही किया गया है कि हमारा जो NIPER पहले पंजाब के मोहाली में स्थित था, उसकी संख्या वर्ष 2007-08 में बढ़ाई गई और अहमदाबाद, हाजीपुर, हैदराबाद, कोलकाता, गुवाहाटी और रायबरेली में छः और NIPERs बने। इस बिल का उद्देश्य है कि वे भी इसके तहत आएँ और वे भी all India standards के बनें, उनके अंदर फार्मा के एजुकेशन का भी सेटअप हो, उनमें अंडर पोस्ट-ग्रेजुएट तथा पोस्ट-ग्रेजुएट की भी डिग्री मिले, वहाँ other courses भी हों तथा इसके साथ-साथ उनके अंदर क्वॉलिटीपूर्ण रिसर्च का कार्य भी हो। हमारे देश के अंदर रिसर्च के कार्य करने वालों की कमी नहीं है। यहाँ टैलेंट है, प्रतिभा है, लेकिन उस प्रतिभा को प्रोत्साहन देने के लिए नेतृत्व चाहिए।

माननीय उपसभापति जी, मैं आपको यह बताना चाहता हूं, अभी हमारे माननीय सांसदों ने भी बोला है - पूरा देश और पूरा विश्व जानता है कि साधनों के सीमित होते हुए भी हमने इस महामारी से किस तरह से मुकाबला किया और वैक्सीन के क्षेत्र में लगभग 126 से 128 करोड़ लोगों को vaccinated कर दिया गया। आज हमारे पास इतनी वैक्सीन है कि हम विदेशों में भी भेज रहे हैं और आवश्यकतानुसार तैयार भी हो रही है। इसके बाद भी हमारे मित्र कहते हैं कि हमारे पास वैक्सीन की shortage है! देश में कितनी भ्रांतियां फैलायी गईं थीं! किसी ने कुछ कहा, तो किसी ने कुछ कहा - यदि मैं कहूंगा तो उनको सुनना पसंद नहीं आएगा। महोदय, मैं आपके माध्यम से

अपने राजस्थान की स्थिति बताना चाहता हूं, हालांकि मैं बताना नहीं चाहता था, लेकिन चूंकि अभी राजस्थान का वर्णन किया गया था कि राजस्थान में हैल्थ सेक्टर बहुत तगड़ा है, तो मैं बताना चाहूंगा कि वह इतना तगड़ा था कि वहां वैक्सीन कचरे के ढेर में मिली, लाखों की तादाद में मिली। हमारे प्रधान मंत्री जी की जो सोच थी कि मेरे देश के करीब 50 करोड़ गरीब लोगों को 'प्रधान मंत्री आयुष्मान योजना' का लाभ मिले इसके लाभ के लिए वहां क्या किया - वहां स्कीम को लागू नहीं किया गया। भारतीय जनता पार्टी की 'भामाशाह कार्ड योजना'...

श्री उपसभापति : आपका समय समाप्त हो रहा है।

श्री रामकुमार वर्मा : सर, आप मुझे समय बता दीजिएगा।

श्री उपसभापति : आपका समय समाप्त हो रहा है, कृपया conclude कीजिए।

श्री रामकुमार वर्मा : सर, मुझे 10 मिनट का समय मिला है।

श्री उपसभापति : आपका समय समाप्त हो रहा है, आपने अपना समय पूरा कर लिया है। Please, conclude.

श्री रामकुमार वर्मा : उपसभापति महोदय, मैं आपके माध्यम से यह बताना चाहूंगा कि वहां पर जिस तरह का वातावरण था, वहां एक 'मुख्यमंत्री चिरंजीवी स्वास्थ्य बीमा योजना' लागू कर दी गई - उसकी घोषणा कर दी गई, लेकिन मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि राजस्थान के अंदर उसका लाभ सरकारी हॉस्पिटल्स में नहीं मिल रहा है।

श्री उपसभापति : रामकुमार वर्मा जी, कृपया conclude कीजिए, मैं दूसरे स्पीकर को बुलाऊंगा।

श्री रामकुमार वर्मा : उपसभापति महोदय, मुझे एक मिनट का समय दे दीजिए।

श्री उपसभापति : माननीय सदस्य, आप अपनी बात समाप्त कीजिए, आपका समय समाप्त हो गया है।

श्री रामकुमार वर्मा : उपसभापति महोदय, इस बिल के माध्यम से सैक्शंस में clear किया गया है...

श्री उपसभापति : धन्यवाद, रामकुमार वर्मा जी।

श्री रामकुमार वर्मा : उपसभापति महोदय, अभी एससी-एसटी की बात कही गई थी।

श्री उपसभापति : धन्यवाद।

श्री रामकुमार वर्मा : सर, मुझे एक मिनट का समय और दे दीजिए।

श्री उपसभापति : धन्यवाद।

श्री रामकुमार वर्मा : सर, रिज़र्वेशन के लिए प्रतिबद्धता है और माननीय मंत्री जी से बात हुई है कि 25-30 साल पहले से ही यूनिवर्सिटीज़ थीं, लेकिन उनकी स्थिति क्या थी?

श्री उपसभापति : माननीय सदस्य, कृपया conclude कीजिए। मैं दूसरे स्पीकर को बोलने के लिए अनुमति दे रहा हूं।

SHRI RAMKUMAR VERMA: I am concluding in one minute.

श्री उपसभापति : माननीय सदस्य, आप already एक मिनट अधिक समय ले चुके हैं। मैं अब दूसरे स्पीकर को बोलने के लिए अनुमति दे रहा हूं।

श्री रामकुमार वर्मा : उपसभापति महोदय, प्रधान मंत्री जी के नेतृत्व में देश को यह विश्वास हो कि इस संस्था के द्वारा गरीबों का भला होगा और मैं ऐसा मानता हूं कि 6-7 संस्थाओं के अलावा ये और भी बढ़ेंगी, धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Deputy Chairman, Sir, I am very thankful to you for giving me this opportunity to participate in the discussion and passing of the National Institute of Pharmaceutical Educational and Research (Amendment) Bill, 2021. Almost all the Members who have participated in the discussion on this Bill have supported this Bill. It does not mean that they are accepting the Bill in *toto.* The hon. Minister has to consider the recommendations and the observations made by most of the speakers and consider those which are suitable and make necessary amendments in the Bill. Sir, during the second lockdown period in this year, across the entire nation each and every citizen came across words like 'shortage of Remdesivir' and 'shortage of oxygen', etc. That was the serious situation which made us to resolve that essential medicines to meet any contingency should be produced indigenously. The reason for mentioning this now is that the Bill, which has been brought before this House, deals with those institutes which are nourishing ground for young pharmacists. These students

studying in those institutes have the responsibility of undertaking research to invent more and more medicines for pandemic diseases like COVID-19. Moreover, this Bill proposes to accord the status of institute of national importance to some institutes which were set up under the parent Act. Sir, this Bill proposes to introduce a new Chapter II-A intending to establish the Council to coordinate the activities of all the institutes and to take all steps to ensure planned and coordinated development of pharmaceutical education and research and maintenance of standards. Mr. Deputy Chairman, Sir, I would like to make one request to the hon. Minister that investment in pharmaceutical sector in India is very meagre. It has been learnt that it is only 40 billion dollars. The Government must undertake all endeavour to enhance the level of investment, at least, up to 50 billion dollars. We have such a pool of talent in the country that if sufficient investment is ensured, we can certainly excel in this sector. In our country, we have witnessed that Bharat Biotech, a leading pharmaceutical company, has innovated the Covaxin vaccine for COVID-19, which has now been globally accepted. If these institutions enhance the budgetary outlays, so many inventions can be done. The Department-related Parliamentary Standing Committee on Chemicals and Fertilizers, which considered the Bill and submitted its Report to the House, expressed its concern regarding inordinate delay in setting up five more National Institute of Pharmaceutical Education and Research centres.

In one of the recommendations, it is recommended that certain standards for such parameters may be set to ensure that every NIPER centre meets the standard of national importance. It is a valid recommendation. I think, it should be considered. The Government is going to take such steps so as to standardise all these seven institutions.

The other important recommendation is that additional courses have to be started. It is also important. About the specialised courses, there must be courses in traditional medicines. I would like to bring to the notice of the august House the generic medicines. That is also important. I would like to seek a specific clarification from the hon. Minister. What is the present status and statistics of the generic medical shops in the country?

MR. DEPUTY CHAIRMAN: Your time is over; please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as a result of this, the poor and marginalised sections of the society will be getting medicines at affordable and stable rates. The pharmaceutical industry is not cooperating with the generic medical stores.

That is their approach. My solution is, the generic medicines should be popularised internationally. Let these seven centres of national importance focus in order to provide innovative medicines at affordable and cheaper rates so that the common masses are benefited. I also urge you to explore the possibility of establishing more institutions, one particularly in Amaravati, in the State of Andhra Pradesh. Thank you, Sir.

श्री श्वेत मलिक (पंजाब)ः उपसभापति महोदय, मैं आभारी हूं कि आपने मुझे The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर बोलने का मौका दिया। मैं प्रधान मंत्री नरेन्द्र मोदी जी का धन्यवाद करूंगा कि उनका पहला स्वप्न आत्मनिर्भर भारत का था, दूसरा विश्वगुरु भारत और तीसरा स्वस्थ भारत, शिक्षित भारत का था। ये ऐसे लक्ष्य थे कि आज तक इस देश में 70 साल में जो कार्य हुआ, उस पर प्रधान मंत्री नरेन्द्र मोदी जी की सरकार के सात वर्ष भारी पड़ रहे हैं। आप किसी भी क्षेत्र को ले लीजिए, हर क्षेत्र में आम आदमी के लिए उपलब्धियां हैं। जैसे आपने स्वास्थ्य क्षेत्र लिया, तो यह जो अमेंडमेंट बिल आया है, यह बेसिकली हमारी स्वास्थ्य सेवाओं को सशक्त करने के लिए है। The National Institute of Pharmaceutical Education and Research Act, 1998 को संशोधित किया गया, जिससे इसका लाभ घर-घर तक पहुंच सके। इसमें सबसे महत्वपूर्ण बात यह है जैसे कि मोहाली में यह संस्था बहुत अच्छी तरह से चल रही है, तो उसी पैटर्न पर आज अहमदाबाद, हाजीपुर, हैदराबाद, कोलकाता, गुवाहाटी, रायबरेली की संस्थाओं को भी सशक्त किया जा रहा है, ताकि वे भी राष्ट्रीय महत्व की सूची में शामिल हो सकें। इसमें मुख्य तौर पर यह होगा कि हमारी duration of degree भी तय हो सकेगी और जो admission criteria और fee criteria है कि बच्चों से reasonable fee ली जाए, इस criteria के जरिए उनको शक्ति दी गई है। Infrastructural development institutes का एक इतिहास है। जैसे अभी हमने इसके ऊपर चर्चा की कि आज रिकॉर्ड हो गया कि हर प्रदेश में आई.आई.टी., आई.आई.एम., सेंट्रल यूनिवर्सिटीज़ हैं। यह सब पहले क्यों नहीं हो सका, यह सोचने का विषय है। इसके लिए इच्छा शक्ति, कुशल नेतृत्व और सशक्त नेतृत्व चाहिए। आज प्रधान मंत्री नरेन्द्र मोदी जी का नेतृत्व मिला है, जिससे कि हर प्रदेश को आज यह सुविधा मिल रही है, केन्द्र सरकार से बहुत अधिक ग्रांट्स मिली हैं। अभी हमने कोविड का उदाहरण लिया। अगर हम तैयार होते, वैसे तो मैं प्रधान मंत्री जी को बहुत-बहुत धन्यवाद करूंगा कि उनके कुशल नेतृत्व के कारण, दूरदर्शिता के कारण इस वैश्विक महामारी के निवारण में उन्होंने सफलता प्राप्त की। अगर डेटा देखें, तो उस डेटा में जो mortality rate है, वह हमारे देश का दूसरे देशों के मुकाबले बहुत कम रहा है। हमारा जो नुकसान हुआ, उसके अन्य कारण थे और जैसे मैं एक उदाहरण दूंगा और उदाहरण के साथ एक प्रश्न भी उठता है कि 70 वर्षों में, जो वेंटिलेटर्स हैं, जो कि एक लाइफ सेविंग कंपोनेंट है उनका अभाव था और वे 16 हज़ार थे। मोदी जी की इच्छाशक्ति, कुशल नेतृत्व और हमारे स्वास्थ्य मंत्री डा. मनसुख मांडविया जी के कुशल नेतृत्व के कारण आज 59 हज़ार वेंटिलेटर्स एक वर्ष में बने, जबकि हम पहले 16 हज़ार वेंटिलेटर्स के साथ काम कर रहे थे। ऑक्सीजन एक लाइफ सेविंग कंपोनेंट है।

क्या हमें पहले इसके बारे में चिंता नहीं थी कि जब कभी कोई ऐसी महामारी आती है, तो ऑक्सीजन की जरूरत पड़ती है? पहले ऑक्सीजन बनाने वाली जो इंडस्ट्री थी, वहां से हर हॉस्पिटल के लिए ऑक्सीजन खरीदी जाती थी। अब हर हॉस्पिटल को प्रधान मंत्री जी के कुशल नेतृत्व में self-sufficient किया जा रहा है और उनके अपने ऑक्सीजन प्लांट्स लग रहे हैं। मुझे बहुत दुख हुआ कि इच्छाशक्ति की जो कमी है, वह पंजाब में है। पंजाब में जो सरकार थी, वहां जो वेंटिलेटर्स भेजे गए, तो उसने केंद्र सरकार के ऊपर आरोप लगा दिया कि ये जो वेंटिलेटर्स भेजे गए हैं, वे खराब भेजे गए हैं। ...(**व्यवाधान**)...

श्री जयराम रमेशः आप बिल पर बोलिए। ...(**व्यवाधान**)...

श्री उपसभापति: प्लीज़ ...(**व्यवाधान**)...

श्री श्वेत मलिकः जब टीम वहां गई, तो टीम ने देखा कि उनको install नहीं किया गया था। यह मैं स्वास्थ्य के विषय पर ही बोल रहा हूं। ...(**व्यवधान**)... चिल्लाने से कुछ नहीं होगा, क्योंकि आपने 70 वर्ष में तो कुछ किया नहीं हैं। ...(**व्यवाधान**)... मैं भाई जयराम जी को यही कहूंगा कि चिल्लाने से 70 वर्ष का कुशासन सुशासन में नहीं बदल जाएगा।...(**व्यवाधान**)...

श्री उपसभापतिः श्वेत मलिक जी, आप चेयर को address करके बोलिए। ...(**व्यवाधान**)... कृपया आपस में बात न करें।

श्री जयराम रमेशः इनको बिल पर बोलना चाहिए।

श्री श्वेत मलिकः आज यहां पर दवाइयों का उत्पादन हो रहा है, यहां पर फार्मा इंडस्ट्री बहुत डेवलप हुई है, फ़ार्मा इंडस्ट्री में formulation तो होता है, लेकिन रिसर्च की कमी थी। हमारा भारत तो इसके लिए प्रसिद्ध था कि यह आयात करने वाला भारत है और यह विदेशों पर निर्भर रहने वाला भारत है - यह 70 वर्ष तक हुआ है। यह पहली बार हुआ है कि जब भारत आत्मनिर्भर हो रहा है। अब हर चीज़ मेक इन इंडिया है, मेड इन इंडिया है। यहां तो हम हर चीज़ का प्रोडक्शन कर रहे हैं और हम यह कदम लेकर आए हैं। यह जो institute है, यहां research होगी और रिसर्च करने के बाद हम आयात नहीं, बल्कि निर्यात करेंगे। आज हमें इसमें इतनी सफलता मिली है कि यह वैक्सीन हमने डेवलप की है और अपने देशवासियों के इलाज के साथ कई देशों में भी यह वैक्सीन भेजी है।

श्री उपसभापतिः श्वेत मलिक जी, आप कन्क्लूड कीजिए। आपका समय समाप्त हो रहा है।

श्री श्वेत मलिकः आज 132 करोड़ देशवासियों का वैक्सीनेशन हो चुका है। आज हमें कोरोना से निजाद मिली है, कोरोना के आक्रमण से देश आजाद हो रहा है। मैं यह कहूंगा कि प्रधान मंत्री जी

और उनकी सरकार दिन-रात यह चिंता करती है कि इस देश को आत्मनिर्भर कैसे बनाया जाए। उन्होंने जो देश से वायदा किया है, वह वायदा पूर्ण हो रहा है, इसके लिए मैं उनका धन्यवाद करूंगा। जय भारत।

श्री रामजी (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर बोलने का अवसर प्रदान किया, इसके लिए आपका धन्यवाद। साथ ही मैं धन्यवाद करना चाहता हूं अपनी पार्टी की मुखिया, बहन कुमारी मायावती जी का, जिन्होंने मुझे इस बिल पर अपनी बात रखने का अवसर दिया। श्रीमान्, इस बिल में सरकार ने सात संस्थान मोहाली, अहमदाबाद, गुवाहाटी, हाजीपुर, हैदराबाद, कोलकाता और रायबरेली को राष्ट्रीय महत्व का दर्जा दिया है। यह इस क्षेत्र में एक अच्छी पहल है। इससे भारत एजुकेशन और रिसर्च में नई उपलब्धि तय करेगा।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान Board of Governors की तरफ लाना चाहता हूं, जिसमें 23 की संख्या को घटाकर 12 किया गया है। इसमें एससी, एसटी और ओबीसी के लोगों को भी जगह मिलनी चाहिए, जिससे इस क्षेत्र में संबंधित एससी, एसटी और ओबीसी के छात्रों और कर्मचारियों को अपनी बात रखने का सही प्लेटफॉर्म मिल सके, क्योंकि तमाम ऐसे महत्वपूर्ण संस्थानों में, जिनमें एससी, एसटी और ओबीसी के लोगों का शोषण होता है, उत्पीड़न होता है, कई बार ऐसा देखने को मिला है। चाहे वह एजुकेशन को लेकर हो, चाहे वह रिसर्च को लेकर हो, चाहे वह कर्मचारियों की पोस्टिंग को लेकर हो, चाहे प्रोफेसर्स की भर्ती को लेकर हो, इसलिए इसके बोर्ड में एस.सी., एस.टी. और ओबीसी का प्रतिनिधित्व होना आवश्यक है।

श्रीमान् जी, अभी भी इस क्षेत्र में हम बहुत पीछे हैं। ऐसा नहीं है कि भारत बहुत आगे पहुंच गया है। आज भी इस क्षेत्र की जो इंडस्ट्री है, वह 70 परसेंट चीन के कच्चे माल पर डिपेंड करती है। हम आज भी चीन के माल पर डिपेंड करते हैं, इसलिए मैं माननीय मंत्री जी से अनुरोध करता हूं कि सॉल्ट मैन्युफेक्चरिंग में भी गंभीरता से काम करने की जरूरत है। इस क्षेत्र में दवाइयों के मूल्यों का निर्धारण करने के लिए एक रेगुलेटरी बॉडी बननी चाहिए, जो कि दवाइयों की कीमतों पर, दवाइयों की क्वालिटी पर ध्यान दे। तमाम दवाइयों की दुकानों पर लोकल ब्रांड्स देखने को मिलते हैं, जो हाई रेट पर बेचे जाते हैं। देश में बहुत बड़ी आबादी गरीब तबके की है, जो महंगी दवाइयों को खरीदने में असमर्थ है। गरीब लोगों के साथ बिना दवाइयों के हादसे भी होते रहते हैं। अभी कोविड के दौरान हम सबको ऐसा देखने को भी मिला है। श्रीमान् जी, मेरी आपके माध्यम से सरकार से यही मांग है, धन्यवाद। जय भीम। जय भारत।

श्री उपसभापतिः माननीय श्री जुगलसिंह लोखंडवाला जी।

श्री जुगलसिंह लोखंडवाला (गुजरात): उपसभापति महोदय, मैं आपका बहुत-बहुत आभार व्यक्त करता हूं कि आपने मुझे इस बिल पर बोलने का मौका दिया है। साथ-ही- साथ, मैं माननीय मंत्री डा. मनसुख मांडविया जी का इस महत्वपूर्ण बिल को लाने के लिए बहुत-बहुत अभिनंदन करता

हूं। इस बिल पर काफी लोगों ने चर्चा की है। एक माननीय सदस्य ने कहा है कि यह बिल काफी लम्बे समय से पड़ा हुआ था, आप इसको अब क्यों लेकर आए हैं? अगर लाए हैं, तो इतना लेट क्यों लाए हैं, जबकि उन्हें पता है कि मोहाली के अंदर 1998 में राष्ट्रीय औषध शिक्षा एवं अनुसंधान संस्थान की स्थापना की गई थी। जब 2014 में माननीय नरेन्द्र मोदी जी की सरकार आई, तब से अब तक के बारे में, मैं अपने साथी मित्र को बताना चाहता हूं कि चाहे चिकित्सा हो, रोड हो या कोई भी काम हो, उसमें हमारी सरकार तत्परता से काम कर रही है। जिस तरह से देश के अंदर कोरोना की वैश्विक महामारी आई है, जो कोरोना की महामारी चल रही है - अगर भूतकाल में, पिछले सालों के बारे में सोचें कि उस टाइम के अंदर यह बीमारी आई होती, तो क्या होता, हम इससे कैसे निपटते? यहां पर हमारे स्वास्थ्य मंत्री डा. मनसुख मांडविया जी बैठे हुए हैं। मुझे याद है कि जब वे मंत्री बने और मैं उन्हें शुभकामनाएं देने गया, तब उन्होंने मुझे एक बात बताई। उस समय मेरी उनके साथ बात हो रही थी - उस समय तक हमारे करीब 40-45 लाख लोगों को वैक्सीन लगी होगी, वे सोच रहे थे कि मुझे hundred above जाना है और वह भी नवम्बर माह के अंदर ही जाना है। अगर इतना कौशल सरकार के अंदर किसी में है, तो वह भारतीय जनता पार्टी की सरकार में है, श्री नरेन्द्र मोदी जी की सरकार में है। यह जो बिल लाया गया है, इस बिल के अंदर क्या है? हम बहुत सारे मेडिकल कॉलेज बनाते हैं, परन्तु इसके अंदर फार्मास्युटिकल्स सहित दोनों को कम्बाइन करने की बात है। इन संस्थानों में मेडिकल के जो स्टूडेंट्स आते हैं, छात्र आते हैं, वे रिसर्च की हुई दवाइयां लिखते हैं। पहले हम लोग, फॉरेन से जो दवाइयां आती थीं, उनका यूज़ करते थे। इसकी जगह पर आज भारत के अंदर ये दवाइयां बन रही हैं। इनके संबंध में हम अपने सजेशन्स दे सकते हैं। हम इसको किस तरह से इम्प्रूव करें, किस तरह से डेवलप करें, इसके संबंध में हमारी सकारात्मक सोच होनी चाहिए। हमें ऐसा नहीं सोचना चाहिए कि ऐसा नहीं हो सकता है। हमारा भारत अब बहुत आगे निकल चुका है। माननीय प्रधान मंत्री जी की अगुवाई में हम और भी आगे बढ़ने वाले हैं। तमिलनाडु, छत्तीसगढ़, महाराष्ट्र, राजस्थान और कर्णाटक राज्यों के अंदर भी नये-नये institute बनने वाले हैं, उनके अंदर भी नई-नई रिसर्चेज़ होंगी। हमारे जो बच्चे हैं, वे नई-नई रिसर्च करके नई-नई दवाइयां खोजेंगे और फार्मास्युटिकल्स के क्षेत्र को आगे बढ़ाएंगे। विश्व के अंदर दवाइयों की बहुत मांग है, हम लोग आयुर्वेद में तो पहले से ही आगे थे, परन्तु आने वाले वक्त के अंदर हम और आगे होने वाले हैं। जिस तरह से जन-औषधि केंद्र की बात की है, आप उसके अंदर भी देखिए कि लोग जिन दवाइयों पर लाखों रुपये खर्च करते थे, आज वही दवाइयाँ 100, 200, 500 और 1,000 रुपये में मिलती हैं। जिस तरह से लोग डरा कर रखते थे कि यह बड़ी factory की दवाई है, विदेश की दवाई है, आप इसको यूज़ कीजिए, इसकी जगह पर आज माननीय प्रधान मंत्री जी की जो लोकल टू वोकल की सोच है, उसको आगे बढ़ा रहे हैं। इसी तरह से आयुर्वेदिक के साथ-साथ फॉर्मास्युटिकल्स का भी बच्चों को अलग-अलग जगह पर प्रज्ञान मिलेगा, बच्चे नई-नई रिसर्च करेंगे, नई सोच के साथ कुछ नया इनोवेशन करेंगे। इस कोविड महामारी के अंदर जिस तरह से हम पर तकलीफें पड़ीं और वैक्सीन बनाने को लेकर पहले जिस तरह से ऐसा सोचा जाता था कि इसको बाहर से, विदेश से लाएंगे, की जगह पर यह वैक्सीन इंडिया में बनी। फार्मास्युटिकल में यदि आने वाले वक्त में इसी तरह से कोई महामारी आ जाती है तो हमारी रक्षा कैसे की जाए और हम किस तरह से बचाव कर सकें, उस तरह से भी

सोचकर यह बिल लाया गया है। मैं माननीय स्वास्थ्य मंत्री, डा. मनसुख मांडविया जी को बहुत-बहुत धन्यवाद देता हूं और इसके साथ ही इस बिल को सपोर्ट भी करता हूं। उपसभापति जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस बिल पर हो रही चर्चा में भाग लेने का अवसर दिया, जय हिंद, वंदे मातरम्।

श्री उपसभापति : डा. किरोड़ी लाल मीणा जी; अनुपस्थित।

डा. मनसुख मांडविया : माननीय उपसभापति जी, राज्य सभा में नाइपर अमेंडमेंट बिल पर कुल मिलाकर 21 सम्माननीय सदस्यों ने अपनी महत्वपूर्ण बातें रखी हैं। उनमें हमारे नीरज डांगी जी, प्रो. राम गोपाल यादव जी, डा. अनिल जैन जी, अबीर रंजन बिस्वास जी, के.आर.एन. राजेश कुमार जी, सुजीत कुमार जी, अयोध्या रामी रेड्डी आला जी, महेश पोद्दार जी, श्वेत मलिक जी, रामकुमार वर्मा जी, जुगलसिंह लोखंडवाला जी, डा. एल. हनुमंतय्या जी, झरना दास बैद्य जी, एम. थंबीदुरई जी, राम नाथ ठाकुर जी, प्रो. मनोज कुमार झा जी, अब्दुल वहाब जी, सुशील कुमार गुप्ता जी, डा. फौजिया खान जी, रवींद्र कुमार कनकमेदला जी और श्री रामजी को मिलाकर कुछ 21 माननीय सदस्यों ने अपनी बात, अपना विषय और अपने महत्वपूर्ण सुझाव इस बिल के संदर्भ में दिए हैं।

महोदय, मैं इस बिल पर बात शुरू करूं, उससे पहले मैं यह कहना चाहता हूं कि आज का दिन हमारी फार्मा इंडस्ट्रीज़ के लिए बहुत महत्वपूर्ण दिन है। मैं इस बिल को लेकर आगे बात करूं, उससे पहले देश के उन सभी 10 लाख से ज्यादा फार्मासिस्ट्स, हमारी फार्मा इंडस्ट्रीज़ से जुड़े कर्मचारियों से लेकर सीईओ, एम.डी., चेयरमैन तक सभी का शुक्रिया अदा करना चाहूंगा, जिन्होंने रात-दिन काम करके पिछले दो सालों में भारत की कोविड से लड़ाई के दौरान न केवल भारत में दवाई की आपूर्ति सुनिश्चित की है, बल्कि दुनिया के 150 से ज्यादा देशों को उनकी आवश्यकता के अनुसार दवाइयां भी उपलब्ध कराई हैं। जब यह बिल लोक सभा में आया, तब स्टैंडिंग कमेटी में रेफर हुआ। जब वह स्टैंडिंग कमेटी में गया था, तब सम्माननीय स्टैंडिंग कमेटी ने भी इस पर अपने महत्वपूर्ण सुझाव दिए थे। उनमें कई सुझाव थे। हमने उनमें से कई सुझाव बिल में ऐड कर लिए हैं और जब हम रूल्स बनाएंगे, तब उन कई सुझावों को इन्क्लूड कर लेंगे। ये बहुत महत्वपूर्ण सुझाव हैं, इसलिए मैं आज इस अवसर पर स्टैंडिंग कमेटी का आभार व्यक्त करता हूं।

माननीय उपसभापति जी, जब राज्य सभा में इस बिल की शुरुआत हुई है, तो मैं बताना चाहता हूं कि यह बिल केवल चार अमेंडमेंट्स के साथ आया है, मेरे केवल चार अमेंडमेंट्स हैं। उनमें से एक मोहाली NIPER के बारे में है। वह एक ही संस्थान था और उसे national importance का दर्जा दिया गया था। उसके बाद छह नए NIPER बने, लेकिन उनमें clarification नहीं था कि उनकी national importance है या नहीं है। वह चीज clarify हो जाए और उन्हें भी national importance का दर्जा दिया जाए, यह हमारा पहला संशोधन था। हमारा दूसरा संशोधन था कि NIPER में आज पोस्ट ग्रेजुएट और पीएचडी का ही अभ्यासक्रम चल रहा है, एजुकेशन दी जा रही है। उसके साथ अंडर ग्रेजुएट की एजुकेशन भी जोड़ दें, कोई डिप्लोमा देना हो, तो वह दे सकते हैं और other type के एजुकेशंस उसमें शामिल कर सकें, जिससे NIPER में भी यह शिक्षा दी जा

सके। इसलिए आवश्यक था कि एकेडेमिया और इंस्टीट्यूट के बीच में एक रिश्ता बने, एक-दूसरे का सहयोग हो। तीसरा संशोधन यह था कि सभी NIPERs को coordinated view में हम चला सकें। सभी में देश की रिक्वायरमेंट के अनुसार एक ऐसी काउंसिल बने, जिसमें डिस्कशन हो और देश को आने वाले समय में हमारी जो रिक्वायरमेंट है, कौन से विषय पर हमें बल देना चाहिए, किस विषय की हमें आवश्यकता है, उस पर एडवाइज़ कर सके। इसलिए वह एडवाइज़री बॉडी के रूप में एक काउंसिल बने। हमारा चौथा संशोधन था कि सारे नेशनल इम्पोर्टेंस इंस्टीट्यूट्स में हमारी कितनी गवर्निंग बॉडीज़ हैं, तो हमारे NIPER में 30-32 थीं। सभी में 12-13 सदस्यों की हैं। सभी नेशनल इम्पोर्टेंस इंस्टीट्यूट्स में गवर्निंग बॉडी एक टाइप की ही रहे, इस दृष्टि से जो 30-32 थे, उसे कम करके 12 तक करें, उसके लिए यह चौथा संशोधन था। उसके बारे में यहां पर observation हुआ। हमने गवर्निंग बॉडी की कोई पॉवर कम नहीं की है या वापस नहीं ली है। गवर्निंग बॉडी के पास जो पॉवर थी, वही उसमें रहेगी।

इसके अलावा एससी और एसटी के बारे में सब माननीय सदस्यों ने कहा कि इनका प्रतिनिधित्व होना चाहिए। मैं सदन को बताना चाहता हूं कि एससी और एसटी का प्रतिनिधित्व गवर्निंग बॉडी में रहेगा, एक महिला का प्रतिनिधित्व भी रहेगा। इसमें कोई कमी नहीं होगी, सभी जाति, वर्ग और समुदाय आपस में मिलकर इस विषय पर काम करें, इस दृष्टि से इसमें यह प्रावधान भी रखा गया है।

जब नीरज डांगी जी अपनी बात कह रहे थे तो उन्होंने कई political observation किए। यह बिल political observation करने वाला नहीं है। किसी सदस्य का सुझाव हो या संशोधन हो, वह तो ठीक है, लेकिन हर चीज़ को जब हम political observation के साथ जोड़ देते हैं, तो मेरी भी मज़बूरी हो जाती है कि मैं उसका रिप्लाई दूं।...(**व्यवधान**) ऐसा नहीं है, मैं बहुत smoothly कहूंगा, मुझे यहां कोई राजनीति नहीं करनी है। नीरज जी ने तो बात को बहुत आगे तक बढ़ा दिया।

माननीय उपसभापति जी, आपने भी देखा होगा कि देश में कोविड क्राइसेस चली। During Covid प्रधान मंत्री जी ने देश को कई बार address किया। इसके अलावा मुख्यमंत्रियों के साथ भी बात की, जिन्होंने अच्छा काम किया, उन सभी की सराहना की। उनकी कभी यह सोच नहीं रही कि अमुक स्टेट बीजेपी रूलिंग स्टेट नहीं है, इसलिए उसकी सराहना नहीं करना है, ऐसा नहीं हुआ। कई राज्य बीजेपी रूलिंग स्टेट नहीं हैं, लेकिन उनके मुख्यमंत्रियों की सार्वजनिक रूप से सराहना की। उन्होंने कहा भी कि इस राज्य के मुख्य मंत्री जी ने यह अच्छा काम किया है, मैं इसकी सराहना करता हूं। प्रधान मंत्री जी ने यह स्टैंड permanent रूप से लिया। यही स्टैंड लेकर उन्होंने हम लोगों को भी सराहा है, इसलिए जो अच्छा काम करे, उसे appreciate करो। माननीय सदस्यों के सुझाव आते हैं या उनके द्वारा कोई कागज़ आता है, वह स्वागतयोग्य है, तो हम उसका स्वागत करते हैं। इसी तरह से माननीय स्टैंडिंग कमेटी ने सुझाव दिए तो उनमें कई महत्वपूर्ण सुझाव थे। हमने उनमें से कई सुझाव मान लिए। अगर कोई सुझाव हमसे छूट जाता है तो उसे aid करके हम उसे बेहतर बनाने का काम करते हैं।

उपसभापति जी, यहां कोई भी विषय आए, तो तुरंत यह बात होती है कि शोषित, वंचित, पीड़ित का उसमें कोई स्थान नहीं है, यह होना चाहिए या वह होना चाहिए। मैं बताना चाहता हूं कि

शोषित, वंचित और पीड़ित लोगों की भलाई करने के लिए ही मोदी सरकार बनी है। हमने काम ही वहां से शुरू किया। मैं बाहर कोई observation नहीं करूंगा, मैं हैल्थ सेक्टर में observation कर रहा हूं। यहां पर कई माननीय सदस्यों ने अच्छी बात कही कि universal health access मिलना चाहिए। यह बहुत अच्छा सुझाव है।

माननीय सदस्य प्रो. मनोज कुमार झा जी ने कहा कि हम labour supply करते हैं, I am sorry to say you कि labour supply शब्द का प्रयोग न करें। लेबर हमारे देश का सम्मान हैं। हमारे देश में मजदूर मेहनत करता है, पसीना बहाता है।...(**व्यवधान**) मैं मानता हूं कि आपका ऐसा इरादा नहीं था। माननीय उपसभापति महोदय, मैं केवल इतना ही कह रहा हूँ कि देश में गरीब लोगों के लिए यह काम मोदी जी ने ही किया, वह तो स्वीकार करना पड़ेगा। अमीर लोगों को तो कहीं भी treatment मिल जाती है। जो गरीब लोग हैं, उनके लिए तो केवल ऐसा माना जाता था कि गरीब लोगों को इलाज के लिए सरकारी अस्पताल में ही जाना है। सरकारी अस्पताल मतलब गरीब का अस्पताल, लेकिन अब नहीं। 'आयुष्मान भारत योजना' के तहत 10 करोड़ families को health coverage दी गई। आज से 8 साल पहले अमेरिका में 'ओबामा केयर योजना' आई थी। 'ओबामा केयर योजना' ऐसी थी कि उसमें अमेरिका के 10 करोड़ नागरिकों को health coverage देनी थी, उनको health security देनी थी। माननीय उपसभापति महोदय, देश की समस्या, देश के गरीब लोगों की स्थिति को ध्यान में रखते हुए प्रधान मंत्री जी ने 10 करोड़ families, यानी 50 करोड़ लोगों को 5 लाख तक की health security दी। हमने यह काम किया है। हमने ऐसे शब्द का प्रयोग कभी नहीं किया। यहाँ कहा गया कि हमने जुमला किया, मैं यहाँ quote नहीं करना चाहता हूँ कि आपने क्या किया, लेकिन हमने तो यह काम किया है। हमने 10 करोड़ families, यानी 50 करोड़ लोगों को health security दी। वह भी कैसी! 20 हजार ऐसे hospitals हैं, जहाँ एक बेड पर एक गरीब परिवार के व्यक्ति का इलाज होता है और दूसरे ही रूम में दूसरे बेड पर एक अमीर परिवार के व्यक्ति का इलाज होता है। यह बराबरी का काम तो हमने ही किया है।

माननीय उपसभापति महोदय, गरीब लोगों के पास घर होना चाहिए। हमने ऐसा नहीं कहा कि हम इसको घर देंगे, हम उसको घर देंगे, जिसने हमें वोट दिया है, हम उसको घर देंगे। देश में सभी गरीब लोगों को घर मिले, अपना घर मिले, इसका कार्यक्रम चल रहा है। सभी गरीबों के यहाँ चूल्हा जलाने के लिए गैस सिलिंडर मिले। इसको मिले, उसको मिले, इसने वोट दिया है, नहीं दिया है, हमने ऐसा नहीं किया है। माननीय उपसभापति महोदय, पहले ऐसा होता था, हमने ऐसा नहीं किया है। हमने कहा है कि हर गरीब को गैस सिलिंडर मिले। इसमें जाति, वर्ग, समुदाय, कुछ नहीं आता है। देश के गरीब लोगों के यहाँ उसके घर में गैस का चूल्हा जलना चाहिए, हमने यह काम किया है।

हमने health access देने के लिए 1 लाख 50 हजार Health and Wellness Centres खोलने के लिए 'Ayushman Bharat - Health and Wellness Centre' अभियान चलाया है। 85 हजार से अधिक, 5-6 गाँवों के बीच में एक Health and Wellness Centre हो, जहाँ diabetes का check-up हो, B.P. का check-up हो, जिन महिलाओं को breast cancer होता हो, उसका check-up हो, cervical cancer का check-up हो, oral cancer का primary check-up हो।

उनमें से कोई ऐसा patient लगे, तो उसको तुरंत ही refer करके district hospital में भेजा जा सके, यह काम हमने किया है। माननीय उपसभापति महोदय, हमने देश में यह करके दिखाया है।

माननीय उपसभापति महोदय, मैं इसी सदन में एक बार विस्तार से कोविड के ऊपर discussion में reply दे चुका हूँ, इसलिए मैं ज्यादा observation नहीं करूँगा, लेकिन मैं हर दिन सुबह review करता हूँ कि दुनिया में कोविड की स्थिति क्या है, vaccination कैसा चल रहा है, इंडिया में vaccination की स्थिति क्या है। माननीय उपसभापति महोदय, मैं G20 Health Ministers' Summit में गया था। वहाँ कई देशों के मंत्री कह रहे थे कि हमने 80 per cent vaccination कर दिया। हमने पूछा कि आपकी population कितनी है, तो उन्होंने कहा कि 90 लाख। मैंने कहा कि 90 लाख vaccination तो हम हर दिन करते हैं। यह क्षमता हिन्दुस्तान ने हासिल कर ली है। आज देश में 130 करोड़ से अधिक vaccination हो गया है। यह 85 per cent है। यह कहा जा रहा था कि कैसे होगा, कैसे होगा! मैं एक observation कर रहा था। यह कहा गया कि आपने कहा था कि दिसंबर में vaccination हो जाना चाहिए। मैंने कहा कि मैंने किसी को मना नहीं किया है, न ही मोदी जी ने मना किया है। आप अपने लोक सभा क्षेत्रों में जाकर, अपने इलाके में शत-प्रतिशत vaccination हो जाए, इसका प्रयास कीजिए। आज स्टेट्स के पास 20 करोड़ से ज्यादा doses पड़ी हैं, उनका उपयोग करके हम यह काम कर सकते हैं। इस काम में हम सब लोग लगें। यह केवल सरकार का ही काम नहीं है, यह देश का काम है, हम सब लोगों का काम है। मोदी जी ने कभी नहीं कहा है कि यह लड़ाई मैं अकेला लड़ूँगा। मोदी जी ने हमेशा कहा है कि यह लड़ाई देश लड़ेगा। मोदी जी देश के प्रधान मंत्री के रूप में नेतृत्व कर रहे हैं। हम सब लोगों को साथ में मिल कर यह काम करना है। हमने यह किया भी है। आज 85 per cent लोगों को first dose administer हो गयी है और 52 per cent से above लोगों को second dose administer हो चुकी है। यह हमारे देश की उपलब्धि है। माननीय उपसभापति महोदय, यहाँ brain power और manpower की कभी कमी नहीं थी, सवाल था उसको अवसर देने का। उसको अवसर देने से उसकी क्षमता बाहर आती है। आज आप NASA में चले जाइए, हर 10 में से 3 scientists Indian हैं। दुनिया के किसी भी research institute में चले जाओ, 10 में से 3 research fellow भारतीय हैं, यह भारत की क्षमता है। यह क्षमता यहां पहले भी थी, लेकिन उनको अवसर नहीं मिलता था। हमने ज्यादा कुछ नहीं किया है, केवल अवसर देने का काम किया है। जब वैक्सीन की manufacturing के लिए research करने की बात चल रही थी, उस समय सभी vaccine manufacturing industries के साथ बात हुई। उस समय उन्होंने कहा कि साहब, हम दो-तीन साल से पहले तो vaccine नहीं दे पाएंगे। चूंकि यही देश का अनुभव था। दुनिया में vaccine की research होती थी, जैसे BCG vaccine की research हुई, तो दस साल के बाद वह भारत में आई, smallpox vaccine की research हुई, तो 5-10 साल के बाद वह भारत में आई। दुनिया में जो भी vaccine बनती थी, 10-15 साल के बाद वह भारत में आती थी, लेकिन भारत में इन पर कोई research नहीं होता था। क्यों नहीं होता था? Industries की क्या समस्या थी? हमने यह काम किया है कि हमने उनकी बात सुनी। उन्होंने कहा कि हम यहीं research करेंगे, लेकिन यहां पर research करने का जो सिस्टम है, जो rules and regulations हैं...(**व्यवधान**)...

श्री जयराम रमेश : आप जो बोल रहे हैं, इसका इस बिल से...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please let him speak...*(Interruptions)*

डा. मनसुख मांडविया : जयराम जी, मैं भी बिल पर ही बोल रहा हूं।...(**व्यवधान**)...

एक माननीय सदस्य : ये सारे इश्यूज़ आपने उठाए हैं, इसीलिए ये जवाब दे रहे हैं।...(**व्यवधान**)... जब आप ये सब इश्यूज़ उठाएंगे, तो उनका जवाब कौन देगा? ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आप आपस में बात न करें।...(**व्यवधान**)... माननीय मंत्री जी को बोलने दें।...(**व्यवधान**)...

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, मैं बिल से बाहर नहीं जाऊँगा। यह बिल से जुड़ी हुई बात ही है, इसलिए मैं इसके बारे में बोल रहा हूं।...(**व्यवधान**)... NIPER research का काम करता है, इसलिए यह विषय आया है।...(**व्यवधान**)...

माननीय उपसभापति महोदय, हमारे उन्हीं scientists, उन्हीं Pharma industries ने research करके दिखा दिया है। हमारी pharma industries ने अपने देश में ही vaccine की manufacturing करके दिखा दिया। देश की vaccine manufacturing industries नवम्बर महीने में 31 crore doses manufacture करेंगी। हम जितना भी प्रयास करें, तब भी 22-23 crore vaccines से ज्यादा नहीं लगा पाएंगे, यानी more than 7 crore doses excess होंगी, जो हम दुनिया को दे रहे हैं। हम पूरी दुनिया की मदद कर रहे हैं, यह काम हमने किया है। मैं जो भी बोल रहा हूं, आप देख लीजिए, उसमें मैं कोई politics नहीं करना चाहता हूं। नीरज जी के questions का reply automatically इसमें से मिल रहा है।

माननीय उपसभापति महोदय, हमारे राम गोपाल यादव जी ने सभी वर्गों एवं समुदायों को प्रतिनिधित्व देने की बात रखी थी। अभी राम गोपाल जी यहां नहीं हैं, लेकिन मैं सदन को बताना चाहूंगा कि SC/ST वर्ग और महिलाओं को प्रतिनिधित्व देने के लिए इसमें पहले से ही व्यवस्था की गई है।

माननीय उपसभापति महोदय, हमारे राजेश कुमार जी ने रिसर्च पर अधिक खर्च करने की बात कही थी, यह अच्छा सुझाव है। रिसर्च पर खर्च होना ही चाहिए। आज तक हमारी स्थिति क्या रही है? हम pharmacy of the world तो बन गए, लेकिन सिर्फ generic medicine में बने। आज दुनिया में सबसे ज्यादा generic medicine हम ही बनाते हैं। अमरीका में 40% generic medicine की सप्लाई भारत से ही होती है। दुनिया में अगर 5 tablets खाई जाती हैं, तो उनमें से 1 tablet भारत में ही बनी हुई generic tablet होती है। Generic medicines की manufacturing तो यहां होती है, लेकिन आज तक यह tradition चला कि दुनिया में बनी हुई branded medicine भारत में बिकती थी, जिनके प्राइस बहुत ज्यादा होते थे। यह tradition क्यों चला यह मुझे नहीं

पता। आज तक भारत में बनी हुई generic medicine को यहां के लोग नहीं खाते थे, क्योंकि इनकी awareness के लिए कोई कार्यक्रम ही नहीं होता था।

यहां से एक बहुत अच्छा सुझाव निकला है। बातचीत में हमारे गुप्ता जी ने कहा कि भारत में generic medicines का प्रचार करना चाहिए, healthcare medicine सस्ती होनी चाहिए। यह अच्छा सुझाव है, जो रिसर्च के साथ जुड़ा हुआ है। हमारा जो NIPER है, वह रिसर्च का काम करता है। NIPER को हम यह mandate देते हैं कि आपको API में काम करना है। एक NIPER को हमने mandate दिया है कि आपको medical devices पर काम करना है। NIPER अपने mandate के अनुसार अलग-अलग रिसर्च का काम करता है।

महोदय, हम generic medicine की manufacturing तो करते हैं, लेकिन आवश्यकता है कि हमारे अपने ही देश में इस पर रिसर्च भी हो। हमारे अपने देश में पेटेंट हो। जब देश में रिसर्च होगा, तभी पेटेंट भी होगा। जब पेटेंट देश में होगा, तभी हम high cost and patented drugs बना पाएंगे। देश में high valued drugs बनें, यह भी समय की मांग है। NIPER जैसा institute ऐसी रिसर्च में अपनी बहुत महत्वपूर्ण भूमिका अदा कर रहा है।

5.00 P.M.

देश में अफोर्डेबल मेडिसन मिले, सस्ती मेडिसन मिले, इसलिए जेनेरिक मेडिसन का प्रचार-प्रसार हो, यह भी बहुत आवश्यक है और जेनेरिक मेडिसन का प्रचार-प्रसार करने के लिए यहां कई माननीय सदस्यों ने कहा कि देश में हमने 8,500 से ज्यादा जनऔषधि स्टोर्स खोले हैं। इन जनऔषधि स्टोर्स पर प्रतिदन 10 से 15 लाख लोग मेडिसन्स लेने के लिए जाते हैं। समय बदला है और बदलते समय के साथ आज कई habit-related diseases भी बढ़ी हैं। होता क्या है कि जैसे बीपी का पेशेन्ट है, उसे परमानेन्ट मेडिसन लेनी पड़ती है, डायबटिक पेशेन्ट है, उसे परमानेन्ट मेडिसन लेनी पड़ती है, कार्डिएक पेशेन्ट है, उसे परमानेन्ट मेडिसन लेनी पड़ती है और यदि कोई कैंसर का पेशेन्ट है, तो उसे भी परमानेन्ट मेडिसन लेनी पड़ती है। जब किसी को परमानेन्ट मेडिसन लेनी होती है, तब उसे सस्ती मेडिसन नहीं मिलती है। उससे अमीर लोगों को दिक्कत नहीं होती है, लेकिन गरीब लोगों को जब सस्ती मेडिसन नहीं मिलती है और एक घर से तीन-चार हज़ार रुपये प्रति माह मेडिसन पर खर्च हो जाते हैं, तो उसके बच्चे की पढ़ाई रुक जाती है, उसके परिवार की स्थिति बिगड़ जाती है। ऐसे लोगों को सस्ती दवाइयां मिलें, इसलिए जनऔषधि स्टोर्स चल रहे हैं।

इसके अलावा एक हज़ार से अधिक मेडिसन्स की सीलिंग प्राइस हमने आज फिक्स करके रखी है, जिनके प्राइस वे नहीं बढ़ा सकते - ऐसी एक हज़ार से अधिक मेडिसन्स हैं।

महोदय, इतना ही नहीं, हैल्थ सैक्टर एक अलग सैक्टर है, उसमें जितनी महंगी मेडिसन्स होती हैं, वे अच्छी होती हैं, ऐसा माना जाता है। यह फोबिया माइंडसेट से निकले, उसके लिए हमने जनऔषधि केन्द्र के माध्यम से अवेयरनेस अभियान चलाया और हमें लगा कि उसमें इंटरवेन्शन करने की आवश्यकता है। कई बार ऐसा होता है कि पेशेन्ट की छाती में पेन होता है, उसे अस्पताल ले जाया जाता है और जब अस्पताल के अंदर जाते हैं, तो उसका diagnosis होता

है, डॉक्टर साहब बाहर आकर कहते हैं कि उसे stent लगाना पड़ेगा, उसे दिक्कत है। हम कहेंगे कि आप लगाइये, फिर डॉक्टर साहब बाहर आएंगे और कहेंगे कि जर्मनी में बना हुआ एक stent है, उसका प्राइस डेढ़ लाख रुपये है, एक अमरीका में बना हुआ stent है, उसका प्राइस एक लाख पांच हज़ार रुपये है और यह इंडिया में बना हुआ stent है, इसका प्राइस 60 हज़ार रुपये है। भला कितना भी गरीब व्यक्ति क्यों न हो, वह यही कहेगा कि मेरे स्वजन को अच्छे-से-अच्छा stent लगाओ, तो वह डेढ़ लाख रुपये का लगायेंगे। हमने उसके प्राइस चैक किये कि एक्चुअली उसका प्राइस क्या है और उसकी प्रोडक्शन कॉस्ट क्या है? जब हम प्रोडक्शन कॉस्ट आइडेंटिफाई करते हैं तो चाहे कोई भी इंडस्ट्री हो, उसे इंडस्ट्री को चलाने के लिए प्रॉफिट भी चाहिए। इंडस्ट्री प्रॉफिट बनाये, हमें उसमें दिक्कत नहीं होनी चाहिए, लेकिन प्रॉफिट रीज़नेबल होना चाहिए। हमने स्टडी किया कि उसकी एक्चुअल प्रोडक्शन कॉस्ट, उसका खर्च, उसका प्रॉफिट सबको मिलाकर bare-metal stent की कीमत क्या होती है, तो हमें पता चला कि उसकी कीमत तो बहुत सामान्य है और जब हमने पता किया कि मार्केट में उसे कितने का बेचते हैं, तो पता चला कि 35-40 हज़ार रुपये का बेचते हैं। हमने उसका प्राइस 7,500 रुपये फिक्स कर दिया। आज bare-metal stent जहां भी जाओ, 7,500 रुपये में ही मिलेगा। इसी तरह से drug-eluting stent का प्राइस लाख या डेढ़ लाख रुपये होता था, हमने सारा अभ्यास किया, सभी कम्पनीज़ को बुलाया और कहा कि आपकी एक्चुअल प्रोडक्शन कॉस्ट तो यह है, आप अपना प्रॉफिट जितना भी डबल कर दो, तो भी वह इतने रुपये का ही होगा, लेकिन आप तो लाख-डेढ़ लाख रुपये ले रहे हो। माननीय प्रधान मंत्री जी ने रेड फोर्ट से डिक्लेयर किया और उसका प्राइस 30 हज़ार रुपये के करीब फिक्स हो गया। यह हमारा कमिटमेन्ट है, तब कहीं जाकर लोगों को सस्ती मेडिसिन उपलब्ध होती है, तब गरीबों का कल्याण हो सकता है। भाषण से यदि कल्याण होता तो 'गरीबी हटाओ' का नारा आप लोगों ने दिया था। सवाल यह नहीं है, सवाल है कि कमिटमेन्ट और डेडिकेशन के साथ उसके लिए काम करना। कमिटमेंट और डेडिकेशन से काम करने के लिए हमारी सरकार ने मुहिम चलाई और उसका अच्छा परिणाम मिला।

महोदय, डा. हनुमंतय्या जी ने अच्छा सुझाव दिया कि 6 महीने में एक बार काउंसिल की मीटिंग हो, तो अच्छी है। हम एक वर्ष में दो बार मिलेंगे और यदि आवश्यकता होगी तो उससे ज्यादा बार भी मिलेंगे, क्योंकि अच्छी तरह से कंसल्टेशन हो, बातचीत हो और बातचीत के आधार पर निर्णय हो तो अच्छा है। इस तरह से इस बिल में हम उसे भी मेन्शन करते हैं। कनकमेदला जी ने जेनेरिक मेडिसिंस की बात की। उसके बारे में मैंने बता दिया। माननीय उपसभापति महोदय, कुल मिला कर इस बिल से NIPER Institutes को मज़बूत करना है, रिसर्च को महत्व देना है। National importance के institutes देश की आवश्यकताओं को पूरा करें, देश की requirements को पूरा करें, वे रिसर्च करें, यह भी हमारे लिए इतना ही आवश्यक है। हमने रिसर्च के लिए कदम उठाये हैं। हम आने वाले दिनों में रिसर्च के लिए एक R&D policy के ऊपर भी विचार कर रहे हैं। आने वाले दिनों में R&D policy के माध्यम से रिसर्च को भी financially support करके, देश में indigenous research हो सके, इस दिशा में भी हमने काम करना शुरू किया है।

महोदय, सम्माननीय सदस्यों ने जो अपनी महत्वपूर्ण बातें रखी हैं, वे ज्यादातर इस बिल में आ ही गयी हैं। आपके और भी कुछ अच्छे सुझाव हैं, वे मैंने नोट किये हैं और जब हम इसके

rules frame करेंगे, तो उसमें भी उनको include कर लेंगे। कुल मिलाकर हम सबों की मंशा है कि देश में अच्छी रिसर्च हो, institutes अच्छी तरह चलें। कई माननीय सदस्यों ने कहा कि कई जगहों पर land है, लेकिन building नहीं बन रही है, तो वह काम भी हम कर रहे हैं, हम building बना रहे हैं। यहाँ एक माननीय सदस्य ने एक अच्छी बात कही कि 2-3 वर्षों के बाद यह दिक्कत भी नहीं होगी। हमारी institutes अच्छी से भी अच्छी तरह से चलें, इस दिशा में आप सबके महत्वपूर्ण सुझाव हमें मिले हैं, उनको लेकर मैं आगे बढ़ूँगा। मैं आप सभी सम्माननीय सदस्यों से request करता हूँ कि हम सर्वसम्मति से यह Amendment Bill पास करें, धन्यवाद।

MR. DEPUTY CHAIRMAN: We shall now take up the motion moved by Dr. Mansukh Mandaviya for consideration of the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. The question is:

"That the Bill further to amend the National Institute of Pharmaceutical Education and Research Act, 1998, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are three Amendments; Amendments (Nos.1 to 3) by Shri John Brittas; not present.

Clause 6 was added to the Bill.
Clauses 7 to 28 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 29, there is one Amendment (No.4) by Shri John Brittas; not present.

Clause 29 was added to the Bill.
Clauses 30 to 32 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 33, there is one Amendment (No.5) by Shri John Brittas; are you moving the Amendment? You can only move the Amendment.

SHRI JOHN BRITTAS: I am not moving unless they take back our Members.

Clause 33 was added to the Bill.
Clause 34 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Dr. Mansukh Mandaviya to move that the Bill be passed.

DR. MANSUKH MANDAVIYA: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

SPECIAL MENTIONS - *Contd.*

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Shri Rewati Raman Singh; not present. Shri V. Vijayasai Reddy.

Demand for relaxation in rules for additional Borrowing of 0.5 per cent of Gross State Domestic Product (GSDP) of Andhra Pradesh by the State

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, every State strives to achieve higher growth trajectory and Andhra Pradesh, under the dynamic leadership of Shri Y.S. Jagan Mohan Reddy Garu, is second to none.

However, since bifurcation, injustice has been done to residuary State of Andhra Pradesh. Most revenue sources have gone to Telangana, and, Andhra Pradesh is still reeling under deficit due to unscientific division. As Fourteenth Finance Commission rightly said, "Andhra Pradesh would remain a deficit State at the end of the award period." Despite these hurdles, our Chief Minister has been able to steer the State, with little help from the Centre, towards welfare through *Navaratnalu*, the State's nine flagship schemes focussing on welfare and development. Recently, the Finance Minister allowed seven States to additionally borrow 0.5 per cent of GSDP since they completed 45 per cent of Capex in first half of current fiscal. This

condition of Capex investment is highly unjustified for Andhra Pradesh considering that it has faced a deficit since bifurcation.

Recently, it was announced that the Finance Minister would hold discussions with States to address the State-level challenges and help create more opportunities for boosting investments and pushing the economy. I welcome this move. But since we are already on the verge of third quarter of this fiscal, I request the Finance Minister to treat Andhra Pradesh distinctly and permit the Government to borrow additional 0.5 per cent of GSDP, which will help the State in fulfilling the commitment towards welfare and development. Thank you.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. V. Sivadasan; not present. Shri Sanjay Singh.

Demand to renew the contract period of 'Prerak Sikshaks' and payment of their dues

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, सरकार के 'साक्षर भारत मिशन' के अंतर्गत कार्य करने वाले प्रेरक शिक्षक कई महीनों से धरने पर बैठ कर सरकार तक अपनी बात पहुँचाने की कोशिश कर रहे हैं। देश भर में ऐसे लगभग 5 लाख तथा अकेले उत्तर प्रदेश में लगभग एक लाख प्रेरक शिक्षक थे, जो ग्राम पंचायत स्तर पर प्रेरक शिक्षक के रूप में कार्य करते थे, किन्तु 31 मार्च, 2018 से इन प्रेरक शिक्षकों की नौकरी पर रोक लगा दी गई थी। आज ये प्रेरक शिक्षक अपने परिवार सहित गंभीर आर्थिक संकट से जूझ रहे हैं। ये प्रेरक शिक्षक 15 वर्ष आयु वर्ग के निरक्षरों को साक्षर करने का कार्य करने के अलावा बीएलओ, एनपीआर, जनगणना, पल्स पोलियो व स्वच्छता अभियान में भी कुशलतापूर्वक सेवाएँ देते थे। नौकरी की समाप्ति से उत्पन्न हुई बेरोज़गारी और कोरोना महामारी के प्रकोप ने लाखों प्रेरक शिक्षकों एवं उनके परिवारों के सामने आर्थिक संकट के साथ ही शिक्षा, स्वास्थ्य एवं पोषण का भी खतरा पैदा कर दिया है।

महोदय, इस संवेदनशील समय में इनकी माँगें बिल्कुल जायज़ हैं कि इन्हें नौकरी और बाकी मानदेय जल्द-से-जल्द प्रदान किया जाए।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

Demand for sanction of funds for acquisition of land for Jodhpur civil airport

श्री नीरज डांगी (राजस्थान): महोदय, भारत की केन्द्र सरकार से आग्रह है कि वह जोधपुर में सिविल एयरपोर्ट के विस्तार के लिए आवंटित की जाने वाली 69 एकड़ भूमि हेतु देय राशि रुपए 93.77 करोड़ को स्वीकृत करने के निर्देश प्रदान कराए, ताकि भूमि आवंटन की अग्रिम कार्यवाही सम्पादित की जा सके।

सूर्य नगरी - जोधपुर में पर्यटन को बढ़ावा देने एवं क्षेत्र के विकास के मद्देनज़र जोधपुर एयरपोर्ट के विस्तार एवं विकास की महत्वपूर्ण परियोजना को मूर्तरूप देने हेतु नगर निगम जोधपुर के गाँव विनायिका व भिचंडली की 69 एकड़ भूमि सशुल्क इंडियन एयरफोर्स/एयरपोर्ट अथॉरिटी ऑफ इंडिया को हस्तांतरित किए जाने हेतु भारतीय वायुसेना, राजस्थान सरकार, भारतीय हवाई अड्डा प्राधिकरण व नगर निगम जोधपुर के मध्य दिनांक 27.03.2017 को एमओयू हस्ताक्षरित किया गया था। उक्त एमओयू के तहत जोधपुर में सिविल एयरपोर्ट विस्तार के लिए आवंटित भूमि हेतु रुपए 93.77 करोड़ (अक्षरे तिरानवे करोड़ सतहत्तर लाख रुपए मात्र) की राशि रक्षा मंत्रालय, भारत सरकार से प्राप्त किए जाने के प्रस्ताव पर मंत्रिमंडल की आज्ञा संख्या 8/2020 के द्वारा अनुमोदन किया गया था।

यहाँ यह उल्लेखनीय है कि मुख्य मंत्री, राजस्थान सरकार, श्री अशोक गहलोत के निर्देशानुसार राजस्थान सरकार द्वारा इस संदर्भ में रक्षा मंत्रालय से लगातार पत्र व्यवहार कर सक्षम स्तर पर स्वीकृति का आग्रह किया जाता रहा है, परन्तु उक्त भूमि आवंटन के विरुद्ध रक्षा मंत्रालय, भारत सरकार द्वारा देय राशि की वित्तीय स्वीकृति जारी होना अभी भी शेष है।

अतः आग्रह है कि आवंटित की जाने वाली भूमि हेतु देय राशि रुपए 93.77 करोड़ की स्वीकृति रक्षा मंत्रालय से अविलम्ब जारी कराई जाए, ताकि भूमि आवंटन की अग्रिम कार्यवाही सम्पादित करके परियोजना को मूर्त रूप दिया जा सके।

Demand to develop a funding mechanism for the treatment of patients suffering from Group 3 (a) disorders, classified under National Policy for Rare Diseases, 2021

DR. FAUZIA KHAN (Maharashtra): Sir, the National Policy for Rare Diseases was finalized and notified by the Ministry of Health and Family Welfare on March 30th, 2021. Subsequently, a voluntary crowd funding digital platform was made operational seeking contribution from individuals and corporate donors for the treatment of these life threatening genetic conditions, which disproportionately affects children. Even after 5 months, not a single patient has so far been able to avail the life-saving treatment. In the absence of any funding commitment by the Government, several patients have already lost their lives and many more are at risk, who can be saved.

I would like to urge upon the Ministry of Health and Family Welfare to immediately consider the following: One, extend the umbrella scheme to the Rashtriya Arogya Nidhi to all group 3 (a) patients with treatable conditions. Two, create an immediate seed-funding of at least Rs. 50 crores for the treatment of patients diagnosed with treatable group 3 (a) disorders like Lysosomal Storage Disorders, etc. Three, Initiate a load-sharing model institutional financing model to be shared between the Centre and the States to support the treatment needs of the group 3 (a) patients.

Demand to ensure fire safety in hospitals

DR. L. HANUMANTHAIAH (Karnataka): Sir, the large number of hospital fire accidents reported during pandemic is of a great concern. When people believe that the hospitals are safe and those hospitals turned into killing grounds, it is really a worrying factor, and the criminal negligence of the hospitals has to be stopped. On 8th October, 2021, in a fire incident in Madhya Pradesh, Kamla Nehru Children Hospital, at least 4 infants were reported dead. In early November, 2021, in Ahmednagar, Maharashtra, 11 patients died in a Covid ward. In March, 2021, in Sunrise Hospital, Mumbai, 10 people died. Approximately 120 people died due to hospital fires in recent past. The hospital administrators and forensic experts' analysis is that the cause of these incidents is using ICU units more than the available capacity. Single air conditioning units were also operating full time. These resulted in short circuits. Alcohol-based sanitizers and PPE kits added fuel to the fire. The Health Ministry, Government of India, has to make fire safety audits and electrical audits mandatory in all hospitals of the country.

Finally, the hospitals are healing zones. Any kind of life-threatening accidents should be avoided totally. Instructions should be issued to the State Governments to take the responsibility of controlling fire hazards and periodic checks should be conducted to ensure safety of lives of the people who are admitted to these hospitals.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Friday, the 10th December, 2021.

The House then adjourned at twenty-one minutes past five of the clock till eleven of the clock on Friday, the 10th December, 2021.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)